

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Monday, July 22, 2024/Ashadha 31, 1946 (Saka)

No. 8

11.00 A.M.

1. National Anthem

The National Anthem was played.

11.01 A.M.

2. Oath

Shri Shatrughan Prasad Sinha, member representing Asansol Parliamentary Constituency of West Bengal took oath in Hindi, signed the Roll of Members and took his seat in the House.

11.02 A.M.

3. Obituary Reference

The Speaker made reference to the sad demise of Hon'ble General Secretary of the Central Committee of the Communist Party of Vietnam, His Excellency Mr. Nguyen Phu Trong.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.05 A.M.**4. Starred Questions**

Starred Question Nos. 1 (clubbed with 16), 2–5 were orally answered. Replies to Starred Question Nos. 6–15 and 17–20 were laid on the Table.

5. Unstarred Questions

Replies to Unstarred Question Nos. 1 – 230 were laid on the Table.

#6. *Observation by the Speaker

The Speaker urged the members for positive discussion during Question Hour.

12.00 Noon**7. *Announcement by the Speaker**

The Speaker made an announcement regarding digital circulation of Economic Survey 2023-2024 along with Statistical Appendix (Hindi and English versions) through Member's Portal.

12.01 P.M.**8. Papers laid on the Table**

The Minister of Finance; and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) laid on the Table a copy each of the following papers (Hindi and English versions):-

1. Economic Survey 2023-24.
2. Economic Survey 2023-24 - Statistical Appendix.

#At 11.28 A.M.

*Original in Hindi. For details, please see the debate of the day.

The Minister of State (Independent Charge) of the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Education (Shri Jayant Chaudhary) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Educational Research and Training, New Delhi, for the year 2022-2023.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Educational Research and Training, New Delhi, for the year 2022-2023, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Educational Research and Training, New Delhi, for the year 2022-2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Services Tax Act, 2017:-
 - (i) G.S.R.902(E) published in Gazette of India dated 20th December, 2023, together with an explanatory memorandum seeking to extend the due date for furnishing the return in FORM GSTR-3B for the month of

November, 2023 for the persons registered in certain districts of Tamil Nadu.

- (ii) G.S.R.5483(E) published in Gazette of India dated 28th December, 2023, together with an explanatory memorandum seeking to extend dates of specified compliances in exercise of powers under Section 168A of the Central Goods and Services Tax Act, 2017.
- (iii) G.S.R.30(E) published in Gazette of India dated 5th January, 2024, together with an explanatory memorandum seeking to extend due date for furnishing the return in FORM GSTR-3B for the month of November, 2023 for the persons registered in certain districts of Tamil Nadu.
- (iv) The Central Goods and Services Tax (Amendment) Rules, 2024 published in Notification No. G.S.R.31(E) in Gazette of India dated 5th January, 2024.
- (v) S.O.84(E) published in Gazette of India dated 5th January, 2024, together with an explanatory memorandum rescinding the notification No. S.O.3424(E) dated 31st July, 2023.
- (vi) S.O.85(E) published in Gazette of India dated 5th January, 2024, together with an explanatory memorandum seeking to notify special procedure to be followed by a registered person engaged in manufacturing of certain goods, mentioned therein.
- (vii) G.S.R.77(E) published in Gazette of India dated 30th January, 2024, together with an explanatory

- memorandum making certain amendments in the Notification No. G.S.R.609(E) dated 19th June, 2017.
- (viii) S.O.818(E) published in Gazette of India dated 22nd February, 2024, together with an explanatory memorandum seeking to notify "Public Tech Platform for Frictionless Credit" as the system with which information may be shared by the common portal based on consent under sub-section (2) of Section 158A of the Central Goods and Services Tax Act, 2017.
- (ix) S.O.1642(E) published in Gazette of India dated 8th April, 2024, together with an explanatory memorandum seeking to provide waiver of interest for specified registered persons for specified tax periods.
- (x) S.O.1663(E) published in Gazette of India dated 10th April, 2024, together with an explanatory memorandum seeking to extend the timeline for implementation of Notification No. S.O.85(E) dated 5th January, 2024 from 1st April, 2024 to 15th May, 2024.
- (xi) G.S.R.246(E) published in Gazette of India dated 12th April, 2024, together with an explanatory memorandum seeking to extend the due date for filing of FORM GSTR-1, for the month of March 2024.
- (xii) G.S.R.296(E) published in Gazette of India dated 29th May, 2024, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.609(E) dated 19.06.2017.
- (xiii) G.S.R.297(E) published in Gazette of India dated 30th

May, 2024, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.609(E) dated 19.06.2017.

- (2) A copy of the 42nd Progress Report (Hindi and English versions) on the Action Taken pursuant to the recommendations of the Joint Parliamentary Committee on Stock Market Scam and matters relating thereto – July 2024.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-
 - (i) G.S.R.183(E) published in Gazette of India dated 12th March, 2024 together with an explanatory memorandum seeking to amend Notification No. 50/2017-Customs dated 30.06.2017 so as to change the applicable BCD rate on specified parts of medical, surgical dental or veterinary use X-ray machines.
 - (ii) G.S.R.53(E) published in Gazette of India dated 22nd January, 2024 together with an explanatory memorandum seeking to increase BCD on spent catalyst and ash containing precious metals to 10% by amending Notification No. 50/2017-Customs, dated 30.06.2017.
 - (iii) G.S.R.54(E) published in Gazette of India dated 22nd January, 2024 together with an explanatory memorandum seeking to exempt certain entries from Social Welfare Surcharge (SWS) by amending Notification No. 11/2018-Customs, dated 02.02.2018.
 - (iv) G.S.R.55(E) published in Gazette of India dated 22nd January, 2024 together with an explanatory memorandum

seeking to impose Agriculture Infrastructure and Development Cess (AIDC) on entries falling under tariff headings, mentioned therein by amending Notification No. 11/2021-Customs dated 01.02.2021.

- (v) G.S.R.72(E) published in Gazette of India dated 29th January, 2024 together with an explanatory memorandum seeking to amend 50/2017-Customs in order to extend the validity of exemptions lapsing on 31st March, 2024 up to 30th September, 2024.
- (vi) G.S.R.73(E) published in Gazette of India dated 29th January, 2024 together with an explanatory memorandum seeking to amend various notifications in order to extend the validity of exemptions lapsing on 31st March, 2024 up to 30th September, 2024.
- (vii) G.S.R.78(E) published in Gazette of India dated 30th January, 2024 together with an explanatory memorandum seeking to make amendments to notification No. 50/2017-Customs dated 30.06.2017.
- (viii) G.S.R.79(E) published in Gazette of India dated 30th January, 2024 together with an explanatory memorandum seeking to make amendments to notification No. 57/2017-Customs dated 30.06.2017 so to change the applicable BCD rate on specified parts/sub-parts of cellular mobile phone.
- (ix) G.S.R.115(E) published in Gazette of India dated 19th February, 2024 together with an explanatory memorandum seeking to amend notification No. 50/2017-

Customs dated 30.06.2017, in order to reduce/exempt Basic Customs Duty on imports of specified frozen turkey meat, cranberries, blueberries, their processed products, and extra long staple cotton.

- (x) G.S.R.116(E) published in Gazette of India dated 19th February, 2024 together with an explanatory memorandum seeking to amend Notification No. 11/2021-Cus dated 01.02.2021 in order to exempt AIDC on goods falling under tariff item 5201 00 25.
- (xi) G.S.R.121(E) published in Gazette of India dated 21st February, 2024 together with an explanatory memorandum seeking to amend Notification No. 55/2022-Customs, dated 31.10.2022 and notification No. 64/2023-Customs, dated 07.12.2023, in order to remove the end date on export duty on Parboiled Rice and to prescribe specified condition on imports of Yellow Peas that the said imports shall be allowed against a Bill of Lading issued on or before 30.04.2024.
- (xii) G.S.R.158(E) published in Gazette of India dated 6th March, 2024 together with an explanatory memorandum seeking to amend Notification No. 50/2017-Customs, dated 30.06.2017, in order to reduce the basic customs duty from 30% to 5% on imports of meat and edible offal, of ducks, frozen, subject to the prescribed conditions, with effect from 07.03.2024.
- (xiii) G.S.R.180(E) published in Gazette of India dated 12th March, 2024 together with an explanatory memorandum

- seeking to exempt import of gold by Reserve Bank of India from payment of Basic Customs Duty (BCD) and Agriculture Infrastructure and Development Cess (AIDC).
- (xiv) G.S.R.192(E) published in Gazette of India dated 14th March, 2024 together with an explanatory memorandum seeking to make amendments in Notification No. 57/2017-Customs dated 30.06.2017 so as to modify BCD rates on certain smart wearable devices.
- (xv) G.S.R.196(E) published in Gazette of India dated 14th March, 2024 together with an explanatory memorandum seeking to amend notification No. 25/2021-Customs dated 31.03.2021, so as to deepen tariff concessions in respect of specified goods when imported from Mauritius as per the India-Mauritius Comprehensive Economic Cooperation and Partnership Agreement.
- (xvi) G.S.R.206(E) published in Gazette of India dated 15th March, 2024 together with an explanatory memorandum seeking to give effect to the concessional BCD on import of completely built units of electric passenger vehicles as per 'Scheme to promote manufacturing of electric passenger cars in India' notified by Ministry of Heavy Industry.
- (xvii) G.S.R.207(E) published in Gazette of India dated 15th March, 2024 together with an explanatory memorandum seeking to exempt the Social Welfare Surcharge (SWS) on completely built units of electric passenger vehicles imported under the 'Scheme to promote manufacturing of

electric passenger cars in India' notified by Ministry of Heavy Industry.

- (xviii) G.S.R.213(E) published in Gazette of India dated 15th March, 2024 together with an explanatory memorandum seeking to amend notification No. 22/2022-Customs dated 30.04.2022, so as to deepen tariff concessions in respect of specified goods when imported from UAE as per the India-UAE Comprehensive Economic Cooperation and Partnership Agreement.
- (xix) G.S.R.236(E) published in Gazette of India dated 2nd April, 2024 together with an explanatory memorandum seeking to fully exempt the applicable export duty on exports of Kala namak rice, not exceeding 1000MTs, subject to specified conditions.
- (xx) G.S.R.244(E) published in Gazette of India dated 5th April, 2024 together with an explanatory memorandum seeking to amend notification No. 64/2023-Customs, 07.12.2023, in order to allow duty free imports of yellow peas with bill of lading issued on or before 30.06.2024.
- (xxi) G.S.R.269(E) published in Gazette of India dated 3rd May, 2024 together with an explanatory memorandum seeking to amend specified customs tariff notifications, with effect from 04.05.2024 in order to exempt applicable import duty on imports of desichana (HS 0713 20 20) up to 31.03.2025; to impose effective export duty of 40% on export of Onions (HS 0703 10); to extend the specified condition or exemption to imports of Yellow Peas (HS

0713 10 10) to bill of lading issued on or before 31.10.2024.

- (xxii) G.S.R.270(E) published in Gazette of India dated 6th May, 2024 together with an explanatory memorandum seeking to amend List 34A and List 34B of S. No. 359A of Notification No. 50/2017-Customs dated 30.06.2017.
 - (xxiii) G.S.R.352(E) published in Gazette of India dated 27th June, 2024 together with an explanatory memorandum seeking to extend the exemption from the whole of Duty of customs and the Integrated Tax on the imports of specified Defence equipment and parts by Ministry of Defence or Defence Forces or the Defence Public Sector Units (PSU) or other PSUs or any other entity for Defence forces for a further period of 05 years i.e. till 30th June, 2029.
- (4) A copy of the Notification No. G.S.R.182(E) (Hindi and English versions) published in Gazette of India dated 12th March, 2024, together with an explanatory memorandum seeking to amend specific tariff items in Chapter 90 of the 1st schedule of Customs Tariff Act, 1975 issued under sub-section (1) of Section 8A of the said Act.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) Section 9A of the Customs Tariff Act, 1975:-
- (i) G.S.R.143(E) published in Gazette of India dated 28th February, 2024 together with an explanatory memorandum, seeking to amend notification No.

14/2019-Customs (ADD) dated 25.03.2019, in order to change the name of the producer from 'M/s Mitsui Phenols Singapore Pte. Ltd' to M/s INEOS Phenol Singapore Pte. Ltd' pursuant to DGTR recommendation.

- (ii) G.S.R.197(E) published in Gazette of India dated 14th March, 2024 together with an explanatory memorandum, seeking to impose ADD on Printed Circuit Boards(PCB) imported from China PR and Hong Kong for 5 years pursuant to final finding of DGTR.
- (iii) G.S.R.198(E) published in Gazette of India dated 14th March, 2024 together with an explanatory memorandum, seeking to levy of anti-dumping duty on "Para-Tertiary Butyl Phenol (PTBP)" imported from South Korea, Singapore and United States of America for 5 years pursuant to Final Findings issued by DGTR.
- (iv) G.S.R.199(E) published in Gazette of India dated 14th March, 2024 together with an explanatory memorandum, seeking to continue levy of anti-dumping duty on "Ethylene Vinyl Acetate (EVA) Sheet for Solar Module" imported from China PR for 5 years pursuant to Final Findings issued by DGTR.
- (v) G.S.R.200(E) published in Gazette of India dated 14th March, 2024 together with an explanatory memorandum, seeking to levy of anti-dumping duty on "Self Adhesive Vinyl (SAV)" imported from China PR for 3 years pursuant to Final Findings issued by DGTR.
- (vi) G.S.R.209(E) published in Gazette of India dated 15th

March, 2024 together with an explanatory memorandum, seeking to extend the Anti-Dumping Duty (ADD) on imports of "Cast Aluminium Alloy Road Wheels" originating in or exported from China PR, imposed vide notification No. 17/2019-Customs (ADD) dated 9th April, 2019 for a period of five more years.

- (vii) G.S.R.278(E) published in Gazette of India dated 16th May, 2024 together with an explanatory memorandum, seeking to levy anti-dumping duty on "Pentraerythritol" imported from China PR, Saudi Arabia and Taiwan for 5 years pursuant to Final Findings issued by DGTR.
- (viii) G.S.R.323(E) published in Gazette of India dated 13th June, 2024 together with an explanatory memorandum, seeking to impose provisional anti-dumping duty on imports of Poly Vinyl Chloride Resin Paste originating in or exported from China PR, Korea RP, Malaysia, Norway, Taiwan & Thailand for a period of six months.
- (ix) G.S.R.348(E) published in Gazette of India dated 27th June, 2024 together with an explanatory memorandum, seeking to levy anti-dumping on imports of "Sodium Cyanide" originating in or exported from China PR, European Union, Japan and Korea RP.
- (x) G.S.R.349(E) published in Gazette of India dated 27th June, 2024 together with an explanatory memorandum, seeking to impose Anti-Dumping duty on "alloy steel chisel/tool and hydraulic rock beaker in fully assembled condition" (HRBC) originating in or exported from China

PR and Korea RP, for a period of 5 years in pursuance of fresh final findings issued by DGTR.

- (xi) G.S.R.350(E) published in Gazette of India dated 27th June, 2024 together with an explanatory memorandum, seeking to impose anti-dumping duty on "Easy open ends of tin plate, including electrolytic_tin plate (ETP), measuring 401 Diameter (99MM) and 300 Diameter (73MM) in dimension" originating in or exported from China PR for a period of 5 years, in pursuance of fresh final findings issued by DGTR.
- (xii) G.S.R.351(E) published in Gazette of India dated 27th June, 2024 together with an explanatory memorandum, seeking to impose provisional anti-dumping duty on imports of "Telescope Channel Drawer Slider" originating in or exported from China PR, for a period of 6 months in pursuance of preliminary findings issued by DGTR.
- (xiii) G.S.R.171(E) published in Gazette of India dated 11th March, 2024 together with an explanatory memorandum, seeking to extend the countervailing duty imposed on imports of "New/Unused pneumatic radial tyres with or without tubes and/or flap of rubber (including tubeless tyres), having nominal rim dia above 16" used in buses and lorries/trucks" originating in or exported from China PR, imposed vide Notification No.01/2019-Customs (CVD), dated 24th June, 2019, for a period till 23rd July, 2024, on request of Directorate General of Trade Remedies (DGTR).

- (xiv) G.S.R.294(E) published in Gazette of India dated 28th May, 2024 together with an explanatory memorandum, seeking to amend notification No. 2/2019-Customs (CVD) dated 30th August, 2019 in order to extend the levy of Countervailing Duty on 'Saccharin in all its forms' imported from China PR upto and inclusive of the 28th February, 2025.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section(2) of Section 38 of Central Excise Act, 1944:-
- (i) G.S.R.71(E) published in Gazette of India dated 25th January, 2024 together with an explanatory memorandum, seeking to further amend notification No. 11/2017-Central Excise, dated the 30th June, 2017 to extend the applicability additional excise duty for unblended diesel.
- (ii) G.S.R.111(E) published in Gazette of India dated 15th February, 2024 together with an explanatory memorandum, seeking to amend notification No. 18/2022-Central Excise, dated the 19th July, 2022 to increase the Special Additional Excise Duty on production of Petroleum Crude.
- (iii) G.S.R.112(E) published in Gazette of India dated 15th February, 2024 together with an explanatory memorandum, seeking to further amend Notification No. 04/2022-Central Excise, dated the 30th June, 2022 to increase the Special Additional Excise Duty on Diesel.

- (iv) G.S.R.148(E) published in Gazette of India dated 29th February, 2024 together with an explanatory memorandum, seeking to amend Notification No. 18/2022-Central Excise, dated the 19th July, 2022 to increase the Special Additional Excise Duty on production of Petroleum Crude.
- (v) G.S.R.149(E) published in Gazette of India dated 29th February, 2024 together with an explanatory memorandum, seeking to further amend Notification No. 04/2022-Central Excise, dated the 30th June, 2022 to reduce the Special Additional Excise Duty on Diesel.
- (vi) G.S.R.204(E) published in Gazette of India dated 15th March, 2024 together with an explanatory memorandum, seeking to amend Notification No. 18/2022-Central Excise, dated the 19th July, 2022 to increase the Special Additional Excise Duty on production of Petroleum Crude.
- (vii) G.S.R.241(E) published in Gazette of India dated 3rd April, 2024 together with an explanatory memorandum, seeking to amend Notification No. 18/2022-Central Excise, dated the 19th July, 2022 to increase the Special Additional Excise Duty on production of Petroleum Crude.
- (viii) G.S.R.247(E) published in Gazette of India dated 15th April, 2024 together with an explanatory memorandum, seeking to amend Notification No. 18/2022-Central Excise, dated the 19th July, 2022 to increase the Special Additional Excise Duty on production of Petroleum Crude.
- (ix) G.S.R.267(E) published in Gazette of India dated 30th

April, 2024 together with an explanatory memorandum, seeking to amend Notification No. 18/2022-Central Excise, dated the 19th July, 2022 to reduce the Special Additional Excise Duty on production of Petroleum Crude.

(x) G.S.R.273(E) published in Gazette of India dated 15th May, 2024 together with an explanatory memorandum, seeking to amend Notification No. 18/2022-Central Excise, dated the 19th July, 2022 to reduce the Special Additional Excise Duty on production of Petroleum Crude.

(xi) G.S.R.300(E) published in Gazette of India dated 31st May, 2024 together with an explanatory memorandum, seeking to amend Notification No. 18/2022-Central Excise, dated the 19th July, 2022 to reduce the Special Additional Excise Duty on production of Petroleum Crude.

(xii) G.S.R.328(E) published in Gazette of India dated 14th June, 2024 together with an explanatory memorandum, seeking to amend Notification No. 18/2022-Central Excise, dated the 19th July, 2022 to reduce the Special Additional Excise Duty on production of Petroleum Crude.

(7) A copy each of the following Notifications (Hindi and English versions) issued under Section 28A of the Customs Act, 1962:-

(i) G.S.R.65(E) published in Gazette of India dated 24th January, 2024 together with an explanatory memorandum, seeking Non-Levy of Customs Duty on the import of wearables for the period 01.02.2022 to 27.04.2023.

(ii) G.S.R.66(E) published in Gazette of India dated 24th

January, 2024 together with an explanatory memorandum, seeking Non-Levy of Customs Duty on the import of hearables for the period f01.02.2022 to 27.04.2023.

- (8) A copy each of the following Notifications (Hindi and English versions) issued under Section 158 of the Customs Act, 1962:-
- (i) The Sea Cargo Manifest and Transhipment (First Amendment) Regulations, 2024 (Hindi and English versions) published in Notification No. G.S.R.235(E) in Gazette of India dated 28th March, 2024 together with an explanatory memorandum.
 - (ii) The Sea Cargo Manifest and Transhipment (Second Amendment) Regulations, 2024 (Hindi and English versions) published in Notification No. G.S.R.356(E) in Gazette of India dated 30th June, 2024 together with an explanatory memorandum.
- (9) A copy of the Notification No. S.O.834(E) (Hindi and English versions) published in Gazette of India dated 23rd February, 2024, together with an explanatory memorandum notifying M/s SNV Aviation Private Limited (Akasa Air) having its registered office at 12th Floor, Urmi Estate, 95 Ganpatrao Kadam Marg, Lower Parel (West), Mumbai, Maharashtra-400013 as "designated Indian carrier" for the purpose of sub-section (5) of Section 5 of the Central Sales Tax Act, 1956, under Section 13 of the said Act.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

The Minister of State in the Ministry of Environment, Forest

and Climate Change; and Minister of State in the Ministry of External Affairs (Shri Kirtivardhan Singh) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 63 of the Wild Life (Protection) Act, 1972:-
 - (i) The Living Animal Species (Reporting and Registration) Rules, 2024 published in Notification No. G.S.R.145(E) in Gazette of India dated 29th February, 2024.
 - (ii) The Captive Elephant (Transfer or Transport) Rules, 2024 published in Notification No. G.S.R.191(E) in Gazette of India dated 14th March, 2024.
 - (iii) The Wild Life (Protection) Licencing (Additional Matters for Consideration) Rules, 2024 published in Notification No. G.S.R.46(E) in Gazette of India dated 18th January, 2024.
 - (iv) The Wild Life (Transactions and Taxidermy) Rules, 2024 published in Notification No. G.S.R.47(E) in Gazette of India dated 19th January, 2024.
 - (v) The Scheduled Specimen (Conditions and Procedure for exemption), Rules, 2024 published in Notification No. G.S.R.130(E) in Gazette of India dated 23rd February, 2024.
- (2) A copy of the Notification No. S.O.943(E) (Hindi and English versions) published in Gazette of India dated 29th February, 2024, authorizing the Chief Wild Life Wardens of all States and Union territories, in their respective jurisdictions, to perform the functions of the Management Authority issued under Section 49M of the Wild Life (Protection) Act, 1972 Act and the rules made thereunder.

- (3) A copy of the Notification No. S.O.944(E) (Hindi and English versions) published in Gazette of India dated 29th February, 2024, authorizing the Officers of the Wild Life Crime Control Bureau, not below the rank of Head Constable in relation to the specimens of species listed in Schedule IV to the said Act, to exercise the powers and perform functions under Section 50 of the Wild Life (Protection) Act, 1972 issued under Section 50 of the Wild Life (Protection) Act, 1972 Act.

The Minister of State in the Ministry of Education; and Minister of State in the Ministry of Development of North Eastern Region (Shri Sukanta Majumdar) laid on the Table:-

- (1) A copy of the University Grants Commission (Open and Distance Learning Programmes and Online Programmes) Third Amendment Regulations, 2024 (Hindi and English versions) published in Notification No. F. 1-5/2024 (DEB-I) in Gazette of India dated 3rd May, 2024 under Section 28 of the University Grants Commission Act, 1956.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 2022-2023, together with Audit Report thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Advanced Study, Shimla, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of

Advanced Study, Shimla for the year 2022-2023.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 2022-2023, alongwith audited accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Social Science Research, New Delhi, for the year 2022-2023.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, New Delhi, for the year 2022-2023, alongwith audited accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Historical Research, New Delhi, for the year 2022-2023.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Institute of Technology, Bhopal, for the year 2022-2023, alongwith audited accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Institute of Technology, Bhopal, for the year 2022-2023.

- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2022-2023.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Motilal Nehru National Institute of Technology Allahabad, Prayagraj, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Motilal Nehru National Institute of Technology Allahabad, Prayagraj, for the year 2022-2023.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Srinagar, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Technology, Srinagar, for the year 2022-2023, together with Audit

Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Srinagar, for the year 2022-2023.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Tiruchirappalli, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Institute of Technology, Tiruchirappalli, for the year 2022-2023.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Association of Indian Universities, New Delhi, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Association of Indian Universities, New Delhi, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Association of Indian Universities, New Delhi, for the year 2022-2023.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

12.03 P.M.

#9. Motion for Election of Two Members to the Central Building and Other Construction Workers' Advisory Committee

Dr. Mansukh Mandaviya moved the following motion:-

“That in pursuance of section 3(2)(b) of the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 read with Rule 11(2) of the Building and Other Construction Workers' (Regulation of Employment and Conditions of Services) Central Rules, 1998, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves, to serve as members of the Central Building and Other Construction Workers' Advisory Committee, subject to the other provisions of the said Act and the Rules made thereunder.”

The motion was put to vote and adopted.

(Lok Sabha adjourned at 1:33 P.M. and re-assembled at 2:30 P.M.)

#From 12.05 P.M. to 1.33 P.M., Members raised matters of urgent public importance.

02.30 P.M.

10. Matters under Rule 377

1. Dr. Hemant Vishnu Savara raised a matter regarding various railway related issues in Maharashtra.
2. Shri Kripanath Mallah raised a matter regarding need to start new train services between Bairabi to Guwahati in Karimganj Parliamentary Constituency.
3. Dr. Vinod Kumar Bind raised a matter regarding Expansion of platform of Gyanpur Road Railway station and construction of Railway underpasses.
4. Shri Jagdambika Pal raised a matter regarding need to create Flood Control Centres in all districts of Uttar Pradesh.
5. Shri Raghunandan Madhavaneni Rao raised a matter regarding upgradation of Immigration and other facilities at Shamsabad Airport.
6. Dr. Rajeev Bharadwaj raised a matter regarding need to promote tourism in Kangra Parliamentary Constituency.
7. Shri Rajkumar Chahar raised a matter regarding development of Bateshwar in Agra as a tourist destination.
8. Shri Yogender Chandolia raised a matter regarding Problem of water logging in NCT of Delhi.
9. Smt. Smita Uday Wagh raised a matter regarding inclusion of Banana in the category of Fruits.
10. Dr. Jayanta Kumar Roy raised a matter regarding need to constitute DISHA Committees in the districts and convene regular meetings under the Chairmanship of Members of Parliament.
11. Shri Gopal Ji Thakur raised a matter regarding measures undertaken to check floods.

12. Shri V K Sreekandan raised a matter regarding need to fill up the vacancies of Loco Pilots in various Railway Zones.
13. Shri Ramasahayam Raghuram Reddy raised a matter regarding development of new airports in Telangana.
14. Prof. Varsha Eknath Gaikwad raised a matter regarding utility of smart meters for Mumbai.
15. Shri Pradyut Bordoloi raised a matter regarding rising cares of Anaemia among women and children.
16. Shri Anto Antony raised a matter regarding development of Greenfield airport at Sabarimala in Kottayam District, Kerala.
17. Shri K C Venugopal raised a matter regarding implementation of Coastal Regulation Zone (CRZ) in Kerala.
18. Shri Rajeev Rai raised a matter regarding problems faced by weavers in Eastern Uttar Pradesh.
19. Shri Devesh Shakya raised a matter regarding desilting of Ganga River in Kasganj District, Uttar Pradesh.
20. Smt. Sajda Ahmed raised a matter regarding completion of Shyampur to Bagnan railway line in Uluberia Parliamentary Constituency.
21. Shri Khalilur Rahaman raised a matter regarding soil erosion caused by Ganga River.
22. Shri D M Kathir Anand raised a matter regarding construction of RoB at level crossing no. 81 New Town Vaniyambadi.
23. Shri Kesineni Sivanath raised a matter regarding development of Polavaram irrigation project in Andhra Pradesh.
24. Dr. Alok Kumar Suman raised a matter regarding inclusion of Saran Bandh in National Highways.
25. Shri Anil Yeshwant Desai raised a matter regarding safety of Passengers travelling in local trains in Mumbai.

26. Shri Abhay Kumar Sinha raised a matter regarding sanction of a dedicated entry and exit point at Mithaki Mahua in Gaya District under Bharatmala Project.
27. Shri Gurumoorthy Maddila raised a matter regarding problems faced by fishermen community in Tirupati Parliamentary Constituency.
28. Shri N.K. Premachandran raised a matter regarding setting of a cardiology department in ESI Model and Super Speciality Hospital in Kollam, Kerala.
29. Shri Ananta Nayak raised a matter regarding need for setting up of a mega steel plant in Keonjhar.
30. Dr. K. Sudhakar raised a matter regarding problem of Drought and Depleting ground water level in Karnataka.

3.36 P.M.

11. Discussion under Rule 193

Time Permissible: 02 Hrs.

Time Taken: 02 Hrs. 26 Mts.

The Speaker, after taking the sense of the House, allowed a discussion on India's preparedness for upcoming Olympic Games.

Dr. Sanjay Jaiswal initiated the discussion.

The following members took part in the discussion:-

1. Shri Deepender Singh Hooda
2. *Shri Kiren Rijju (intervened)
3. Shri Neeraj Maurya
4. Shri Azad Kirti Jha
5. Shri D. M. Kathir Anand
6. Shri Ganti Harish Madhur Balayogi
7. Shri Shrirang Appa Chandu Barne

* Minister of Parliamentary Affairs; and Minister of Minority Affairs

8. Shri Abhay Kumar Sinha
9. Shri Rajiv Pratap Rudy
10. Shri Rakibul Hussain
11. Shri Malvinder Singh Kang
12. Shri Kaushlendra Kumar
13. Shri Chandan Chauhan
14. Shri Naveen Jindal
15. Shri K. Navaskani
16. Shri Karti P. Chidambaram
17. Shri N.K. Premachandran
18. Adv. Chandrashekhar

The discussion was not concluded.

6.02 P.M.

(Lok Sabha adjourned till 11.00 A.M., Tuesday, the 23rd July, 2024.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, July 23, 2024/Sravana 1, 1946 (Saka)

No. 9

11.00 A.M.

1. *Announcements by the Speaker

(i) The Speaker made an announcement regarding welcoming Hon. Dr. Tulia Ackson, President of Inter-Parliamentary Union (IPU) and Speaker of the National Assembly of the United Republic of Tanzania and Members of the Parliamentary Delegation from United Republic of Tanzania who were on an official visit to India as honoured guests and conveyed the greetings of the House to them.

11.02 A.M.

(ii) The Speaker made an announcement regarding availability and distribution of Budget documents.

11.03 A.M.

2. The Union Budget – 2024-2025

Smt. Nirmala Sitharaman presented a statement of the estimated receipts and expenditure of the Government of India for the year 2024-25.

*Original in Hindi. For details, please see the debates of the day.

12.26 P.M.

3. Statements laid on the Table under the Fiscal Responsibility and Budget Management (FRBM) Act, 2003

The Minister of Finance and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) laid on the Table the following Statements under section 3(1) of the Fiscal Responsibility and Budget Management (FRBM) Act, 2003:-

- (1) Medium-term Fiscal Policy cum Fiscal Policy Strategy Statement; and
- (2) Macro-economic Framework Statement.

12.27 P.M.

4. Government Bill-Introduced

The Finance (No.2) Bill, 2024

12.27 P.M.

5. The Union Territory of Jammu and Kashmir Budget- 2024-2025

Smt. Nirmala Sitharaman presented a statement (Hindi and English versions) of estimated receipts and expenditure of the Union Territory of Jammu and Kashmir for the year 2024-25.

12.28 P.M.

(Lok Sabha adjourned till 11.00 A.M., Wednesday, the 24th July, 2024)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, July 24, 2024/Sravana 2, 1946 (Saka)

No. 10

11.00 A.M.

1. Starred Questions

Starred Question Nos. 21–27 were orally answered. Replies to Starred Question Nos. 28–40 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 231–453 and 455–460 were laid on the Table.

12.02 P.M.

3. Papers laid on the Table

The Minister of Railways; Minister of Information and Broadcasting; and Minister of Electronics and Information Technology (Shri Ashwini Vaishnaw) laid on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Railways for the year 2024-2025.

The Minister of State in the Ministry Coal; and Minister of State in the Ministry of Mines (Shri Satish Chandra Dubey) on behalf of The Minister of Coal; and Minister of Mines (Shri G. Kishan Reddy) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:-

- (i) G.S.R.48(E) published in Gazette of India dated 19th January, 2024 notifying four accredited private exploration agencies as mentioned therein.
- (ii) The Mineral (Auction) Amendment Rules, 2024 published in Notification No. G.S.R.49(E) in Gazette of India dated 21st January, 2024.
- (iii) The Minerals (Other than Atomic and Hydro Carbons Energy Minerals) Concession Amendment Rules, 2024 published in Notification No. G.S.R.50(E) in Gazette of India dated 21st January, 2024.
- (iv) The Mineral Conservation and Development (Amendment) Rules, 2024 published in Notification No. G.S.R.51(E) in Gazette of India dated 21st January, 2024.
- (v) The Minerals (Evidence of Mineral Contents) Amendment Rules, 2024 published in Notification No. G.S.R.52(E) in Gazette of India dated 21st January, 2024.
- (vi) The Atomic Minerals Concession (Amendment) Rules, 2024 published in Notification No. G.S.R.106(E) in Gazette of India dated 14th February, 2024.
- (vii) The Minerals (Other than Atomic and Hydro Carbons Energy Minerals) Concession (Second Amendment) Rules, 2024 published in Notification No. G.S.R.118(E) in Gazette of India dated 20th February, 2024.
- (viii) G.S.R.152(E) published in Gazette of India dated 1st March, 2024 making certain amendments, mentioned therein, in the Second Schedule to the Mines and Minerals (Development and Regulation) Act, 1957.
- (ix) S.O.1359(E) published in Gazette of India dated 14th March,

2024 notifying M/s. MECON Limited for the purposes of the second proviso to sub-section (1) of Section 4 of the Mines and Minerals (Development and Regulation) Act, 1957.

- (x) S.O.1872(E) published in Gazette of India dated 30th April, 2024 notifying M/s. NTPC Mining Limited for the purposes of the second proviso to sub-section (1) of Section 4 of the Mines and Minerals (Development and Regulation) Act, 1957.
 - (xi) G.S.R.264(E) published in Gazette of India dated 30th April, 2024 rescinding the Notification No. G.S.R.40(E) dated 18th January, 2018.
 - (xii) S.O.2077(E) published in Gazette of India dated 22nd May, 2024 reserving an area of 48.493 hectares, as mentioned therein, in favour of M/s NMDC Limited.
 - (xiii) S.O.2379(E) published in Gazette of India dated 20th June, 2024 notifying M/s Critical Mineral Trackers and M/s Mining Tech Consultancy Services Limited as accredited private exploration agencies.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 35 of the Offshore Areas Mineral (Development and Regulation) Act, 2002:-
- (i) S.O.5411(E) published in Gazette of India dated 21st December, 2023 notifying reserving the area to the extent of 10277.10 hectares (102.77 sq. km) as mentioned therein.
 - (ii) The Offshore Areas (Existence of Mineral Resources) Rules, 2024 published in Notification No. G.S.R.315(E) in Gazette of India dated 6th June, 2024.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item No. (i) to (v) of (1) above and Item

No. (i) of (2) above.

The Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Culture (Shri Rao Inderjit Singh) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Kolkata, for the year 2022-2023.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Statistical Institute, Kolkata, for the year 2022-2023, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Statistical Institute, Kolkata, for the year 2022-2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table a copy of the Indian Administrative Service (Probationers' Final Examination) Amendment Regulations, 2024 (Hindi and English versions) published in Notification No. G.S.R.242(E) in Gazette of India dated 5th April, 2024, under sub-section (2) of Section 3 of the All India Services Act, 1951.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of New and Renewable Energy

(Shri Shripad Yesso Naik) laid on the Table a copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Ministry of New and Renewable Energy for the year 2024-2025.

The Minister of State in the Ministry of Rural development; and Minister of State in the Ministry of Communications (Shri Chandra Sekhar Pemmasani) laid on the Table:-

- (1) A copy of the Use of Low Power and Very Low Power Short Range Radio Frequency Devices (Exemption from Licensing Requirement) Amendment Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R.271(E) in Gazette of India dated 10th May, 2024 issued under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885 and sub-section (4) of Section 10 of the Indian Wireless Telegraphy Act, 1933.
- (2) A copy of Output-Outcome Monitoring Framework (Hindi and English versions) of the Department of Telecommunications, Ministry of Communications for the year 2024-2025.

The Minister of State in the Ministry of Food Processing Industries; and Minister of State in the Ministry of Railways (Shri Ravneet Singh) laid on the Table:-

- (1) A copy of the Land Acquisition (Special Railway Projects)(Amendment) Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R.341(E) in Gazette of India dated 21st June, 2024 under Section 199 of the Railways Act, 1989.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution (Smt. Nimuben Jayantibhai Bambhaniya) laid on the Table:-

- (1) A copy of the Notification No. S.O.1930(E) (Hindi and English versions)

published in Gazette of India dated 7th May, 2024 appointing the 07th day of May, 2024 as the date on which the provisions of the said Act, in so far as it relates to amendments, mentioned therein, in the Food Corporation Act, 1964, shall come into force, issued under sub-section (2) of Section 1 of the Jan Vishwas (Amendment of Provisions) Act, 2023.

- (2) A copy each of the following Notifications (Hindi and English versions) under Section 55 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits, and Services) Act, 2016:-
 - (i) S.O.1355(E) published in Gazette of India dated 14th March, 2024 making certain amendments in the Notification No. S.O.371(E) dated 8th February, 2017.
 - (ii) S.O.2236(E) published in Gazette of India dated 11th June, 2024 making certain amendments in the Notification No. S.O.371(E) dated 8th February, 2017.
- (3) A copy of the Warehousing (Development and Regulation) Registration of Warehouses (Amendment) Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R.311(E) in Gazette of India dated 5th June, 2024 under Section 52 of the Warehousing (Development and Regulations) Act, 2007.

4. Report of the Business Advisory Committee

Shri Kiren Rijiju presented the First Report of the Business Advisory Committee.

***5. Reports of the Public Accounts Committee**

Secretary General laid the following Reports (Hindi and English versions) of the Public Accounts Committee (2023-24):-

- (1) 124th Report on Construction of toilets in schools by CPSEs

- (2) 125th Report on Rejuvenation of River Ganga (Namami Gange)
- (3) 126th Report on Avoidable Payment due to Non-Charging of Service Tax/GST from the Passengers
- (4) 127th Report on Action Taken by the Government on the Observations and Recommendations of the Committee contained in their 46th Report (16th Lok Sabha) on Implementation of Public Private Partnership Project at Chhatrapati Shivaji International Airport, Mumbai
- (5) 128th Report on Action Taken by the Government on the Observations and Recommendations of the Committee contained in their 71st Report (17th Lok Sabha) on Implementation of USOF Project (Phase - I) to Provide Mobile Services in Areas Affected by Left Wing Extremist
- (6) 129th Report on Action Taken by the Government on the Observations and Recommendations of the Committee contained in their 93rd Report (15th Lok Sabha) on Performance of Civil Aviation in India
- (7) 130th Report on Pradhan Mantri Ujjawala Yojana
- (8) 131st Report on Action Taken by the Government on the Observations and Recommendations of the Committee contained in their 39th Report (17th Lok Sabha) on Failure to implement Scheme objectives on disbursement of Capital Subsidy
- (9) 132nd Report on Derailment in Indian Railways
- (10) 133rd Report on Short Closure of Electrification Works due to Incomplete Pre-Requisite Works: South East Central Railway
- (11) 134th Report on Infructuous Expenditure on Creation of Mid-Life Rehabilitation Facilities at Parel Workshop: Central Railways
- (12) 135th Report on Action Taken by the Government on Observation/Recommendations of PAC contained in their 70th Report on Failure to Implement Ministry of Railways Order resulted in Damage to Railway Cables: South Eastern Railway and West Central Railway

- (13) 136th Report on Grant of Concession without the support of Declaration in Form 'F'
- (14) 137th Report on Action Taken by the Government on Observation/Recommendations of PAC contained in their 66th Report on Excesses over Voted Grants and Charged Appropriations (2020-21)
- (15) 138th Report on Evasion of Tax Due to Suppression of Sales
- (16) 139th Report on Loss of Revenue due to Running of Suvidha Express Trains: South Western Railway
- (17) 140th Report on Manpower and Logistics Management in Delhi Police
- (18) 141st Report on Loss of Revenue Due to Non-Registration of Lease Agreement
- (19) 142nd Report on National Social Assistance Programme
- (20) 143rd Report on Performance Audit on Schemes for Flood Control and Flood Forecasting
- (21) 144th Report on Implementation of Phase-I of Bharatmala Pariyojana
- (22) 145th Report on Measures underway for Transition in the Energy Sector
- (23) 146th Report on Subject specific Compliance Audit on GST Refunds
- (24) 147th Report on Short realization of Entry Fees and Licence Fees
- (25) 148th Report on Short levy of tax and interest due to excess allowance of ITC on purchase of Capital Goods
- (26) 149th Report on Reforms in Banking Sector
- (27) 150th Report on Reforms in Insurance Sector
- (28) 151st Report on Performance Audit of Ayushman Bharat – Pradhan Mantri Jan Arogya Yojana
- (29) 152nd Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their 69th Report (17th Lok Sabha) on the Issues Relating to Accounting of Cess/Levies

#12.04 P.M.

6. Statement by Minister

The Minister of State in the Ministry of Education; and Minister of State in the Ministry of Development of North Eastern Region (Shri Sukanta Majumdar) laid a statement regarding the status of implementation of the recommendations contained in the 250th Report of the Standing Committee on Home Affairs on action taken by the Government on the recommendations/observations contained in the 243rd Report of the Committee on Demands for Grants (2023-2024) pertaining to the Ministry of Development of North Eastern Region.

1.38 P.M.

7. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1. Smt. Malvika Devi regarding setting up of a Paika regiment in the State of Odisha.
2. Shri Lumba Ram regarding need to provide funds for the construction of road from Gulabganj to Mount Abu under Central Road Fund.
3. Shri Suresh Kumar Kashyap regarding need to complete the construction of Dr. Y.S. Parmar Government Medical College at Nahan, Himachal Pradesh.
4. Dr. Bhola Singh regarding need to introduce a New Guaranteed Pension Scheme (NGPS) for central Government Employees.
5. Shri Bhartruhari Mahtab regarding need for optimum utilization of Paradip – Haidaspur Railway line.

#From 12.05 P.M. to 1.38 P.M., Members raised matters of urgent public importance.

6. Shri Mansukhbhai Dhanjibhai Vasava regarding deployment of trained teachers and starting of training programmes for employment generation in tribal areas.
7. Shri Captain Brijesh Chowta regarding plight of Arecanut farmers affected by spread of yellow disease in Dakshina Kannada Parliamentary Constituency.
8. Shri Dushyant Singh regarding establishment of New Trauma Care Centres in the Country.
9. Smt. Mala Rajya Laxmi Shah regarding request for sanctioning of Railway lines between Dehradun and Kalsi.
10. Shri Jugal Kishore regarding need to provide immediate relief to the farmers for the damage of crops.
11. Shri Pradeep Kumar Singh regarding development of purchase and storage centres and setting up of maize industry in Araria Parliamentary Constituency.
12. Shri Manoj Tiwari regarding problem of water logging in North East Delhi.
13. Dr. Mohammad Jawed regarding review and beautification of Ramzan River in Kishangaj, Bihar.
14. Shri K. Sudhakaran regarding Human-Animal Conflicts across Kerala.
15. Shri Satpal Brahamchari regarding expansion of Delhi Metro Network upto Sonipat.
16. Dr. Shashi Tharoor regarding plight of handloom sector in the country.
17. Shri Vijayakumar *alias* Vijay Vasanth regarding construction of a Statue of Perum Thalaivar K. Kamaraj in the sea off the coast of Kanniyakumari.
18. Shri Lalji Verma regarding need to provide compensation and employment to farmers affected due to land acquisition by NTPC.

19. Shri Narayandas Ahirwar regarding problem of Irrigation in Jalaun Parliamentary Constituency.
20. Prof. Sougata Ray regarding train accident in Darjeeling.
21. Shri T M Selvaganapathi regarding setting up of a Defence Industrial Corridor at Salem.
22. Shri Naresh Ganpat Mhaske regarding need to transfer Salt Department land to MBMC for developmental work in Thane Parliamentary Constituency.
23. Shri R. Sachithanatham regarding establishment of tourism corridor between Kodaikanal and Munnar.
24. Shri Umeshbhai Babubhai Patel regarding alleged corruption in UT of Dadra and Nagar Haveli and Daman.
25. Shri Hanuman Beniwal regarding request for renaming of Railway station.
26. Shri Balya Mama Suresh Gopinath Mhatre regarding various Railways related issues pertaining to Bhiwandi Parliamentary Constituency.

1.39 P.M.

8. (i) **General Discussion on the Budget–2024-25;**
(ii) **General Discussion on the Budget of Union Territory of Jammu and Kashmir for 2024-25; and**
(iii) **Demands for Grants in respect of Union Territory of Jammu and Kashmir-2024-25.**

Time Allotted: 20 hrs.

Time Taken: 6 Hrs. 21 Mts.

Balance Time: 13 Hrs. 39 Mts.

Combined discussion on the following items of Business was taken up together:-

- (i) General Discussion on the Budget for 2024-2025.

- (ii) General Discussion on the Budget of Union Territory of Jammu and Kashmir for 2024-25.
- (iii) Demands for Grants for 2024-25, in respect of Demand Nos. 1 to 36 in respect of the Union Territory of Jammu and Kashmir for 2024-25.

The following members took part in the combined debate:-

1. Kumari Selja
2. Shri Biplab Kumar Deb
3. Shri Birendra Singh
4. Shri Abhishek Banerjee
5. Shri Dayanidhi Maran
6. Shri Sribharat Mathukumili
7. Shri Dinesh Chandra Yadav
8. Smt. Supriya Sule
9. Dr. Shashi Tharoor
10. Shri Bhartruhari Mahtab
11. Shri Ravindra Dattaram Waikar
12. Shri Lalji Verma
13. Ms. Praniti Sushilkumar Shinde
14. Shri Jagdish Shettar
15. Shri Anil Yeshwant Desai
16. Shri Dharmendra Yadav
17. Shri Sukhdeo Bhagat
18. Shri Abhijit Gangopadhyay

The discussion was not concluded.

8.00 P.M.

(Lok Sabha adjourned till 11.00 A.M., Thursday, the 25th July, 2024.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, July 25, 2024/Sravana 3, 1946 (Saka)

No. 11

11.00 A.M.

1. Starred Questions

Starred Question Nos. 41–46 were orally answered. Replies to Starred Question Nos. 47–60 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 461–690 were laid on the Table.

12.01 P.M.

3. Papers laid on the Table

The Minister of Civil Aviation (Shri Kinjarapu Rammohan Naidu) laid on the Table a copy of the Ministry of Civil Aviation (Height Restrictions for Safeguarding of Aircraft Operations) Amendment Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R.335(E) in Gazette of India dated 19th June, 2024, under Section 14A of the Aircraft Act, 1934.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of New and Renewable Energy (Shri Shripad Yesso Naik) laid on the Table a copy each of the following papers (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

- (1) The Electricity (Second Amendment) Rules, 2024, published in Notification No. G.S.R.45(E) in Gazette of India dated 17th January, 2024.
- (2) The Electricity (Amendment) Rules, 2024, published in Notification No. G.S.R.36(E) in Gazette of India dated 11th January, 2024.
- (3) The Electricity (Late Payment Surcharge and Related Matters) (Amendment) Rules, 2024, published in Notification No. G.S.R.146(E) in Gazette of India dated 29th February, 2024.
- (4) The Electricity (Third Amendment) Rules, 2024, published in Notification No. G.S.R.181(E) in Gazette of India dated 12th March, 2024.
- (5) The Electricity (Rights of Consumers) Amendment Rules, 2024, published in Notification No. G.S.R.125(E) in Gazette of India dated 22nd February, 2024.
- (6) The Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, published in Notification No. L-1/2064/2022-CERC in Gazette of India dated 23rd January, 2024.
- (7) Notification No. RA-14026(11)/4/2020-CERC. published in Gazette of India dated 12th April, 2024, extending the period of applicability of the RE Tarrif Regulations, 2020, till 30th June, 2024 or notification of the Regulations by the Commission for the next control period, whichever is earlier.
- (8) The Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024, published in Notification No. L-1/270/2023/CERC. in

Gazette of India dated 14th June, 2024.

- (9) The Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) (Second Amendment) Regulations, 2024, published in Notification No. L-1/261/2021/CERC. in Gazette of India dated 1st July, 2024.

The Minister of Parliamentary Affairs; and Minister of Minority Affairs (Shri Kiren Rijju) on behalf of the Minister of State in the Ministry of Micro, Small and Medium Enterprises; and Minister of State in the Ministry of Labour and Employment (Sushri Shobha Karandlaje) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
- (i) Statement regarding Review by the Government of the working of the National Small Industries Corporation Limited, New Delhi, for the year 2022-2023.
 - (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Micro, Small and Medium Enterprises (ni-msme), Hyderabad, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute for Micro, Small and Medium Enterprises (ni-msme), Hyderabad,

for the year 2022-2023.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Housing and Urban Affairs (Shri Tokhan Sahu) laid on the Table a copy each of the following papers (Hindi and English versions) under Section 58 of the Delhi Development Act, 1957:-

- (1) Notification No. F.No. F/1/0027/2019/CORD/Housing (Coordn.) published in Gazette of India dated 7th March, 2024 containing corrigendum to the Notification No. S.O.753(E) dated 17th February, 2023.
- (2) The Delhi Development Authority, Director (Ministerial), Recruitment Rules, 2023, published in Notification No. G.S.R.635(E) in Gazette of India dated 29th August, 2023.
- (3) The Delhi Development Authority, Commissioner (Systems), Recruitment Rules, 2024, published in Notification No. G.S.R.117(E) in Gazette of India dated 20th February, 2024.
- (4) The Delhi Development Authority, Commissioner (Planning), Group 'A' Post, Recruitment Rules, 2024, published in Notification No. G.S.R.355(E) in Gazette of India dated 28th June, 2024.
- (5) The Delhi Development Authority (Posts of Commissioner and Secretary) Recruitment (Amendment) Rules, 2024, published in Notification No. G.S.R.366(E) in Gazette of India dated 4th July, 2024.

12.01 P.M.**4. Motion**

Shri Kiren Rijiju moved the following motion:-

“That this House do agree with the First Report of the Business Advisory Committee presented to the House on 24th July, 2024.”

The motion was put to vote and adopted.

12.03 P.M.**5. Statement by Minister**

The Minister of State in the Ministry of Road Transport and Highways (Shri Ajay Tamta) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 342nd Report of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2023-2024) pertaining to the Ministry of Road Transport and Highways.

#6. Motion for Election of two Members to the Rajghat Samadhi Committee

Shri Manohar Lal moved the following motion:-

“That in pursuance of clause (d) of sub-section (1) of Section 4 of the Rajghat Samadhi Act, 1951, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Rajghat Samadhi Committee for the term commencing from the date of notification by the Government, subject to the other provisions of the said Act.”

The motion was put to vote and adopted.

#From 12.04 P.M. to 1.00 P.M., Members raised matters of urgent public importance.

1.00 P.M.**7. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1. Shri Arun Kumar Sagar regarding need to confer Bharat Ratna upon late Shri Kanshi Ram.
2. Shri Mitesh Bakabhai Patel regarding need to construct a weir at Badalpur in Anand Parliamentary Constituency.
3. Shri Kali Charan Singh regarding construction of Rail over bridge at Chandwa.
4. Shri Pradeep Purohit regarding need to bring Ayurveda College in Paikmal, Bargarh under Central Government.
5. Shri Raju Bista regarding need to declare Teesta flood as a National Disaster.
6. Dr. Nishikant Dubey regarding completion of various developmental projects in Deoghar.
7. Shri Ganesh Singh regarding setting up of an IIT in Satna, MP.
8. Shri P. P. Chaudhary regarding need for stringent regulations for labeling and sale of processed food products.
9. Shri Khagen Murmu regarding relief and rehabilitation of flood affected people by Ganga, Phulhar and Koshi Rivers.
10. Shri Janardan Singh Sigriwal regarding infrastructure development for setting up of a Mega Food Park in Maharajganj Parliamentary Constituency.
11. Shri Dilip Saikia regarding need for proper planning to check floods in North Eastern States.

12. Shri Praveen Patel regarding need to increase wages of labourers under MGNREGA and enhance allowances of Gram Pradhans.
13. Shri Benny Behanan regarding need to provide stoppage of trains at Angamaly railway station in Kerala.
14. Shri Hibi Eden regarding approval of Coastal Zone Management Plan (CZMP) in Kerala.
15. Ms. S. Jothimani regarding conduct of NEET Exam.
16. Shri Ummeda Ram Beniwal regarding need to give priority to local people for employment in Companies set up in Barmer Parliamentary Constituency.
17. Shri Manickam Tagore regarding establishment of a Medical College and Multi-Specialty Hospital in Sivakasi.
18. Shri Jitendra Dohare regarding provision of train stoppages in Etawah Parliamentary Constituency.
19. Shri Zia Ur Rehman regarding establishment of an AIIMS in Sambhal or Moradabad.
20. Smt. June Maliah regarding provision of basic Railway infrastructure in Medinipur Parliamentary Constituency.
21. Smt. Pratima Mondal regarding grant of funds under MGNREGA.
22. Shri K. E. Prakash regarding surge in Cancer Cases in Erode.
23. Shri Kaushlendra Kumar regarding grant of Special status to Bihar.
24. Shri K Navaskani regarding development of various tourist sites in Ramanathapuram Parliamentary Constituency.
25. Shri Balashowry Vallabhaneni regarding four laning of National Highways connecting Machilipatnam Port in Andhra Pradesh.

1.02 P.M.

- 8. (i) General Discussion on the Budget–2024-25;
(ii) General Discussion on the Budget of Union Territory of Jammu and Kashmir for 2024-25; and
(iii) Demands for Grants in respect of Union Territory of Jammu and Kashmir-2024-25.**

Time Allotted: 20 hrs.
Time Taken: 12 Hrs. 10 Mts.
Balance Time: 7 Hrs. 50 Mts.

Further combined discussion on the following items of Business was taken up together:-

- (i) General Discussion on the Budget for 2024-2025.
(ii) General Discussion on the Budget of Union Territory of Jammu and Kashmir for 2024-25.
(iii) Demands for Grants for 2024-25, in respect of Demand Nos. 1 to 36 in respect of the Union Territory of Jammu and Kashmir for 2024-25.

The following members took part in the combined debate:-

1. *Shri Charanjit Singh Channi

*(Due to interruptions, Lok Sabha adjourned at 1.24 P.M.
and re-assembled at 2.00 P.M.)*

2. **Shri Sunil Dattatray Tatkare

*(Due to interruptions, Lok Sabha adjourned at 2.24 P.M.
and re-assembled at 3.00 P.M.)*

* He resumed his speech after the House re-assembled at 2.00 P.M.

** He resumed his speech after the House re-assembled at 3.00 P.M.

3. Prof. Sougata Ray
4. Shri Baijayant Panda
5. Dr. T. Sumathy *alias* Thamizhachi Thangapandian
6. Shri Bastipali Nagaraju Panchalingala
7. Dr. Alok Kumar Suman
8. Shri Hibi Eden
9. Shri C.M. Ramesh
10. Shri Rajeev Rai
11. Shri Arvind Ganpat Sawant
12. Shri Arun Bharti
13. Shri Dhairyasheel Sambhajirao Mane
14. Shri Rahul Kaswan
15. Shri Vivek Thakur
16. Shri Sudhakar Singh
17. Shri Malvinder Singh Kang
18. Shri Mian Altaf Ahmad
19. Shri Chamala Kiran Kumar Reddy
20. Shri Rajkumar Chahar
21. Shri Anand Bhadauriya
22. Shri Raja Ram Singh
23. Shri Chandan Chauhan
24. Shri C.N. Annadurai
25. Shri Sasikanth Senthil
26. Shri M. Mallesh Babu

The discussion was not concluded.

8.03 P.M.

(Lok Sabha adjourned till 11.00 A.M., Friday, the 26th July, 2024.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Friday, July 26, 2024/Sravana 4, 1946 (Saka)

No. 12

11.00 A.M.

1.* Reference by the Speaker

The Speaker made reference on the 25th Anniversary of the Kargil Vijay Diwas and on behalf of the House, paid homage to the martyrs of Kargil War.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the martyrs of Kargil War.

11.03 A.M.

2. Starred Questions

Starred Question Nos. 61–65 were orally answered. Replies to Starred Question Nos. 66–80 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 691–920 were laid on the Table.

* Original in Hindi. For details, please see the debates of the day.

12.04 P.M.

4. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) laid on the Table:-

- (1) A copy of Output Outcome Monitoring Framework indicators (Hindi and English versions) of the Ministry of Law and Justice for the year 2024-2025.
- (2) A copy of the Conduct of Elections (Amendment) Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R.995(E) in Gazette of India dated 1st March, 2024, under sub-section (3) of Section 169 of the Representation of the People Act, 1951.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 53 of the Mediation Act, 2023:-
 - (i) The Mediation Council of India (Salary, Allowances and other Terms and Conditions of Service of Chairperson and Members) Rules, 2024 published in Notification No. G.S.R.320(E) in Gazette of India dated 13th June, 2024.
 - (ii) The Mediation Council of India (Travelling and other Allowances for Part-time Chairperson and Part-time Members) Rules, 2024 published in Notification No. G.S.R.321(E) in Gazette of India dated 13th June, 2024.
 - (iii) The Mediation Council of India (Forms and Manner of Annual Statement of Accounts) Rules, 2024 published in Notification No. G.S.R.322(E) in Gazette of India dated 13th June, 2024.
- (4) A copy of the India International Arbitration Centre (Conduct of Micro and Small Enterprises Arbitration) Regulations, 2024 (Hindi and English

versions) published in Notification No. F.No. A-60011/4/2024-Admin-IIAC in Gazette of India dated 7th June, 2024, under Section 32 of the India International Arbitration Centre Act, 2019.

The Minister of State (Independent Charge) of the Ministry of Ayush; and Minister of State in the Ministry of Health and Family Welfare (Shri Jadhav Parataprao Ganpatrao) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 29 of the Institute of Teaching and Research in Ayurveda Act, 2020:-
 - (i) The Institute of Teaching and Research in Ayurveda Doctor of Philosophy Regulations, 2024, published in Notification No. F.No. L-12015/25/2021-AS(I). in Gazette of India dated 7th March, 2024.
 - (ii) The Institute of Teaching and Research in Ayurveda, Post Graduate- Ayurveda Regulations, 2024, published in Notification No. F.No. L-12015/25/2021-AS(II). in Gazette of India dated 7th March, 2024.
 - (iii) The Institute of Teaching and Research in Ayurveda, Post Graduate- Pharmacy Regulations, 2024, published in Notification No. F.No. L-12015/25/2021-AS(III). in Gazette of India dated 7th March, 2024.
 - (iv) The Institute of Teaching and Research in Ayurveda for Under Graduate, Bachelor of Ayurvedic Medicine and Surgery Regulations, 2024, published in Notification No. F.No. L-12015/25/2021-AS(IV). in Gazette of India dated 7th March, 2024.
 - (v) The Institute of Teaching and Research in Ayurveda (Amendment) Regulations, 2024, published in Notification No.

F.No. L-12015/18/2021-AS. in Gazette of India dated 21st March, 2024.

- (vi) The Institute of Teaching and Research in Ayurveda – Swasthavritta and Allied Sciences Programme Regulations 2024, published in Notification No. F.No. L-12015/25/2021-AS-Pt.1.C-. in Gazette of India dated 29th April, 2024.
 - (vii) The Institute of Teaching and Research in Ayurveda (Diploma in Pharmacy – Ayurveda) Regulations, 2024 published in Notification No. F.No. L-12015/25/2021-AS-Pt.1.B. in Gazette of India dated 2nd May, 2024.
 - (viii) The Institute of Teaching and Research in Ayurveda, Bachelor of Pharmacy-Ayurveda [B. Pharm. (Ayu.)] Regulations 2024, published in Notification No. F.No. L-12015/25/2021-AS-Pt.1.A. in Gazette of India dated 2nd May, 2024.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homoeopathy, Kolkata, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Homoeopathy, Kolkata, for the year 2022-2023.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ayurveda, Jaipur, for the year 2022-2023.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

The Minister of State in the Ministry of Health and Family Welfare; and Minister of State in the Ministry of Chemicals and Fertilizers (Smt. Anupriya Singh Patel) laid on the Table a copy of the Medical Termination of Pregnancy (Amendment) Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R.332(E) in Gazette of India dated 18th June, 2024, under sub-section (3) of Section 6 of the Medical Termination of Pregnancy Act, 1971.

12.05 P.M.

5. Statement by Minister

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) made a statement regarding Government Business for the week commencing the 29th July, 2024.

*(Due to interruptions, Lok Sabha adjourned at 12.05 P.M.
and re-assembled at 12.30 P.M.)*

12.30 P.M.

6. Motion regarding Constitution of the Joint Committee on Offices of Profit

Shri Arjun Ram Meghwal moved the following motion:-

“That a Joint Committee of the Houses to be called the Joint Committee on Offices of Profit be constituted consisting of fifteen members, ten from this House and five from the Rajya Sabha, who shall be elected from amongst the members of each House in accordance

with the system of proportional representation by means of single transferable vote;

That the functions of the Joint Committee shall be –

(i) to examine the composition and character of all existing “committees” (other than those examined by the Joint Committee to which the Parliament (Prevention of Disqualification) Bill, 1957 was referred) and all “committees” that may hereafter be constituted, membership of which may disqualify a person for being chosen as, and for being, a member of either House of Parliament under article 102 of the Constitution;

(ii) to recommend in relation to the “committees” examined by it what offices should disqualify and what offices should not disqualify;

(iii) to scrutinise from time to time the Schedule to the Parliament (Prevention of Disqualification) Act, 1959, and to recommend any amendments in the said Schedule, whether by way of addition, omission or otherwise;

That the Joint Committee shall, from time to time, report to both Houses of Parliament in respect of all or any of the aforesaid matters;

That the members of the Joint Committee shall hold office for the duration of the present Lok Sabha;

That in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Committee;

That in other respects, the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

That this House recommends to the Rajya Sabha that the Rajya Sabha do join in the said Joint Committee and to communicate to this House the names of members to be appointed by the Rajya Sabha to the Joint Committee."

The motion was put to vote and adopted.

7. Motion for election to the All India Institute of Medical Sciences (AIIMS) at Awantipora, Bathinda, Bhopal, Kalyani, Nagpur, New Delhi, Raebareli, Rewari and Rajkot

Shri Jagat Prakash Nadda moved the following motion:-

"That in pursuance of Section 4(g) of the All India Institute of Medical Sciences (AIIMS) Act, 1956 read with Section 6 of the AIIMS (Amendment) Act, 2012, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to each of the nine All India Institute of Medical Sciences (AIIMS) at Awantipora, Bathinda, Bhopal, Kalyani, Nagpur, New Delhi, Raebareli, Rewari and Rajkot subject to the other provisions of the said Act."

The motion was put to vote and adopted.

8. Motion for election of two women Members of Lok Sabha to the Central Supervisory Board

Shri Jagat Prakash Nadda moved the following motion:-

"That in pursuance of clause (f) of sub-section (2) of Section 7 read with clause (a) of sub-section (1) of Section 8 of the Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of

Sex Selection) Act, 1994, the members of this House do proceed to elect, in such manner as the Speaker may direct, two women members from amongst themselves to serve as members of the Central Supervisory Board subject to the provisions of Section 15 of the said Act, and the Rules made thereunder."

The motion was put to vote and adopted.

9. Motion for election of two Members of Lok Sabha to the Jawaharlal Institute of Postgraduate Medical Education and Research (Jipmer), Puducherry

Shri Jagat Prakash Nadda moved the following motion:-

"That in pursuance of Section 5(k) read with sub-section (1) of Section 6 of the Jawaharlal Institute of Postgraduate Medical Education and Research, Puducherry Act, 2008, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Institute Body of Jawaharlal Institute of Postgraduate Medical Education and Research, Puducherry, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was put to vote and adopted.

10. Motion for election of the Post-Graduate Institute of Medical Education and Research (PGIMER), Chandigarh

Shri Jagat Prakash Nadda moved the following motion:-

"That in pursuance of Section 5(g) read with sub-section (1) of Section 6 of the Post-Graduate Institute of Medical Education and Research, Chandigarh Act, 1966, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to Post-Graduate Institute of Medical Education

and Research, Chandigarh subject to the other provisions of the said Act and the Rules made thereunder."

The motion was put to vote and adopted.

11. Motion for election of two Members to the Council of National Institute of Pharmaceutical Education and Research (NIPER)

Shri Jagat Prakash Nadda moved the following motion:-

"That in pursuance of clause (j) of sub-section (2) of Section 30A of the NIPER (Amendment) Act, 2021, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Council of NIPER, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was put to vote and adopted.

12.42 P.M.

12. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1. Shri Ravindra Shukla *alias* Ravi Kishan regarding extension of services of Tata Nagar – Thawe Express up to Gorakhpur Cantt.
2. Shri Vishnu Dayal Ram regarding setting up of factories in Palamu Parliamentary Constituency.
3. Smt Kalaben Mohanbhai Delkar regarding need for reform in school education system in Dadra & Nagar Haveli.
4. Shri Vijay Kumar Dubey regarding need for resumption of flight services from Kushinagar International Airport.

5. Shri Anurag Sharma regarding need to establish a Dry Port in Bundelkhand region.
6. Shri Bidyut Baran Mahato regarding construction of service roads, over bridge and underpasses at NH-18 (Dhanbad – Balasore)
7. Shri Manish Jaiswal regarding alleged Bangladeshi infiltration in Jharkhand.
8. Dr. Sambit Patra regarding need to provide decorated mobile Kiosks to street vendors in Jagannath Dham Puri.
9. Shri Kamakhya Prasad Tasa regarding integration of village cleanliness works into MGNREGA.
10. Shri Ramvir Singh Bidhuri regarding shortage of drinking water in Delhi.
11. Dr. Kirsan Namdeo regarding completion of irrigation projects in Gadchiroli Parliamentary Constituency.
12. Adv. Dean Kuriakose regarding construction of a new Dam to replace the Mullaperiyar Dam.
13. Shri Rajmohan Unnithan regarding distribution of wage arrears under MGNREGA in Kasaragod Parliamentary constituency.
14. Shri Rahul Kaswan regarding paper leak in NEET and NET Examinations.
15. Shri Neeraj Maurya regarding need to construct underpass/railway over bridge in Aonla Parliamentary Constituency.
16. Shri Eswarasamy K. regarding extension of services of Cheran Express to Pollachi.
17. Shri C. N. Annadurai regarding need to build an Airport in Tiruvannamalai.
18. Shri Krishna Prasad Tenneti regarding implementation of Jal Jeewan Mission in Bapatla Parliamentary Constituency.

19. Shri Ramprit Mandal regarding setting up of an Agricultural University in Madhubani District.
20. Shri Sanjay Uttamrao Deshmukh regarding setting up of a cotton processing unit and industry in Yavatmal, Maharashtra
21. Shri Amra Ram regarding terrorism in Jammu & Kashmir.
22. Shri E. T. Mohammed Basheer regarding enactment of exclusive legislation to prevent mob lynching.
23. Adv. Chandra Shekhar regarding Minimum Support Price for agricultural products.

12.42 P.M.

- 13. (i) General Discussion on the Budget–2024-25;**
- (ii) General Discussion on the Budget of Union Territory of Jammu and Kashmir for 2024-25; and**
- (iii) Demands for Grants in respect of Union Territory of Jammu and Kashmir-2024-25.**

Time Allotted: 20 Hrs.
Time Taken: 15 Hrs. 01Mts.
Balance Time: 04 Hrs. 59 Mts.

Further combined discussion on the following items of Business was taken up together:-

- (i) General Discussion on the Budget for 2024-2025.
- (ii) General Discussion on the Budget of Union Territory of Jammu and Kashmir for 2024-25.
- (iii) Demands for Grants for 2024-25, in respect of Demand Nos. 1 to 36 in respect of the Union Territory of Jammu and Kashmir for 2024-25.

The following members took part in the combined debate:-

1. Shri Jugal Kishore
2. Shri Jai Parkash (JP)

3. *Shri Rajiv Ranjan Singh *alias* Lalan Singh
4. Shri Harendra Singh Malik
5. Shri Durai Vaiko
6. Shri Ve. Vaithilingam
7. Ms. Kangna Ranaut
8. Shri Gurmeet Singh Meet Hayer
9. Shri Hanuman Beniwal
10. Smt. Harsimrat Kaur Badal
11. Dr. Dharamvira Gandhi
12. Dr. M.P. Abdussamad Samadani
13. Shri Vishnu Dayal Ram
14. Shri Balwant Baswant Wankhade
15. Shri Chhotelal
16. Rajesh Ranjan *alias* Pappu Yadav
17. Shri Saumitra Khan

The discussion was not concluded.

3.33 P.M.

14. Private Members' Bills – Introduced

1. The Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2024 (Amendment of section 3) by Shri C. N. Annadurai, M.P.
2. The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2024 (Amendment of the Schedule) by Shri C. N. Annadurai, M.P.
3. The Commission for Regulation and Development of Information Technology Industry Bill, 2024 by Shri C. N. Annadurai, M.P.
4. The Artists (Social Security) Bill, 2024 by Shri Ravi Kishan, M.P.
5. The Traditional Fishermen (Protection and Welfare) Bill, 2024 by Shri Ravi Kishan, M.P.
6. The Constitution (Amendment) Bill, 2024 (Amendment of Eighth Schedule) by Shri Ravi Kishan, M.P.
7. The Greenfield Infrastructure Development Boards Bill, 2024 by Shri Rajiv Pratap Rudy, M.P.
8. The Constitution (Amendment) Bill, 2024 (Substitution of new article for article 48A, etc.) by Shri Rajiv Pratap Rudy, M.P.

*Minister of Panchayati Raj; and Minister of Fisheries, Animal Husbandry and Dairying

9. The District Development and Monitoring Committee for Implementation of Central Sector and Centrally Sponsored Schemes Bill, 2024 by Shri Rajiv Pratap Rudy, M.P.
10. The High Court of Kerala (Establishment of a Permanent Bench at Thiruvananthapuram) Bill, 2024 by Dr. Shashi Tharoor, M.P.
11. The Transgender Persons (Protection of Rights) Amendment Bill, 2024 (Insertion of new sections 8A and 13A) by Dr. Shashi Tharoor, M.P.
12. The Constitution (Amendment) Bill, 2024 (Amendment of article 43A) by Adv. Dean Kuriakose, M.P.
13. The Constitution (Amendment) Bill, 2024 (Insertion of new article 49A) by Adv. Dean Kuriakose, M.P.
14. The Rabies Control Bill, 2024 by Adv. Dean Kuriakose, M.P.
15. The Constitution (Amendment) Bill, 2024 (Amendment of article 81) by Dr. Shashi Tharoor, M.P.
16. The Residential Schools (for Scheduled Castes and Scheduled Tribes) Bill, 2024 by Adv. Chandra Shekhar Azad, M.P.
17. The Reservation for the Scheduled Castes, the Scheduled Tribes and the Other Backward Classes in Private Sector Bill, 2024 by Adv. Chandra Shekhar Azad, M.P.
18. The Establishment of Schools upto Senior Secondary level Bill, 2024 by Adv. Chandra Shekhar Azad, M.P.
19. The Airfare Regulatory Board Bill, 2024 by Shri Shafi Parambil, M.P.
20. The Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2024 (Amendment of long title, etc.) by Shri Shafi Parambil, M.P.
21. The Advocates (Amendment) Bill, 2024 (Amendment of section 2, etc.) by Dr. Shrikant Eknath Shinde, M.P.
22. The Orphan Child (Welfare and Development) Bill, 2024 by Dr. Shrikant Eknath Shinde, M.P.
23. The Right of Children to Free and Compulsory Education (Amendment) Bill, 2024 (Amendment of section 2, etc.) by Dr. Shrikant Eknath Shinde, M.P.
24. The Railways (Amendment) Bill, 2024 (Insertion of new section 24A) by Dr. Alok Kumar Suman, M.P.
25. The Flood and Drought Control Bill, 2024 by Dr. Alok Kumar Suman, M.P.

26. The Special Economic Assistance to the State of Bihar Bill, 2024 by Dr. Alok Kumar Suman, M.P.
27. The Single Use Plastic (Regulation) Bill, 2024 by Dr. Nishikant Dubey, M.P.
28. The Victims of Floods caused due to heavy rains, cyclones and other reasons (Rehabilitation and Welfare) Bill, 2024 by Dr. Nishikant Dubey, M.P.
29. The Central Educational Institutions (Reservation in Admission) Amendment Bill, 2024 (Amendment of sections 2 and 3) by Dr. Nishikant Dubey, M.P.
30. The Promotion of Rational Thought Bill, 2024 by Shri Benny Behanan, M.P.
31. The Autism Spectrum Disorders (Recognition and Treatment) Bill, 2024 by Shri Benny Behanan, M.P.

4.01 P.M.

15. Private Members' Resolution - Under Consideration

The Speaker made the following announcement:-

“Hon'ble Members, before I call Shri Shafi Parambil to move his Private Member's Resolution regarding appropriate measure to regulate airfare in the country, the time for discussion has to be allotted by the House. If the House agrees, two hours may be allotted for discussion on the resolution.”

Thereafter, Shri Shafi Parambil moved the following resolution:-

“Having regard to the fact that:-

(a) before the de-regulation of airfare in the year 1994, the air tariffs were fully regulated by the Government of India to keep airfares under check;

(b) with the repeal of the Air Corporations Act in March 1994, airlines are free to fix reasonable tariffs under the provisions of sub-rule (1) of Rule 135 of Aircraft Rules, 1937;

(c) although Rule 135(4) of the Aircraft Rules, 1937 empowers the Directorate General of Civil Aviation (DGCA) to issue directions to an airline in case it has established excessive tariff under rule 135(1) or has indulged in oligopolistic practice; the said provision is rendered ineffectual on account of the arbitrary and unbridled powers given under Rule 135(1) of the Rules to the airlines to establish tariff;

(d) ever since the adoption of the policy of deregulation, there has been a considerable increase in airfare depending on market dynamics and competitiveness;

(e) recent years have witnessed an exorbitant rise in both domestic and international airfare, especially during the holiday seasons affecting a large number of passengers including the expatriates living in the Gulf Countries;

(f) most of the migrant workers in the Gulf region are unskilled and semi-skilled workers with limited income, the unscrupulous increase in airfare during the vacation seasons always drags them into a huge debt trap;

(g) in the case of the expatriates, most of the migrant workers get leave only during the vacation season and hence the emotional value of uniting with family is most important for them. Most of the time, they are forced to pay their one-year savings only for the round trip airfare charges and many expatriates complain about the huge loan they had to take in order to get tickets;

(h) as the airlines operate at full capacity during the peak season and earn huge profit margins, the current policy of 'unregulated overpricing' is unethical, unfair and an injustice to the poor migrant workers living abroad;

(i) although the Directorate General of Civil Aviation (DGCA) has created 'Tariff Monitoring Units', it only ensures that the fares charged by the airlines are within the prescribed tariffs of the airlines displayed on their websites;

(j) airline companies need to be deregulated in order to ensure competitiveness, growth and efficiency in the aviation sector, the Government cannot ignore the sentiments of the key stakeholders of the industry- the passengers; and

(k) realizing the seriousness of the situation, the Parliamentary Committee on Transport, Tourism and Culture has already stated that the self-regulating mechanisms of the current airline monitoring regime are inadequate to address the financial burden of the passengers on the one hand and the tariff structure of the airline companies on the other,

this House urges upon the Government to-

(i) initiate appropriate measures to regulate the airfare in such a way that there is a reasonable upper limit on the maximum fare that an airline can fix in a specific route;

(ii) convene a joint meeting with airline operators, representatives of the people and all other relevant stakeholders to discuss the issue of excessive airfare during the vacation seasons urgently; and

(iii) establish a quasi-judicial body to regulate and monitor the air tariff ethically and equitably."

The following members took part in the debate:-

1. Shri Dushyant Singh
2. Shri N.K. Premachandran
3. Dr. Nishikant Dubey
4. Shri Gurjeet Singh Aujla

5. Shri Bhartruhari Mahtab
6. Dr. Kalanidhi Veeraswamy
7. Captain Viriato Fernandes
8. Shri Ramshiromani Verma

The discussion was not concluded.

6.00 P.M.

(Lok Sabha adjourned till 11.00 A.M., Monday, the 29th July, 2024.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Monday, July 29, 2024/Sravana 7, 1946 (Saka)

No. 13

11.00 A.M.

1.* Felicitation by the Speaker

The Speaker, on behalf of the House, congratulated Ms. Manu Bhaker on winning Bronze Medal in 10 Meter Air Pistol Shooting Competition in Paris Olympics on 28th July, 2024 and on becoming the First Indian Woman Air Pistol Shooter to achieve the feat. He also conveyed the best wishes to other players of the Indian Contingent participating in the Paris Olympics.

11.01 A.M.

2. Starred Questions

Starred Question Nos. 81–85 were orally answered. Replies to Starred Question Nos. 86–100 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 921–1064 and 1066–1150 were laid on the Table.

* Original in Hindi. For details, please see the debates of the day.

12.01 P.M.**4. Papers laid on the Table**

The Minister of Culture; and Minister of Tourism (Shri Gajendra Singh Shekhawat) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2022-2023.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2022-2023, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gandhi Smriti and Darshan Samiti, New Delhi, for the year 2022-2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the South Zone Cultural Centre, Thanjavur, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the South Zone Cultural Centre, Thanjavur, for the year 2022-2023.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National School of Drama, New Delhi, for the year 2022-2023, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National School of Drama, New Delhi, for the year 2022-2023.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sangeet Natak Akademi, New Delhi, for the year 2022-2023.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Nava Nalanda Mahavira, Nalanda, for the year 2021-2022.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Nava Nalanda Mahavira, Nalanda, for the year 2021-2022, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nava Nalanda Mahavira, Nalanda, for the year 2021-2022.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Himalayan Culture Studies, Dahung, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of

Himalayan Culture Studies, Dahung, for the year 2022-2023.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy each of the Annual Reports (Hindi and English versions) of the Namgyal Institute of Tibetology, Gangtok, for the years 2021-2022 and 2022-2023, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Namgyal Institute of Tibetology, Gangtok, for the years years 2021-2022 and 2022-2023.
- (14) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Library of Tibetan Works & Archives, Dharamshala, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Library of Tibetan Works & Archives, Dharamshala, for the year 2022-2023.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Gaden Rabgyeling Monastic School, Bomdila, Arunachal Pradesh, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gaden Rabgyeling Monastic School, Bomdila, Arunachal Pradesh, for the year 2022-2023.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Buddhist Cultural Studies, Tawang Monastery, Tawang, Arunachal Pradesh, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Buddhist Cultural Studies, Tawang Monastery, Tawang, Arunachal Pradesh, for the year 2022-2023.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Varanasi, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Varanasi, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Higher Tibetan Studies, Varanasi, for the year 2022-2023.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Central Institute of Buddhist Studies, Leh, for the year 2022-2023.

- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Services Tax Act, 2017:-
- (i) G.S.R.396(E) published in Gazette of India dated 12th July, 2024, together with an explanatory memorandum seeking to amend notification No. 1/2017 –Central Tax (Rate) dated 28.06.2017 in respect of supply of goods as recommended by the GST Council in its 53rd meeting held on 22.06.2024.
 - (ii) G.S.R.399(E) published in Gazette of India dated 12th July, 2024, together with an explanatory memorandum seeking to amend notification No. 2/2017 –Central Tax (Rate) dated 28.06.2017 in respect of supply of goods as recommended by the GST Council in its 53rd meeting held on 22.06.2024.
 - (iii) G.S.R.388(E) published in Gazette of India dated 12th July, 2024, together with an explanatory memorandum seeking to amend notification No. 12/2017 –Central Tax (Rate) dated 28.06.2017 in respect of supply of services as recommended by the GST Council in its 53rd meeting held on 22.06.2024.
 - (iv) The Central Goods and Services Tax (Amendment) Rules, 2024 published in Notification No. G.S.R.376(E) in Gazette of India dated 10th July, 2024, together with an explanatory memorandum.
 - (v) G.S.R.377(E) published in Gazette of India dated 10th July,

- 2024, together with an explanatory memorandum rescinding the Notification No. G.S.R.903(E) dated 26th December, 2022.
- (vi) G.S.R.378(E) published in Gazette of India dated 10th July, 2024, together with an explanatory memorandum exempting the registered person whose aggregate turnover in the financial year 2023-24 is up to two crore rupees, from filing annual return for the said financial year.
- (vii) G.S.R.379(E) published in Gazette of India dated 10th July, 2024, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.900(E) dated the 20th September, 2018.
- (2) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Integrated Goods and Service Tax Act, 2017:-
- (i) G.S.R.397(E) published in Gazette of India dated 12th July, 2024, together with an explanatory memorandum seeking to amend Notification No. 1/2017 –Integrated Tax (Rate) dated 28.06.2017 in respect of supply of goods as recommended by the GST Council in its 53rd meeting held on 22.06.2024.
- (ii) G.S.R.400(E) published in Gazette of India dated 12th July, 2024, together with an explanatory memorandum seeking to amend Notification No. 2/2017 –Integrated Tax (Rate) dated 28.06.2017 in respect of supply of goods as recommended by the GST Council in its 53rd meeting held on 22.06.2024.
- (iii) G.S.R.389(E) published in Gazette of India dated 12th July, 2024, together with an explanatory memorandum seeking to amend Notification No. 9/2017 –Integrated Tax (Rate) dated 28.06.2017 in respect of supply of goods as recommended by the GST Council in its 53rd meeting held on 22.06.2024.

- (iv) G.S.R.380(E) published in Gazette of India dated 10th July, 2024, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.901(E) dated the 20th September, 2018.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Union Territory Goods and Service Tax Act, 2017:-
- (i) G.S.R.398(E) published in Gazette of India dated 12th July, 2024, together with an explanatory memorandum seeking to amend Notification No. 1/2017 – Union Territory Tax (Rate), dated 28.06.2017 in respect of supply of goods as recommended by the GST Council in its 53rd meeting held on 22.06.2024.
- (ii) G.S.R.401(E) published in Gazette of India dated 12th July, 2024, together with an explanatory memorandum seeking to amend Notification No. 2/2017 – Union Territory Tax (Rate), dated 28.06.2017 in respect of supply of goods as recommended by the GST Council in its 53rd meeting held on 22.06.2024.
- (iii) G.S.R.390(E) published in Gazette of India dated 12th July, 2024, together with an explanatory memorandum seeking to amend Notification No. 12/2017 – Union Territory Tax (Rate), dated 28.06.2017 in respect of supply of services as recommended by the GST Council in its 53rd meeting held on 22.06.2024.
- (4) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-
- (i) G.S.R.394(E) published in Gazette of India dated 12th July,

2024, together with an explanatory memorandum seeking to provide exemption from Compensation Cess leviable on imports by SEZ unit or developer for authorized operations as recommended by the GST Council in its 53rd meeting held on 22.06.2024.

(ii) G.S.R.395 (E) published in Gazette of India dated 12th July, 2024, together with an explanatory memorandum seeking to amend Notification No. 50/2017-Customs to give effect to the recommended by the GST Council in its 53rd meeting held on 22.06.2024.

(iii) G.S.R.426(E) published in Gazette of India dated 19th July, 2024, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.261(E) dated the 1st April, 2023.

(5) A copy each of the following Notifications (Hindi and English versions) issued under Section 166 of the Central Goods and Services Tax Act, 2017 and Section 24 of the Union territory Goods and Services Tax Act, 2017:-

(i) G.S.R.234(E) published in Gazette of India dated 28th March, 2024, together with an explanatory memorandum seeking to notify amendment of Appellate Authority for Advance Ruling after merger of Union Territory of Daman and Diu and Union Territory of Dadra & Nagar Haveli.

(ii) G.S.R.381(E) published in Gazette of India dated 10th July, 2024, together with an explanatory memorandum making certain amendments in the Notification No. G.S.R.940(E) dated the 28th September, 2018.

(6) A copy each of the following Notifications (Hindi and English versions)

under Section 31 of the Securities and Exchange Board of India Act, 1992:-

- (i) The Securities and Exchange Board of India (Index Providers) Regulations, 2024, published in Notification No. SEBI/LAD-NRO/GN/2024/167. dated 8th March, 2024.
- (ii) The Securities and Exchange Board of India (Prohibition of Fraudulent and Unfair Trade Practices relating to Securities Market) (Amendment) Regulations, 2024, published in Notification No. SEBI/LAD-NRO/GN/2024/187. dated 28th June, 2024.
- (iii) The Securities and Exchange Board of India (Stock Brokers) (Amendment) Regulations, 2024, published in Notification No. SEBI/LAD-NRO/GN/2024/186. dated 28th June, 2024.
- (iv) The Securities and Exchange Board of India (Prohibition of Insider Trading) (Second Amendment) Regulations, 2024, published in Notification No. SEBI/LAD-NRO/GN/2024/184. dated 25th June, 2024.
- (v) The Securities and Exchange Board of India (Prohibition of Insider Trading) (Amendment) Regulations, 2024, published in Notification No. SEBI/LAD-NRO/GN/2024/181. dated 17th May, 2024.
- (vi) The Securities and Exchange Board of India (Buy-Back of Securities) (Amendment) Regulations, 2024, published in Notification No. SEBI/LAD-NRO/GN/2024/180. dated 17th May, 2024.
- (vii) The Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) (Amendment) Regulations, 2024, published in Notification No. SEBI/LAD-NRO/GN/2024/179. dated 17th May, 2024.

- (viii) Notification No. SEBI/LAD-NRO/GN/2024/176. published in Gazette of India dated 10th May, 2024 notifying at least one key personnel, amongst the associated persons functioning in the key investment team of the Manager of an Alternative Investment Fund, shall obtain certification from the National Institute of Securities Market by passing the NISM Series-XIX-C: Alternative Investment Fund Managers Certification Examination as mentioned in the communiqué No. NISM/Certification/ Series-XIX-C: Alternative Investment Fund Managers/2024/01 dated January 10, 2024 issued by the National Institute of Securities Market.
 - (ix) The Securities and Exchange Board of India (Research Analysts) (Amendment) Regulations, 2024, published in Notification No. SEBI/LAD-NRO/GN/2024/170. dated 26th April, 2024.
 - (x) The Securities and Exchange Board of India (Investment Advisers) (Amendment) Regulations, 2024, published in Notification No. SEBI/LAD-NRO/GN/2024/169. dated 26th April, 2024.
 - (xi) The Securities and Exchange Board of India (Foreign Portfolio Investors) (Second Amendment) Regulations, 2024, published in Notification No. SEBI/LAD-NRO/GN/2024/185 dated 26th June, 2024.
 - (xii) The Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporations) (Second Amendment) Regulations, 2024, published in Notification No. SEBI/LAD-NRO/GN/2024/174 dated 10th May, 2024.
- (7) A copy each of the following Notifications (Hindi and English versions)

under sub-section (3) of Section 31 of the Securities Contracts (Regulation) Act, 1956 and Section 31 of the Securities and Exchange Board of India Act, 1992:-

- (i) The Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporations) (Second Amendment) Regulations, 2024, published in Notification No. SEBI/LAD-NRO/GN/2024/174 dated 10th May, 2024.
 - (ii) The Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporations) (Amendment) Regulations, 2024, published in Notification No. SEBI/LAD-NRO/GN/2024/171 dated 26th April, 2024.
- (8) A copy of the Securities and Exchange Board of India (Depositories and Participants) (Amendment) Regulations, 2024 (Hindi and English versions), published in Notification No. SEBI/LAD-NRO/GN/2024/173 in Gazette of India dated 1st May, 2024, under Section 31 of the Securities and Exchange Board of India Act, 1992 and Section 27 of the Depository Act, 1996.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 30 of the Securities Contracts (Regulation) Act, 1956:-
 - (i) S.O.1003(E) published in Gazette of India dated 1st March, 2024 making certain amendments in the Notification No. S.O.3743(E) dated 18th October, 2019.
 - (ii) S.O.2470(E) published in Gazette of India dated 26th June, 2024 in suppression of the notifications of the Government of India in the Ministry of Finance (Department of Economic Affairs) number No. S.O.1002(E) dated 1st March, 2024 and S.O.3068(E) dated 27th September, 2016, except as respects

things done or omitted to be done before such supersession, the Central Government in consultation with the Securities and Exchange Board of India established under section 3 of the Securities and Exchange Board of India Act, 1992, hereby notifies the goods specified, therein, in the Schedule for the purposes of clause (bc) of section 2 of the Securities Contracts (Regulation) Act, 1956.

- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 19 of Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:-
- (i) The Bank of Baroda (Employees') Pension (Amendment) Regulations, 2024 published in Notification No. HO:HROPS:116:1540(E) in Gazette of India dated 11th July, 2024.
 - (ii) The Bank of Maharashtra (Employees') Pension (Amendment) Regulations, 2024 published in Notification No. F.No.HRM/BM/Pension/ 2024-25/31-(E) in Gazette of India dated 5th July, 2024.
 - (iii) The Canara Bank (Employees') Pension (Amendment) Regulations, 2024 published in Notification No. HRW IRS 228A:PS:1065:2024(E) in Gazette of India dated 10th July, 2024.
 - (iv) The Central Bank of India (Employees') Pension (Amendment) Regulations, 2024 published in Notification No. 290(E) in Gazette of India dated 28th June, 2024.
 - (v) The Punjab and Sind Bank (Employees') Pension (Amendment) Regulations, 2024 published in Notification No. F.No. PSB/PEN/AMEND/1/2024(E) in Gazette of India dated 9th July,

2024.

- (vi) The Punjab National Bank (Employees') Pension (Amendment) Regulations, 2024 published in Notification No. HO: Pension/Misc/2024(E) in Gazette of India dated 28th June, 2024.
 - (vii) The UCO Bank (Employees') Pension (Amendment) Regulations, 2024 published in Notification No. F.No. HOPSD/Pension/2024-25/50-(E) in Gazette of India dated 2nd July, 2024.
- (11) A copy of the Pension Fund Regulatory and Development Authority (Salary and Allowances Payable to, and Other Terms and Conditions of Service of, Chairperson and Whole-time Members) Amendment Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R.372(E) in Gazette of India dated 8th July, 2024 under Section 53 of the Pension Fund Regulatory and Development Authority Act, 2013.
- (12) A copy of the separate Audit Report (Hindi and English versions) of the Stressed Assets Stabilisation Fund, Mumbai for the year ended 31st March, 2024.
- (13) A copy of the Annual Accounts (Hindi and English versions) of the Insurance Regulatory and Development Authority of India, Hyderabad, for the year ended 31st March, 2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Bank for Financing Infrastructure and Development, Mumbai, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the National Bank for Financing Infrastructure and Development, Mumbai, for the year 2023-2024.

- (16) A copy of the Notification No. G.S.R.406(E) (Hindi and English versions) published in Gazette of India dated 15th July, 2024, together with an explanatory memorandum, seeking to amend Notification No. 18/2022-Central Excise, dated the 19th July, 2022 to increase the Special Additional Excise Duty on production of Petroleum Crude from Rs.6000/MT to Rs.7000/MT, under sub-section (2) of Section 38 of the Central Excise Act, 1944.
- (17) A copy of the Notification No. G.S.R.387(E) (Hindi and English versions) published in Gazette of India dated 12th July, 2024, together with an explanatory memorandum, seeking to amend Notification No. 14/2020-Customs (ADD), dated 9th June, 2020, in order to change the name of the producer namely "Shell Eastern Petroleum (Pte) Ltd" to "Shell Singapore Pte. Ltd.", in pursuance of DGTR recommendation, issued under sub-section (7) of Section 9A of the Customs Tariff Act, 1975.
- (18) Annual Report (Hindi and English versions) of the Goods and Services Tax Network, New Delhi, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon, under Section 394 of the Companies Act, 2013.
- (19) A copy of the Annual Accounts (Hindi and English versions) of the International Financial Services Centres Authority, Gandhinagar, for the year 2022-2023, together with Audit Report thereon.
- (20) A copy of the Notification No. G.S.R.402(E) (Hindi and English versions) published in Gazette of India dated 12th July, 2024, together with an explanatory memorandum, seeking to provide exemption from Compensation Cess on supplies under heading 2202 by Unit Run

Canteens to authorized customers as recommended by the GST Council in its 53rd meeting held on 22.06.2024 under Section 13 of the Goods and Services Tax (Compensation to States) Act, 2017.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Micro, Small and Medium Enterprises; and Minister of State in the Ministry of Labour and Employment (Sushri Shobha Karandlaje) laid on the Table:-

- (1) A copy of the Financial Estimates and Performance Budget (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi for the year 2024-2025 under Section 36 of the Employees' State Insurance Act, 1948.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Environment, Forest and Climate Change; and Minister of State in the Ministry of External Affairs (Shri Kirtivardhan Singh) laid on the Table:-

- (1) A copy of the Output-Outcome Monitoring Framework (Hindi and English versions) of the Ministry of Environment, Forests and Climate Change for the year 2024-2025.
- (2) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the Environment (Protection) Act, 1986:-
 - (i) The Plastic Waste Management (Amendment) Rules, 2024 published in Notification No. G.S.R.807(E) in Gazette of India dated 30th October 2023.
 - (ii) The Plastic Waste Management (Amendment) Rules, 2024 published in Notification No. G.S.R.201(E) in Gazette of India

dated 14th March, 2024.

- (3) A copy of the Notification No. S.O.2215(E) (Hindi and English Versions) published in Gazette of India dated 7th June, 2024 making certain amendments in Notification No. S.O.1533(E) dated the 14th September, 2006, issued under Section 3 of the Environment (Protection) Act, 1986.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions issued under Section 6 and Section 25 of the Environment (Protection) Act, 1986:-
 - (i) Environment (Protection) Sixth Amendment Rules, 2023 published in Notification No. G.S.R.895(E) dated 15th December, 2023.
 - (ii) S.O.2409(E) published in Gazette of India dated 21st June, 2024 making certain amendments in the Notification No. S.O.2340(E) dated 21st June, 2024.
 - (iii) The Environment (Protection) Amendment Rules, 2024 published in Notification No. G.S.R.75(E) dated 30th January, 2024.

The Minister of State in the Ministry of Youth Affairs and Sports (Smt. Raksha Nikhil Khadse) laid on the Table:-

- (1) (i) A copy each of the Annual Reports (Hindi and English versions) of the National Sports University Society, Imphal, for the years 2017-2018 to 2021-2022, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the National Sports University Society, Imphal, for the years 2017-2018 to 2021-2022.
- (2) Five statements (Hindi and English versions) showing reasons for delay

in laying the papers mentioned at (1) above.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Authority of India, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Authority of India, New Delhi, for the year 2022-2023.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Education; and Minister of State in the Ministry of Development of North Eastern Region (Shri Sukanta Majumdar) laid on the Table:-

- (1) A copy of the Ministry of Education, Auroville Foundation, Deputy Secretary, Recruitment Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R.324(E) in Gazette of India dated 14th June, 2024 under Section 33 of the Auroville Foundation Act, 1988.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Book Trust, New Delhi, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Book Trust, New Delhi, for the year 2022-2023, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Book Trust, New Delhi, for the year 2022-2023.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Shri Lal Bahadur Shastri National Sanskrit University, New

Delhi, for the year 2022-2023.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Shri Lal Bahadur Shastri National Sanskrit University, New Delhi, for the year 2022-2023, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shri Lal Bahadur Shastri National Sanskrit University, New Delhi, for the year 2022-2023.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy each of the Annual Reports (Hindi and English versions) of the Malviya National Institute of Technology, Jaipur, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Malviya National Institute of Technology, Jaipur, for the year 2022-2023.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy each of the Annual Reports (Hindi and English versions) of the National Institute of Technology Andhra Pradesh, West Godavari, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Andhra Pradesh, West Godavari, for the year 2022-2023.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

- (10) (i) A copy each of the Annual Reports (Hindi and English versions) of the National Institute of Technology, Rourkela, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Rourkela, for the year 2022-2023.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy each of the Annual Reports (Hindi and English versions) of the National Institute of Technology, Manipur, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Manipur, for the year 2022-2023.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy each of the Annual Reports (Hindi and English versions) of the Visvesvaraya National Institute of Technology, Nagpur, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Visvesvaraya National Institute of Technology, Nagpur, for the year 2022-2023.

The Minister of State in the Ministry of Corporate Affairs;
Minister of State in the Ministry of Road Transport and Highways
(Shri Harsh Malhotra) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 469 of the Companies Act, 2013:-
- (i) The Nidhi (Amendment) Rules, 2024 published in G.S.R.413(E)

dated 16th July, 2024.

- (ii) The Companies (Registration Offices and Fees) Amendment Rules, 2024 published in G.S.R.107(E) dated 14th February, 2024.
 - (iii) The Companies (Management and Administration) Amendment Rules, 2024 published in G.S.R.403(E) dated 15th July, 2024.
 - (iv) The Companies (Significant Beneficial Owners) Amendment Rules, 2024 published in G.S.R.404(E) dated 15th July, 2024.
 - (v) The Companies (Incorporation) Amendment Rules, 2024 published in G.S.R.411(E) dated 16th July, 2024.
 - (vi) The Companies (Appointment and Qualification of Directors) (Amendment) Rules, 2024 published in G.S.R.412(E) dated 16th July, 2024.
- (2) A copy each of the following Notifications (Hindi and English versions) under Section 241 of the Insolvency and Bankruptcy Code, 2016:-
- (i) The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) (Amendment) Regulations, 2024 published in Notification No. IBBI/2023-24/GN/REG107. in Gazette of India dated 31st January, 2024.
 - (ii) The Insolvency and Bankruptcy Board of India (Bankruptcy Process for Personal Guarantors to Corporate Debtors) (Amendment) Regulations, 2024 published in Notification No. IBBI/2023-24/GN/REG108. in Gazette of India dated 31st January, 2024.
 - (iii) The Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) (Amendment) Regulations, 2024 published in Notification No. IBBI/2023-24/GN/REG109. in Gazette of

India dated 31st January, 2024.

- (iv) The Insolvency and Bankruptcy Board of India (Insolvency Professionals) (Amendment) Regulations, 2024 published in Notification No. IBBI/2023-24/GN/REG110. in Gazette of India dated 31st January, 2024.
 - (v) The Insolvency and Bankruptcy Board of India (Model Bye-Laws and Governing Board of Insolvency Professional Agencies) (Amendment) Regulations, 2024 published in Notification No. IBBI/2023-24/GN/REG111. in Gazette of India dated 31st January, 2024.
 - (vi) The Insolvency and Bankruptcy Board of India (Liquidation Process) (Amendment) Regulations, 2024 published in Notification No. IBBI/2023-24/GN/REG112. in Gazette of India dated 12th February, 2024.
 - (vii) The Insolvency and Bankruptcy Board of India (Insolvency Resolutions Process for Corporate Persons) (Amendment) Regulations, 2024 published in Notification No. IBBI/2023-24/GN/REG113. in Gazette of India dated 15th February, 2024.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 63 of the Competition Act, 2002:-
- (i) S.O.1130(E) published in Gazette of India dated 7th March, 2024 enhancing, on the basis of the wholesale price index and exchange rate of rupee, the value of assets and the value of turnover, by One hundred and fifty percent for the purposes of section 5 of the Competition Act, 2002, from the date of publication of this notification in the Official Gazette.
 - (ii) S.O.1131(E) published in Gazette of India dated 7th March, 2024 exempting the enterprises, as mentioned therein, from

the provisions of Section 5 of the said Act for a period of two years from the date of publication of this notification in the Official Gazette as well as notifying the value of assets where a portion of an enterprise or division or business is being acquired, taken control of, merged or amalgamated with another enterprise.

- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 64 of the Competition Act, 2002:-
- (i) The Competition Commission of India (Lesser Penalty) Regulations, 2024 published in Notification No. L-3(4)/Reg-L.P./2023-24. in Gazette of India dated 20th February, 2024.
 - (ii) The Competition Commission of India (Commitment) Regulations, 2024 published in Notification No. CCI/Reg-C.R./2024 in Gazette of India dated 6th March, 2024.
 - (iii) The Competition Commission of India (Settlement) Regulations, 2024 published in Notification No. CCI/Reg-S.R./2024 in Gazette of India dated 6th March, 2024.
 - (iv) The Competition Commission of India (Determination of Monetary Penalty) Guidelines, 2024 published in Notification No. B-64(3)-14011/1/2024-ATD-II in Gazette of India dated 6th March, 2024.
 - (v) The Competition Commission of India (Determination of Turnover or Income) Regulations, 2024 published in Notification No. B-14011/2/2024-ATD-II in Gazette of India dated 6th March, 2024.
 - (vi) The Competition Commission of India (General) Amendment Regulations, 2024 published in Notification No. L-3(2)/Regl.-Gen. (Amdt.)/ 2024/ CCI in Gazette of India dated 10th May, 2024.

12.03 P.M.

5. Statements by Minister

The Minister of State in the Ministry of Youth Affairs and Sports (Smt. Raksha Nikhil Khadse) made the following statements regarding:-

(i) the status of implementation of the recommendations contained in the 327th Report of the Standing Committee on Education, Women, Children, Youth and Sports on action taken by the Government on the recommendations contained in the 317th Report of the Committee on 'Preparation for Olympic Games, 2021' pertaining to the Department of Sports, Ministry of Youth Affairs and Sports.

(ii) the status of implementation of the recommendations contained in the 332nd Report of the Standing Committee on Education, Women, Children, Youth and Sports on action taken by the Government on the recommendations/observations contained in the 325th Report of the Committee on Demands for Grants (2021-2022) pertaining to the Department of Sports, Ministry of Youth Affairs and Sports.

(iii) the status of implementation of the recommendations contained in the 339th Report of the Standing Committee on Education, Women, Children, Youth and Sports on Demands for Grants (2022-2023) pertaining to the Department of Sports, Ministry of Youth Affairs and Sports.

(iv) the status of implementation of the recommendations contained in the 344th Report of the Standing Committee on Education, Women, Children, Youth and Sports on action taken by the Government on the recommendations/observations contained in the 339th Report of the Committee

on Demands for Grants (2022-2023) pertaining to the Department of Sports, Ministry of Youth Affairs and Sports.

(v) the status of implementation of the recommendations contained in the 351st Report of the Standing Committee on Education, Women, Children, Youth and Sports on Demands for Grants (2023-2024) pertaining to the Department of Sports, Ministry of Youth Affairs and Sports.

(vi) the status of implementation of the recommendations contained in the 357th Report of the Standing Committee on Education, Women, Children, Youth and Sports on action taken by the Government on the recommendations/observations contained in the 351st Report of the Committee on Demands for Grants (2023-2024) pertaining to the Department of Sports, Ministry of Youth Affairs and Sports.

***12.04 P.M.**

6. Motion regarding Election of two Members to the National Tiger Conservation Authority

Shri Bhupender Yadav moved the following motion:-

“That in pursuance of clause (c) of sub-section (2) of section 38L of the Wild Life (Protection) Act, 1972, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the National Tiger Conservation Authority, subject to the other provisions of the said Act.”

The motion was put to vote and adopted.

[#]From 12.05 P.M. to 1.02 P.M., Members raised matters of urgent public importance.

1.02 P.M.**7. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1. Shri Sanjay Anup Dhotre regarding construction of a by-pass connecting Washim to Akot road linking various National Highways.
2. Shri Rodmal Nagar regarding setting up of food processing industries in Rajgarh Parliamentary Constituency.
3. Shri Devendra Singh *alias* Bhole Singh regarding need to increase flight services at Kanpur Airport and upgrade existing infrastructure.
4. Shri Raju Bista regarding need for financial support to the land slide victims in Darjeeling and Kalimpong Districts of West Bengal.
5. Shri Pratap Chandra Sarangi regarding need to make AIIMS Bhubaneswar fully functional and construct an airstrip in Mayurbhanj.
6. Shri Suresh Kumar Kashyap regarding installation of Overhead Cables on Shimla – Chandigarh NH.
7. Shri Alok Sharma regarding issues pertaining to BHEL, Bhopal.
8. Shri Captain Brijesh Chowta regarding prevalence of drug abuse in Dakshina Kannada.
9. Shri Dilip Saikia regarding implementation of Rivers Linking Project.
10. Shri Bhartruhari Mahtab regarding declaration of Ravenshaw University as a Central University.
11. Shri Dushyant Singh regarding impact assessment of Jal Jeevan Mission in Jhalawar-Baran Parliamentary Constituency.
12. Shri Ananta Nayak regarding completion of work on Badampahar Keonjhar Railway Link Project.

13. Shri Rajiv Pratap Rudy regarding rising cases of cancer related deaths in Bihar.
14. Shri Rahul Kaswan regarding need to provide houses under PM Awas Gramin Yojana.
15. Dr. Prashant Yadaora0 Padole regarding land acquisition by BHEL in Bhandara in Maharashtra.
16. Md. Rakibul Hussain regarding establishment of permanent benches of Guwahati High Court at Dibrugarh, Dhubri and Silchar.
17. Shri Tanuj Punia regarding request for stoppage of train (No.15054 and 15053) at Barabanki Railway Station.
18. Dr. Shivaji Bandappa Kalge regarding need to restart Marathwada Rail Coach Factory.
19. Ms. Praniti Sushilkumar Shinde regarding inclusion of Non-Priority Holder (NPH) citizens in Food Security Scheme.
20. Shri Ramashankar Rajbhar regarding refund of money to investors of Sahara Cooperatives.
21. Ms. Iqra Choudhary regarding need to control incidents of mob lynching.
22. Shri Bapi Haldar regarding need to take steps to save the heritage of Ganga Sagar Temple in Mathurapur Parliamentary Constituency.
23. Shri Azad Kirti Jha regarding need to reconsider the decision to divest in Ferro Scrap Nigam Limited (FSNL).
24. Shri Eswarasamy K. regarding construction of a new under bridge in Pollachi Parliamentary Constituency.
25. Shri Dinesh Chandra Yadav regarding ensuring facility of ticket counter and other facilities at Mathahi Railway Station.
26. Shri Sanjay Dina Patil regarding formation of urban street vendors policy.

27. Shri Amra Ram regarding construction of sanctioned roads under Pradhan Mantri Gram Sadak Yojana.
28. Shri Maddila Gurumoorthy regarding safety and security of former Chief Minister and Members of Parliament of Andhra Pradesh.
29. Shri Vishaldada Prakashbapu Patil regarding implementation of Mhaisal Lift Irrigation Scheme in Maharashtra.

1.03 P.M.

- 8. (i) General Discussion on the Budget–2024-25;**
- (ii) General Discussion on the Budget of Union Territory of Jammu and Kashmir for 2024-25; and**
- (iii) Demands for Grants in respect of Union Territory of Jammu and Kashmir-2024-25.**

Time Allotted: 20 Hrs.

Time Taken: 22 Hrs.

Further combined discussion on the following items of Business was taken up together:-

- (i) General Discussion on the Budget for 2024-2025.
- (ii) General Discussion on the Budget of Union Territory of Jammu and Kashmir for 2024-25.
- (iii) Demands for Grants for 2024-25, in respect of Demand Nos. 1 to 36 in respect of the Union Territory of Jammu and Kashmir for 2024-25.

The following members took part in the combined debate:-

1. Smt. Dimple Yadav
2. Shri Suresh Kumar Kashyap
3. Shri. Asaduddin Owaisi
4. Shri N. K. Premachandran
5. Shri K. Radhakrishnan
6. Shri Lavu Sri Krishna Devarayalu
7. Shri Rahul Gandhi
8. Shri Vishnu Datt Sharma

9. Shri Awadhesh Prasad
 10. Shri P.V. Midhun Reddy
 11. Shri K. Subbarayan
 12. Smt. Satabdi Roy
 13. Adv. K. Francis George
 14. *Smt. Anupriya Patel
-

*Minister of State in the Ministry of Health and Family Welfare; and Minister of State in the Ministry of Chemicals and Fertilizers

15. Shri Varun Choudhry
16. Shri Aga Syed Ruhullah Mehdi
17. Shri Balashowry Vallabhaneni
18. Shri Brijmohan Agrawal
19. Shri Vishal (Dada) Prakashbapu Patil
20. Shri Naveen Jindal
21. Shri Thol Thirumaavalavan
22. Shri Vijay Kumar Hansdak
23. Shri Raju Bista
24. Shri Ujjwal Raman Singh
25. Shri Naresh Ganpat Mhaske
26. Adv. Chandrashekhar
27. Shri Raj Kumar Roat
28. Shri Pradan Baruah
29. Shri Aditya Yadav
30. Shri Indra Hang Subba
31. Shri Eatala Rajender
32. Mohmad Haneefa
33. Shri Umeshbhai Babubhai Patel
34. Shri Saleng A. Sangma
35. Shri Darshan Singh Choudhary
36. Shri Amar Sharadrao Kale
37. Shri Phani Bhusan Choudhury
38. Shri Joyanta Basumatary
39. Shri Murari Lal Meena
40. Dr. Shiv Pal Singh Patel *alias* Dr. S. P. Singh
41. Dr. Kirsan Namdeo
42. Shri G. Kumar Naik
43. Smt. Kamaljeet Sehrawat

The discussion was not concluded.

8.02 P.M.

(Lok Sabha adjourned till 11.00 A.M., Tuesday, the 30th July, 2024.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, July 30, 2024/Sravana 8, 1946 (Saka)

No. 14

11.00 A.M.

1. Starred Questions

Starred Question Nos. 101, 102, 103 (clubbed with 105), 104 and 106 were orally answered. Replies to Starred Question Nos. 107–120 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1151–1380 were laid on the Table.

12.00 P.M.

3. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of Education (Shri Dharmendra Pradhan) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Education for the year 2024-2025.
- (2) Output-Outcome Monitoring Framework of the Ministry of Education for the year 2024-2025.

The Minister of Panchayati Raj; and Minister of Fisheries, Animal Husbandry and Dairying (Shri Rajiv Ranjan Singh *alias* Lalan Singh) laid on the Table a copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying for the year 2024-2025.

The Minister of Social Justice and Empowerment (Dr. Virendra Kumar) laid on the Table a copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of Social Justice and Empowerment for the year 2024-2025.

The Minister of State in the Ministry of Commerce and Industry; and Minister of State in the Ministry of Electronics and Information Technology (Shri Jitin Prasada) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Noida Special Economic Zone Authority, Noida, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Noida Special Economic Zone, Noida, for the year 2022-2023.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Falta Special Economic Zone Authority, Kolkata, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Falta Special Economic Zone Authority, Kolkata, for the year 2022-2023.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the SEEPZ SEZ Authority, Mumbai, for the year 2022-2023,

- alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the SEEPZ SEZ Authority, Mumbai, for the year 2022-2023.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Visakhapatnam Special Economic Zone Authority, Visakhapatnam, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Government of the working of the Visakhapatnam Special Economic Zone Authority, Visakhapatnam, for the year 2022-2023.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Kandla SEZ Authority, Kandla, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Kandla SEZ Authority, Kandla, for the year 2022-2023.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the MEPZ Special Economic Zone, Chennai, for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MEPZ Special Economic Zone, Chennai, for the year 2022-2023.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) to (6) above.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 55 of the Special Economic Zones Act, 2005:-

- (i) The Special Economic Zones (Fourth Amendment) Rules, 2024, published in Notification No. G.S.R.338(E) in Gazette of India dated 20th June, 2024.
 - (ii) The Special Economic Zones (Third Amendment) Rules, 2024 published in Notification No. G.S.R.314(E) in Gazette of India dated 6th June, 2024.
 - (iii) The Special Economic Zones (Amendment) Rules, 2024 published in Notification No. G.S.R.105(E) in Gazette of India dated 12th February, 2024.
 - (iv) The Special Economic Zones (Second Amendment) Rules, 2024 published in Notification No. G.S.R.194(E) in Gazette of India dated 14th March, 2024.
- (9) A copy of the National Institute of Design Madhya Pradesh Ordinance, 2023 (Hindi and English versions) published in Notification No. Senate – 12/12/2023 in Gazette of India dated 21st June, 2024, under sub-section (2) of Section 40 of the National Institute of Design Act, 2014.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 19 of the Foreign Trade (Development & Regulation) Act, 1992:-
- (i) S.O.331(E) published in Gazette of India dated 23rd January, 2024, notifying the Amendment in import policy condition of Glufosinate Technical covered under HS Code 38089390 of Chapter 38 of Schedule –I (Import Policy) of ITC (HS) 2022.
 - (ii) S.O.632(E) published in Gazette of India dated 12th February, 2024, notifying the addition of Mundra Port and ICD Garhi Harsaru for import of new Vehicles.
 - (iii) S.O.649(E) published in Gazette of India dated 13th February, 2024, notifying `Indian Trade Classification (Harmonised

System) of Export Items, 2023' [Chapter 01-39 of Schedule 2, Export Policy of ITC (HS), 2023].

- (iv) S.O.846(E) published in Gazette of India dated 23rd February, 2024 notifying the extension in Import Period for Yellow Peas under ITC (HS) Code 07131010 of Chapter 07 of ITC (HS), 2022, Schedule –I (Import Policy).
- (v) S.O.969(E) published in Gazette of India dated 29th February, 2024 notifying the Amendment in Para 2.39 of the Foreign Trade Policy, 2023.
- (vi) S.O.994(E) published in Gazette of India dated 1st March, 2024 notifying the Export of Onions (under HS code 0703 10 19) to Bangladesh.
- (vii) S.O.1001(E) published in Gazette of India dated 1st March, 2024, notifying the Export of food commodities, mentioned therein, through National Cooperative Exports Limited (NCEL).
- (viii) S.O.1113(E) published in Gazette of India dated 6th March, 2024, notifying the Export of Onions (under HS code 0703 10 19) to UAE.
- (ix) S.O.1118(E) published in Gazette of India dated 6th March, 2024, notifying the Amendment in import policy condition for Duck Meat Chapter 2 of ITC (HS) 2022, Schedule-I (Import Policy).
- (x) S.O.1115(E) published in Gazette of India dated 6th March, 2024 notifying the Export of Onions (under HS code 0703 10 19) to Bhutan, Bahrain and Mauritius.
- (xi) S.O.1129(E) published in Gazette of India dated 7th March, 2024 notifying the Amendment in Import Policy condition for

Raw Pet Coke and Calcined Pet Coke under Chapter 27 of Schedule-I (Import Policy) of ITC (HS) 2022.

- (xii) S.O.1162(E) published in Gazette of India dated 7th March, 2024 notifying Enabling provisions for import of inputs that are subjected to mandatory Quality Control Orders (QCOs) by Advance Authorisation holders and EOU.
- (xiii) S.O.1251(E) published in Gazette of India dated 11th March, 2024, notifying Enabling provisions for import of inputs that are subjected to mandatory Quality Control Orders (QCOs) by Advance Authorisation holders, EOU and SEZ.
- (xiv) S.O.1249(E) published in Gazette of India dated 11th March, 2024, notifying Amendment in export Policy of Human Biological Samples under Chapter-30 of ITC HS schedule-2 of export policy.
- (xv) S.O.1250(E) published in Gazette of India dated 11th March, 2024, notifying Incorporation of Policy condition for export of Chitin, Chitosan, Chitosan Salts, Chitosan Salts (Chitosan Hydrochloride, Chitosan Acetate, Chitosan Lactate) and Chitosan Derivatives (Chitosan Succinamide).
- (xvi) S.O.1360(E) published in Gazette of India dated 14th March, 2024 notifying Imposition of Minimum Export Price (MEP) on export of honey.
- (xvii) S.O.1403(E) published in Gazette of India dated 15th March, 2024, notifying Amendment in Policy condition of De-Oiled Rice Bran.
- (xviii) S.O.1435(E) published in Gazette of India dated 16th March, 2024 notifying Imposition of Minimum Import Price on Synthetic Knitted Fabrics up to 15th September 2024.

- (xix) S.O.1434(E) published in Gazette of India dated 16th March, 2024, notifying Amendment in Import Policy Condition for Duck Meat under Chapter 2 of ITC (HS) 2022, Schedule-I(Import Policy).
- (xx) S.O.1473(E) published in Gazette of India dated 18th March, 2024, notifyingAmendment in Import Policy Condition of Urea [Exim Code 31021010] in the ITC (HS) 2022, Schedule-I (Import Policy).
- (xxi) S.O.1535(E) published in Gazette of India dated 22nd March, 2024, notifying certain Amendments of policy condition of Crude Oil under HS Code 27090010.
- (xxii) S.O.1541(E) published in Gazette of India dated 22nd March, 2024, notifying certain Amendments in export policy of Onions.
- (xxiii) S.O.1567(E) published Gazette of India dated 27th March, 2024, notifying General Authorisation for export of Telecommunication-related items and Information Security items, mentioned therein, covered under category 8A5 of SCOMET.
- (xxiv) S.O.1597(E) published in Gazette of India dated 2nd April, 2024, notifying Export of 1000 MT of Kala Namak rice under HS Code 1006 30 90.
- (xxv) S.O.1600(E) published in Gazette of India dated 3rd April, 2024, notifying Export of Onions (under HS code 0703 10 19).
- (xxvi) S.O.1624(E) published in Gazette of India dated 5th April, 2024, notifying the Supply of essential commodities, mentioned therein, to the Republic of Maldives during 2024-25.

- (xxvii) S.O.1633(E) published in Gazette of India dated 5th April, 2024 notifying Extension in import period for Yellow Peas under ITC (HS) Code 07131010 of Chapter 07 of ITC (HS), 2022, Schedule-I (Import Policy).
- (xxviii) S.O.1634(E) published in Gazette of India dated 5th April, 2024 notifying Amendment in Import Policy Condition for Melon Seeds under ITC (HS) Code 1207 70 90 of Chapter-12 of ITC (HS), 2022, Schedule-I (Import Policy).
- (xxix) S.O.1715(E) published in Gazette of India dated 15th April, 2024 notifying Imposition of Port restrictions on supply of Prohibited/ Restricted essential commodities to the Republic of Maldives during 2024-25.
- (xxx) S.O.1716(E) published in Gazette of India dated 15th April, 2024, notifying Export of Onions (under HS code 0703 10 19) to Sri Lanka and UAE.
- (xxxi) S.O.1773(E) published in Gazette of India dated 24th April, 2024 notifying Streamlining of Halal Certification Process for Meat and Meat Products.
- (xxxii) S.O.1800(E) published in Gazette of India dated 26th April, 2024, notifying Export of 2000 MT of White Onion under HS Code 07031019.
- (xxxiii) S.O.1906(E) published in Gazette of India dated 6th May, 2024, notifying certain amendments in the Export policy of Onions.
- (xxxiv) S.O.1929(E) published in Gazette of India dated 7th May, 2024 notifying the Export of food commodities, mentioned therein, through National Cooperative Exports Limited (NCEL).

- (xxxv) S.O.1966(E) published in Gazette of India dated 9th May, 2024 notifying Extension in Import Period for Yellow Peas under ITC (HS) Code 07131010 of Chapter 07 of ITC (HS) 2022, Schedule –I(Import Policy).
- (xxxvi) S.O.2105(E) published in Gazette of India dated 27th May, 2024, notifying certain Amendment in Para 2.31 of the Foreign Trade Policy, 2023 and ITC HS 2022 Schedule I Import Policy.
- (xxxvii) S.O.2165(E) published in Gazette of India dated 3rd June, 2024, notifying Amendment in item description of 'Glufosinate Technical' covered under HS Code 38089390 of Chapter 38 of Schedule –I (Import Policy) of ITC (HS) 2022.
- (xxxviii) S.O.2207(E) published in Gazette of India dated 6th June, 2024 notifying export of food commodities through National Cooperative Exports Limited (NCEL).
- (xxxix) S.O.2213(E) published in Gazette of India dated 6th June, 2024, notifying Enabling provisions for import of inputs that are subjected to mandatory Quality Control Orders (QCOs) by Advance Authorisation holders, EOU and SEZ together with a corrigendum thereto published in Notification number S.O.2255(E)dated 12th June, 2024.
- (xl) S.O.2232(E) published in Gazette of India dated 11th June, 2024, notifying the Amendment in import policy of specific ITC (HS) codes under Chapter 71 of Schedule –I(Import Policy) of ITC (HS) 2022.
- (xli) S.O.2369(E) published in Gazette of India dated 20th June, 2024, notifying Export of Non-Basmati White Rice (under HS code 10063090) to Malawi and Zimbabwe through National

Cooperative Exports Limited (NCEL).

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design Madhya Pradesh, Bhopal, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Design Madhya Pradesh, Bhopal, for the year 2022-2023.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design Assam, Jorhat, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Design Assam, Jorhat, for the year 2022-2023.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design Andhra Pradesh, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Design Andhra Pradesh, for the year 2022-2023.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design Haryana, Kurukshetra,, for the year 2022-2023, alongwith audited accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Design Haryana, Kurukshetra, for the year 2022-2023.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

The Minister of State in the Ministry of Cooperation (Shri Krishan Pal) laid on the Table a copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of Cooperation for the year 2024-2025.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Ram Nath Thakur) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 36 of the Insecticides Act, 1968:-
- (i) The Insecticides (Second Amendment) Rules, 2024 published in Notification No. G.S.R.226(E) in Gazette of India dated 21st March, 2024.
 - (ii) The Insecticides (Third Amendment) Rules, 2024 published in Notification No. G.S.R.228(E) in Gazette of India dated 22nd March, 2024.
 - (iii) S.O.1148(E) published in Gazette of India dated 7th March, 2024 making certain amendments in G.S.R.9(E) dated 9th January, 1974.
 - (iv) S.O.1854(E) published in Gazette of India dated 29th April, 2024 making certain amendments in G.S.R.9(E) dated 9th January, 1974.
- (2) A copy each of the following Notifications (Hindi and English versions) issued under Section 4(d) of the Destructive Insects & Pests Act, 1914:-
- (i) The Plant Quarantine (Regulation of Import into India)

(Fifteenth Amendment) Order, 2023 published in Notification No. S.O.5389(E) in Gazette of India dated 20th December, 2023.

- (ii) The Plant Quarantine (Regulation of Import into India) (First Amendment) Order, 2024 published in Notification No. S.O.94(E) in Gazette of India dated 9th January, 2024.
- (iii) The Plant Quarantine (Regulation of Import into India) (Second Amendment) Order, 2023 published in Notification No. S.O.400(E) in Gazette of India dated 1st February, 2024.
- (iv) S.O.1590(E) published in Gazette of India dated 1st April, 2024 notifying the establishment of a new Plant Quarantine Station (PWS) at Bhubaneswar, Odisha.
- (v) The Plant Quarantine (Regulation of Import into India) (Third Amendment) Order, 2024 published in Notification No. S.O.1591(E) in Gazette of India dated 1st April, 2024.
- (vi) The Plant Quarantine (Regulation of Import into India) (fourth Amendment) Order, 2024 published in Notification No. S.O.1593(E) in Gazette of India dated 2nd April, 2024.
- (vii) The Plant Quarantine (Regulation of Import into India) (Sixth Amendment) Order, 2024 published in Notification No. S.O.1601(E) in Gazette of India dated 3rd April, 2024.
- (viii) The Plant Quarantine (Regulation of Import into India) (Fifth Amendment) Order, 2024 published in Notification No. S.O.1602(E) in Gazette of India dated 3rd April, 2024.
- (ix) The Plant Quarantine (Regulation of Import into India) (Seventh Amendment) Order, 2024 published in Notification No. S.O.2195(E) in Gazette of India dated 5th June, 2024.
- (x) The Plant Quarantine (Regulation of Import into India) (Ninth

Amendment) Order, 2024 published in Notification No. S.O.2477(E) in Gazette of India dated 27th June, 2024.

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 3 of the Agricultural Produce (Grading and Marking) Act, 1937:-
- (i) The Non-Basmati Aromatic Rice Grading and marking Rules, 2024 published in Notification No. G.S.R.82(E) in Gazette of India dated 31st January, 2024.
 - (ii) The Honey Grading and Marking Rules, 2024 published in Notification No. G.S.R.316(E) in Gazette of India dated 7th June, 2024.
 - (iii) The General Grading and marking (Amendment) Rules, 2024 published in Notification No. G.S.R.371(E) in Gazette of India dated 5th July, 2024.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

- (1) A copy of the Notification No. S.O.1120(E) (Hindi and English versions) published in Gazette of India dated 7th March, 2024 adding the name of Mohammad Qasim Gujjar @ Salman @ Suleman in the Fourth Schedule of the Unlawful Activities (Prevention) Act, 1967 issued under sub-section (5) of Section 35 of the said Act.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 18 of Central Reserve Police Force Act, 1949:-
- (i) The Ministry of Home Affairs, Central Reserve Police Force, Tradesmen Cadre, Head Constable (Cook) and Head Constable (Water Carrier), Group 'C' Posts, Recruitment

Rules, 2024 published in G.S.R.308(E) in Gazette of India dated 4th June, 2024.

- (ii) The Central Reserve Police Force, Pioneer Cadre (Group 'B' and Group 'C' Posts) Recruitment Rules, 2024 published in G.S.R.277(E) in Gazette of India dated 16th May, 2024.
 - (iii) The Ministry of Home Affairs, Central Reserve Police Force, Technical Cadre, Sub-Inspector (Armourer) and Sub-Inspector (Motor Mechanic), Group 'B' Posts, Recruitment Rules, 2024 published in G.S.R.220(E) in Gazette of India dated 19th March, 2024.
 - (iv) The Ministry of Home Affairs, Central Reserve Police Force, Technical Cadre, Tradesmen Cadre, Assistant Sub-Inspector (Carpenter), Group 'C' Post, Recruitment Rules, 2024, published in G.S.R.147(E) in Gazette of India dated 29th February, 2024.
- (3) A copy of the Ministry of Home Affairs, Assam Rifles Naib Subedar (Draughtsman), Group 'B' (Combatised) Posts Recruitment Rules, 2024(Hindi and English versions) published in Notification No. G.S.R.26 in weekly Gazette of India dated 9th March, 2024, under Section 167 of the Assam Rifles Act, 2006.
- (4) A copy of 54th Annual Assessment Report (Hindi and English versions) Regarding Programme for accelerating the spread and development of Hindi and its progressive use for various official purposes of the Union and its implementation, Department of Official Language, Ministry of Home Affairs, for the year 2022-2023.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 155 of the Sashastra Seema Bal Act, 2007:-

- (i) The Ministry of Home Affairs, Sashastra Seema Bal, Combatised Engineering Cadre, Inspector (Draughtsman), Inspector (Pioneer), Sub-Inspector (Draughtsman) and Sub-Inspector (Pioneer), Group 'B' Posts, Recruitment Rules, 2024 published in G.S.R.55 in weekly Gazette of India dated 18th May, 2024.
- (ii) The Ministry of Home Affairs, Sashastra Seema Bal Group 'A' Combatised (Gazetted) Ministerial and Private Secretary Cadre Post Recruitment Rules, 2024 published in G.S.R.198 in weekly Gazette of India dated 23rd December, 2023.
- (iii) The Sashastra Seema Bal Group 'A' Combatised Engineering Cadre Recruitment (Amendment) Rules, 2024 published in G.S.R.33 in weekly Gazette of India dated 16th March, 2024.
- (iv) The Ministry of Home Affairs, Sashastra Seema Bal, Assistant Sub-Inspector (Veterinary), Head Constable (Veterinary) and Constable (Veterinary), Group 'C' Posts, Recruitment Rules, 2024 published in G.S.R.31 in weekly Gazette of India dated 16th March, 2024.
- (v) The Ministry of Home Affairs, Sashastra Seema Bal, Combatised, Communication Cadre, Inspector (Communication) and Sub-Inspector (Communication), Group 'B' Posts, Recruitment Rules, 2024 published in G.S.R.54 in weekly Gazette of India dated 18th May, 2024.
- (vi) The Ministry of Home Affairs, Sashastra Seema Bal, Combatised, Para-medical Cadre (Group 'B' Posts) Recruitment Rules, 2024 published in G.S.R.16 in weekly Gazette of India dated 24th February, 2024.
- (vii) The Ministry of Home Affairs, Sashastra Seema Bal,

- Combatised, Ministerial and Stenographer Cadre, Assistant Sub-Inspector (Stenographer), Assistant Sub-Inspector (Ministerial) and Head Constable (Ministerial), Group 'C' Posts, Recruitment Rules, 2024 published in G.S.R.75 in weekly Gazette of India dated 15th June, 2024.
- (viii) The Sashastra Seema Bal, Combatised, Ministerial and Stenographers (Non-Gazetted) Group 'B' Posts Recruitment Rules, 2024 published in G.S.R.01 in weekly Gazette of India dated 13th January, 2024.
- (ix) The Ministry of Home Affairs, Sashastra Seema Bal, Combatised Communication Cadre, Assistant Sub-Inspector (Communication) and Head Constable (Communication), Group 'C' Posts, Recruitment Rules, 2024 published in G.S.R.32 in weekly Gazette of India dated 16th March, 2024.
- (x) The Sashastra Seema Bal Combatised Para-Medical Cadre (Group 'C' Posts) Recruitment Rules, 2024 published in G.S.R.17 in weekly Gazette of India dated 24th February, 2024.
- (xi) The Ministry of Home Affairs, Sashastra Seema Bal Combatised, Inspector (Junior Hindi Translator) Group 'B' Post, Recruitment Rules, 2024 published in G.S.R.74 in weekly Gazette of India dated 15th June, 2024.
- (xii) The Ministry of Home Affairs, Sashastra Seema Bal Combatised, Constable (Driver), Group 'C' Post, Recruitment Rules, 2024 published in G.S.R.56 in weekly Gazette of India dated 18th May, 2024.
- (6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at Item No. (ii) and (viii) of (5) above.

The Minister of State in the Ministry of Jal Shakti; and Minister of State in the Ministry of Railways (Shri V. Somanna) laid on the Table a copy of Detailed Demands for Grants (Hindi and English versions) of the Department of Drinking Water and Sanitation, Ministry of Jal Shakti for the year 2024-2025.

The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and Minister of State in the Ministry of Panchayati Raj (Prof. S. P. Singh Baghel) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Panchayati Raj for the year 2024-2025.
- (2) Output-Outcome Monitoring Framework of the Ministry of Panchayati Raj for the year 2024-2025.
- (3) Detailed Demands for Grants of the Ministry of Fisheries, Animal Husbandry and Dairying for the year 2024-2025.
- (4) Output-Outcome Monitoring Framework of the Department of Animal Husbandry and Dairying, Ministry of Fisheries, Animal Husbandry and Dairying for the year 2024-2025.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Social Justice and Empowerment (Shri B. L. Verma) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Siri Institute for the Intellectual Disability (Siri Educational Society), Kakinada, East Godavari District, Andhra Pradesh, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Siri Institute for the Intellectual Disability (Siri Educational Society), Kakinada, East Godavari District, Andhra Pradesh,

for the year 2022-2023.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Spurthy Welfare Society, Prakasam District, Andhra Pradesh, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working the Spurthy Welfare Society, Prakasam District, Andhra Pradesh, for the year 2022-2023.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Al Shifa Minority Institutions for Mentally Retarded and Old Aged, Kadapa District, Andhra Pradesh, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Al Shifa Minority Institutions for Mentally Retarded and Old Aged, Kadapa District, Andhra Pradesh, for the year 2022-2023.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)
 - (i) A copy of the Annual Report (Hindi and English versions) of the J&J Karunodaya Institute for Mentally Handicapped, Eluru, Andhra Pradesh, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the J&J Karunodaya Institute

for Mentally Handicapped, Eluru, Andhra Pradesh, for the year 2022-2023.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of North Bengal Handicapped Rehabilitation Society, Siliguri, West Bengal, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of North Bengal Handicapped Rehabilitation Society, Siliguri, West Bengal, for the year 2023-2024.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of Social and Health Development Organisation, Imphal West, Manipur, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Social and Health Development Organisation, Imphal West, Manipur, for the year 2023-2024.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Surya Kiran Parents Association for Welfare of Mentally Handicapped Children, Guntur, Andhra Pradesh, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Surya Kiran Parents Association for the Welfare of Mentally Handicapped Children, Guntur, Andhra Pradesh, for the year 2023-2024.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of

- the Sneha Society for Rural Reconstruction, Nizamabad, Telangana, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sneha Society for Rural Reconstruction, Nizamabad, Telangana, for the year 2023-2024.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Development of Poor and Labourers, Imphal West, Manipur, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Development of Poor and Labourers, Imphal West, Manipur, for the year 2023-2024.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Kachajuly Physically Handicapped School & Training Centre, Lakhimpur, Assam, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kachajuly Physically Handicapped School & Training Centre, Lakhimpur, Assam, for the year 2023-2024.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Pragathi Charities, Nellore, Andhra Pradesh, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pragathi Charities, Nellore,

Andhra Pradesh, for the year 2023-2024.

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Vaani School and Research Centre (Run by Friends of Handicapped – India Trust), Meerut, Uttar Pradesh, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vaani School and Research Centre (Run by Friends of Handicapped – India Trust), Meerut, Uttar Pradesh, for the year 2023-2024.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Disabled Children, Integrated High School, Palnadu District, Andhra Pradesh, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Disabled Children, Integrated High School, Palnadu District, Andhra Pradesh, for the year 2023-2024.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the PAWMENCAP (Parents Association for the Welfare of Mentally Handicapped Persons), Hyderabad, Telangana, for the year 2023-2024, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the PAWMENCAP (Parents Association for the Welfare of Mentally Handicapped Persons), Hyderabad, Telangana, for the year 2023-2024.

The Minister of State in the Ministry of Home Affairs (Shri Bandi Sanjay Kumar) laid on the Table:-

- (1) A copy of Detailed Demands for Grants (Volume-I) (Hindi and English

- versions) of the Ministry of Home Affairs for the year 2024-2025.
- (2) A copy of Detailed Demands for Grants (Volume-II) (Union Territories) (Hindi and English versions) of the Ministry of Home Affairs for the year 2024-2025.
 - (3) A copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Ministry of Home Affairs for the year 2024-2025.
 - (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Forensic Sciences University, Gandhinagar, for the year 2022-2023 alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Forensic Sciences University, Gandhinagar, for the year 2022-2023.
 - (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Bhagirath Choudhary) laid on the Table:-

- (1) A copy each of the following Ordinances (Hindi and English versions) under sub-section (2) of Section 46 of the Dr. Rajendra Prasad Central Agricultural University Act, 2016:-
 - (i) Ordinance No. 408/DRPCAU (VC), Pusa published in Gazette of India dated 25th October, 2023 notifying the conditions of residence of the students of the Dr. Rajendra Prasad Central Agricultural University, Pusa.
 - (ii) Ordinance No. 409/DRPCAU (VC), Pusa published in Gazette of India dated 25th October, 2023 notifying the procedure of appointment and emoluments of employees other than those for whom provisions has been made in the Statutes in the Dr. Rajendra Prasad Central Agricultural University, Pusa.

- (iii) Ordinance No. 410/DRPCAU (VC), Pusa published in Gazette of India dated 25th October, 2023 notifying the provision of establishment of Special Centres, Specialized Laboratories in the Dr. Rajendra Prasad Central Agricultural University, Pusa, mentioned therein.
 - (iv) Ordinance No. 411/DRPCAU (VC), Pusa published in Gazette of India dated 25th October, 2023 notifying the manner of co-operation and collaboration with other Universities and authorities including learned bodies or associations/ Industries in the Dr. Rajendra Prasad Central Agricultural University, Pusa, mentioned therein.
 - (v) Ordinance No. 412/DRPCAU (VC), Pusa published in Gazette of India dated 25th October, 2023 regarding the management of colleges and institutions established by the University in the Dr. Rajendra Prasad Central Agricultural University, Pusa.
 - (vi) Ordinance No. 413/DRPCAU (VC), Pusa published in Gazette of India dated 25th October, 2023 notifying the special arrangements, if any, which may be made for the residence, discipline and teaching of women students of the Dr. Rajendra Prasad Central Agricultural University, Pusa, mentioned therein.
 - (vii) Ordinance No. 414/DRPCAU (VC), Pusa published in Gazette of India dated 25th October, 2023 notifying the setting up of a mechanism for redressal of grievances of employees in the Dr. Rajendra Prasad Central Agricultural University, Pusa, mentioned therein.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Council of Agricultural Research, New Delhi, for the year 2023-2024.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Jal Shakti (Shri Raj Bhushan Choudhary) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti for the year 2024-2025.
- (2) Output-Outcome Monitoring Framework of the Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti for the year 2024-2025.

The Minister of State in the Ministry of Heavy Industries; Minister of State in the Ministry of Steel (Shri Bhupati Raju Srinivasa Varma) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Steel for the year 2024-2025.
- (2) Output-Outcome Monitoring Framework of the Ministry of Steel for the year 2024-2025.
- (3) Detailed Demands for Grants of the Ministry of Heavy Industries for the year 2024-2025.

The Minister of State in the Ministry of External Affairs; Minister of

State in the Ministry of Textiles (Shri Pabitra Margherita) laid on the Table:-

- (1) A copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of Textiles for the year 2024-2025.
- (2) A copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Ministry of Textiles for the year 2024-2025.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council of India, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council of India, New Delhi, for the year 2022-2023.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Textiles Committee, for the year 2022-2023, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Government of the working of the Textiles Committee, for the year 2022-2023.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Birds Jute and Exports Ltd, Kolkata, for the years 2021-2022 and 2022-2023, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Birds Jute and Exports Ltd, Kolkata, for the years 2021-2022 and 2022-2023.

- (8) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following Notifications (Hindi and English versions) under Section 13B of the Central Silk Board Act, 1948:-
- (i) S.O.1626(E) published in Gazette of India dated 5th April, 2024 notifying nomination of Shri Vivek Ranjan Maitrey, Director, Handloom & Sericulture, Government of Bihar, to serve as member of Central Silk Board for a period of three years from the date of publication of the notification, subject to provisions of the Central Silk Board Act, 1948.
 - (ii) S.O.1077(E) published in Gazette of India dated 6th March, 2024 notifying nomination of Smt. Kajori Rajkhowa, Director of Sericulture, Govt. of Assam to serve as member of Central Silk Board for a period of three years from the date of publication of the notification, subject to provisions of the Central Silk Board Act, 1948.
 - (iii) S.O.1934(E) published in Gazette of India dated 7th May, 2024 notifying nomination of Shri Shailendra Kumar, IAS, Principal Secretary, Govt. of J&K, Agriculture Production Department, to serve as member of Central Silk Board for a period of three years from the date of publication of the notification, subject to provisions of the Central Silk Board Act, 1948.
- (10) A copy of the Notification No. S.O.2500(E) (Hindi and English Versions) published in Gazette of India dated 28th June, 2024 making certain amendments in the Notification No. S.O.5459(E) dated 26th December, 2023 under sub-section (2) of Section 3 of the Jute Packaging Materials (Compulsory Use in Packing Commodities) Act, 1987.

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Handicrafts, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for Handicrafts, New Delhi, for the year 2022-2023.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Textiles Committee, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Textiles Committee, for the year 2022-2023.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

12.03 P.M.

4. Statements by Ministers

1. The Minister of State in the Ministry of Commerce and Industry; and Minister of State in the Ministry of Electronics and Information Technology (Shri Jitin Prasada) laid the following statements (Hindi and English versions) regarding:-

(i) the status of implementation of the recommendations contained in the 164th Report of the Standing Committee on Commerce on 'Augmenting Infrastructure Facilities to Boost Exports' pertaining to the Ministry of Commerce and Industry.

(ii) the status of implementation of the recommendations contained in the 173rd Report of the Standing Committee on Commerce on action taken by the Government on the recommendations/observations contained in the 164th Report of the Committee on 'Augmenting Infrastructure Facilities to Boost Exports' pertaining to the Ministry of Commerce and Industry.

(iii) the status of implementation of the recommendations contained in the 179th Report of the Standing Committee on Commerce on Demands for Grants (2023-2024) (Demand No. 10) pertaining to the Department of Commerce, Ministry of Commerce and Industry.

(iv) the status of implementation of the recommendations contained in the 181st Report of the Standing Committee on Commerce on 'Development of Trade and Industries in North Eastern Region' pertaining to the Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry.

(v) the status of implementation of the recommendations contained in the 183rd Report of the Standing Committee on Commerce on action taken by the Government on the recommendations/observations contained in the 179th Report of the Committee on Demands for Grants (2023-2024) (Demand No. 10) pertaining to the Department of Commerce, Ministry of Commerce and Industry.

(vi) the status of implementation of the recommendations contained in the 184th Report of the Standing Committee on Commerce on action taken by the Government on the recommendations/observations contained in the 180th Report of the Committee on Demands for Grants (2023-2024) (Demand No. 11) pertaining to the Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry.

(vii) the status of implementation of the recommendations contained in the 185th Report of the Standing Committee on Commerce on action taken by the Government on the recommendations/observations contained in the 182nd Report of the Committee on 'Ecosystem of Startups to benefit India' pertaining to the Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry.

(viii) the status of implementation of the recommendations contained in the 186th Report of the Standing Committee on Commerce on action taken by the Government on the recommendations/observations contained in the 181st Report of the Committee on 'Development of Trade and Industries in North Eastern Region' pertaining to the Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry.

2. The Minister of State in the Ministry of External Affairs; Minister of State in the Ministry of Textiles (Shri Pabitra Margherita) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 50th Report of the Standing Committee on Labour, Textiles and Skill Development on 'Welfare Schemes and Social Security Measures for Textile Workers in Organised and Unorganised Sectors' pertaining to the Ministry of Textiles.

*3. The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) made a statement on the Landslide incident in Wayanad District, Kerala.

*At 3.34 P.M.

12.06 P.M.

5. Motion regarding Election of two Members to the Coffee Board

Shri Jitin Prasada on behalf of Shri Piyush Goyal moved the following motion:-

“That in pursuance of clause (b) of sub-section (2) of Section 4 of the Coffee Act, 1942, read with rules 3(1) and 4(1) of the Coffee Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Coffee Board, subject to the other provisions of the said Act and the Rules made thereunder.”

The motion was put to vote and adopted.

6. Motion regarding Election of two Members to the Spices Board

Shri Jitin Prasada on behalf of Shri Piyush Goyal moved the following motion:-

“That in pursuance of clause (b) of sub-section (3) of Section 3 of the Spices Board Act, 1986, read with rules 4(1)(b) and 5(1) of the Spices Board Rules, 1987, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Spices Board, subject to the other provisions of the said Act and the Rules made thereunder.”

The motion was put to vote and adopted.

7. Motion regarding Election of two Members to the Rubber Board

Shri Jitin Prasada on behalf of Shri Piyush Goyal moved the following motion:-

“That in pursuance of clause(e) of sub-section(3) of Section 4 of the Rubber Act, 1947, read with sub-rule (1) of Rule 4 of the Rubber Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Rubber Board, subject to the other provisions of the said Act and the Rules made thereunder.”

The motion was put to vote and adopted.

8. Motion regarding Election of four Members to the Central Silk Board

Shri Giriraj Singh moved the following motion:-

“That in pursuance of clause (c) of sub-section (3) of section 4 of the Central Silk Board Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from amongst themselves to serve as members of the Central Silk Board, subject to the other provisions of the said Act and the Rules made thereunder.”

The motion was put to vote and adopted.

9. Motion regarding Election to the Committee on Official Language

Shri Nityanand Rai on behalf of Shri Amit Shah moved the following motion:-

“That in pursuance of sub-section 2 of Section 4 of the Official Languages Act, 1963, the members of this House do proceed to elect, in such manner, as the Speaker may direct, twenty members from amongst themselves to serve as members of the Committee on Official Language, in accordance with the system of proportional representation by means of the single transferable vote, subject to the other provisions of the said Act and the Rules made thereunder.”

The motion was put to vote and adopted.

10. Motion regarding Election of two Members to the Tea Board

Shri Jitin Prasada on behalf of Shri Piyush Goyal moved the following motion:-

“That in pursuance of clause (f) of sub-section (3) of Section 4 of the Tea Act, 1953, read with rules 4(1)(b) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Tea Board, subject to the other provisions of the said Act and the Rules made thereunder.”

The motion was put to vote and adopted.

11. Motion regarding Election of two Members to the Marine Products Export Development Authority (MPEDA)

Shri Jitin Prasada moved the following motion:-

“That in pursuance of clause(c) of sub-section (3) of Section 4 of the Marine Products Export Development Authority Act, 1972, read with sub-rule (1) of Rule 4 of the MPEDA Rules, 1972, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Authority, subject to the other provisions of the said Act and the Rules made thereunder.”

The motion was put to vote and adopted.

#12.12 P.M.

12. Submission by Member

Shri Rahul Gandhi made a submission regarding Landslide incident in Wayanad District, Kerala.

Smt. K. Kanimozhi, Shri M. K. Raghavan, Shri Anto Antony, Shri Hibi Eden, Adv. Adoor Prakash, Shri Kodikunnil Suresh and Shri E. T. Mohammed Basheer associated.

@Shri Kiren Rijiju responded.

#From 12.12 P.M. to 1.03 P.M., Members raised matters of urgent public importance.

@Minister of Parliamentary Affairs; and Minister of Minority Affairs

***13. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1. Smt. Himadri Singh regarding utilization of unutilized land acquired for coal mining.
2. Shri Balabhadra Majhi regarding Schedule of payment of wages to labourers under MGNREGA.
3. Shri Lumba Ram regarding request for supply of water to Jalor Sirohi District from Kadana Dam.
4. Shri Ashok Kumar Rawat regarding request for repair of Rural roads damaged during construction of National Highways in Mishrikh Parliamentary Constituency.
5. Shri Brijmohan Agrawal regarding filling up of vacant post at Raipur Akashwani Centre and starting E Band up-link RNU facility from Jagdalpur Centre.
6. Smt. Malvika Devi regarding extension of Railway line from Junagarh to Dharamgarh in Kalahandi district, Odisha.
7. Shri Mitesh Patel Bakabhai regarding setting up of IIT and IIM at Anand, Gujarat.
8. Shri Mansukhbhai Dhanjibhai Vasava regarding providing medical facility by deploying Trained Doctors in remote Tribal Areas.
9. Shri Bibhu Prasad Tarai regarding establishment of a medical college in Jagatsinghpur district of Odisha.
10. Shri Konda Vishweshwar Reddy regarding extension of Multi Modal Transport System to Shankarpally and Vikarbad.
11. Shri Ganesh Singh regarding Demand for Agricultural University and Technical Training Research centre in Satna Parliamentary Constituency.

*At 1.12 P.M.

12. Shri Hibi Eden regarding Construction of a six lane elevated Highway on NH 66 (Kasargod – Thiruvananthapuram)
13. Adv. Adoor Prakash regarding issues pertaining to land acquisition for Vizhinjam – Navaikkulam Outer Ring Road project in Kerala.
14. Shri Robert Bruce C. regarding construction of a Road over Bridge in Kulavanigarapuram in Tirunelveli district, Tamil Nadu.
15. Shri Ram Shiromani Verma regarding need to increase the procurement price of sugarcane and ensure payment of arrears to sugarcane farmers.
16. Shri Devesh Shakya regarding need to complete Etah – Kasganj Railway line project.
17. Shri Khalilur Rahaman regarding need to increase number of courses being taught at AMU Murshidabad Branch in Jangipur Parliamentary Constituency.
18. Shri T.M. Selvaganapathi regarding upgradation of infrastructure for commencement of train services from Salem.
19. Shri Kesineni Sivanath regarding implementation of Jal Jeevan Mission in Vijjayawada Parliamentary Constituency.
20. Dr. Shrikant Eknath Shinde regarding starting of shuttle train services between Kalyan and Thane.
21. Shri Chandra Prakash Choudhary regarding setting up of a tribunal for displaced persons affected by Bokaro Steel Plant.
22. Shri Phani Bhusan Choudhury regarding inclusion of six communities of Assam in the list of Scheduled Tribes.
23. Shri Bajrang Manohar Sonwane regarding need to formulate a policy for onion and sugarcane growers and consumers.
24. Shri Gaurav Gogoi regarding train connectivity between Jorhat and Sivasagar.

1.04 P.M.

- 14. (i) General Discussion on the Budget–2024-25;
(ii) General Discussion on the Budget of Union Territory of Jammu and Kashmir for 2024-25; and
(iii) Demands for Grants in respect of Union Territory of Jammu and Kashmir-2024-25.**

Time Allotted: 20 Hrs.
Time Taken: 27 Hrs. 19 Mts.

Further combined discussion on the following items of Business was taken up together:-

- (i) General Discussion on the Budget for 2024-2025.
- (ii) General Discussion on the Budget of Union Territory of Jammu and Kashmir for 2024-25.
- (iii) Demands for Grants for 2024-25, in respect of Demand Nos. 1 to 36 in respect of the Union Territory of Jammu and Kashmir for 2024-25.

The following members took part in the combined debate:-

1. Shri Devendra Singh Bhole
2. Smt. Dhanorkar Pratibha Suresh *alias* Balubhau
3. Dr. K. Sudhakar
4. Shri Akhilesh Yadav
5. Shri K. Navaskani
6. *Shri Jaswantsinh Sumanbhai Bhabhor
7. * Shri Radha Mohan Singh
8. * Shri Ramashankar Rajbhar
9. Shri Rajesh Verma
10. * Shri Pushpendra Saroj
11. * Ms. Iqra Choudhary
12. * Shri V.K. Sreekandan
13. * Dr. Prabha Mallikarjun
14. * Ms. Jothimani S.
15. * Dr. Pradeep Kumar Panigrahy
16. Shri Arun Kumar Sagar
17. * Shambhavi Choudhary

*Written speeches were laid on the Table.

18. * Adv. Dean Kuriakose
19. *Shri Sunil Kumar
20. Shri Alfred Kanngam S. Arthur
21. * Smt. Smita Uday Wagh
22. Shri Amraram
23. * Dr. Prashant Yadaorao Padole
24. Shri Janardan Singh Sigriwal
25. * Smt. Ganiben Nagaji Thakor
26. * Prof. Varsha Eknath Gaikwad
27. Shri S. Supongmeren Jamir
28. Shri Konda Vishweshwar Reddy
29. * Shri Hasmukhbhai Patel (H.S. Patel)
30. * Shri Mitesh Patel (Bakabhai)
31. * Shri Bhausahab Rajaram Wakchaure
32. * Mohammad Jawed
33. Shri Zia Ur Rehman
34. * Shri D.M. Kathir Anand
35. * Shri G. Selvam
36. * Shri S. Jagathrakshakan
37. Shri Karti P. Chidambaram
38. * Shri Rajeshbhai Naranbhai Chudasama
39. * Shri Anto Antony
40. Shri Ajay Bhatt
41. * Shri Rajpalsinh Mahendrasinh Jadav
42. Shri Saptagiri Sankar Ulaka
43. *Smt. Malvika Devi
44. *Shri Santosh Pandey
45. * Shri Bidyut Baran Mahato
46. * Dr. Vinod Kumar Bind
47. *Shri Khagen Murmu
48. Shri Shashank Mani
49. *Smt. Sangeeta Kumari Deo
50. *Shri Bibhu Prasad Tarai
51. Smt. Lovely Anand
52. Shri Pradyut Bordoloi
53. * Shri K. Eswarasamy
54. Shri Anurag Singh Thakur
55. * Shri Dulu Mahato
56. * Shri Chandra Prakash Joshi
57. *Dr. C. N. Manjunath

*Written speeches were laid on the Table.

58. *Shri Parbhubhai Nagarbhai Vasava
59. * Shri B.Y. Raghavendra
60. * Smt. Poonamben Hematbhai Maadam
61. * Dr. Kalanidhi Veeraswamy
62. *Dr. Rani Srikumar
63. *Shri Shankar Lalwani
64. * Shri Vinod Lakhamshi Chavda
65. * Shri Shrirang Appa Chandu Barne
66. * Shri Mansukhbhai Dhanjibhai Vasava
67. * Shri Dileshwar Kamait
68. * Shri Vishweshwar Hegde Kageri
69. *Shri Jagdambika Pal
70. * Shri Ramshiromani Verma
71. *Shri Kaushalendra Kumar
72. *Smt. Sandhya Ray
73. * Shri Kota Srinivas Poojary
74. * Dr. Shrikant Eknath Shinde
75. *Smt. Manju Sharma
76. *Shri Omprakash Bhupalsinh *alias* Pawan Rajenimbalkar
77. *Captain Brijesh Chowta

#Smt. Nirmala Sitharaman replied to the debate.

All the Demands for Grants Nos. 1 to 36 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Demands for Grants (Union Territory of Jammu and Kashmir) for 2024-25 were voted in full.

*Written speeches were laid on the Table.

Minister of Finance; and Minister of Corporate Affairs

6.24 P.M.**15. Government Bill – Introduced**

The Jammu and Kashmir Appropriation (No.3) Bill, 2024

6.26 P.M.**16. Government Bill – Passed**

The Jammu and Kashmir Appropriation (No.3) Bill, 2024

The motion for consideration moved by Smt. Nirmala Sitharaman was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

6.28 P.M.**17. Motion for Suspension of Rule 331G**

Shri Kiren Rijju moved the following motion:-

“That Rule 331G of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the discussion and voting on Demands for Grants for 2024-25 be suspended.”

The motion was put to vote and adopted.

6.28 P.M.**18. *Observation by the Speaker**

The Speaker made an observation regarding referring the Demands for Grants to the Standing Committees for examination and report to the House.

*Original in Hindi. For details, please see debates of the day.

6.30 P.M.

19. The Union Budget –2024-2025 – Demands for Grants

Time Allotted: 4 Hrs.
Time Taken: 01 Hr. 30 Mts.
Balance: 02 Hrs. 30 Mts.

Discussion on the Demand for Grant No. 85 under the control of the Ministry of Railways commenced.

The Speaker made the # announcement relating to moving of cut motions. 31 cut motions (Nos. 2 to 11, 13 to 22, 23 to 32 and 33) relating to the Ministry of Railways were moved.

The following members took part in the debate:-

1. Shri Suresh Kodikunnil
2. Shri Sudheer Gupta
3. Dr. Kakoli Ghosh Dastidar
4. Shri Daroga Prasad Saroj
5. Shri Dileshwar Kamait
6. Shri Omprakash Bhupalsinh *alias* Pawan Rajenimbalkar
7. Shri M. K. Raghavan

The discussion was not concluded.

8.00 P.M.

(Lok Sabha adjourned till 11.00 A.M., Wednesday, the 31st July, 2024.)

UTPAL KUMAR SINGH
Secretary General

#Original in Hindi. For details, please see the debates for the day.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, July 31, 2024/Sravana 9, 1946 (Saka)

No. 15

11.00 A.M.

1.* Felicitation by the Speaker

The Speaker, on behalf of the House, congratulated Ms. Manu Bhaker and Shri Sarabjot Singh on winning Bronze Medal in 10 Meter Air Pistol mixed team event in Paris Olympics on 30th July, 2024. He also congratulated Ms. Manu Bhaker on becoming the First Indian Woman Athlete in Independent India to win two medals at the same Olympic Games.

11.01 A.M.

2. Starred Questions

Starred Question Nos. 121–124 were orally answered. Replies to Starred Question Nos. 125–140 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1381–1610 were laid on the Table.

*(Due to interruptions, Lok Sabha adjourned at 11.38 P.M.
and re-assembled at 12.00 Noon)*

* Original in Hindi. For details, please see the debates of the day.

12.00 Noon**4. Papers laid on the Table**

The Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning; and Minister of State in the Ministry of Culture (Shri Rao Inderjit Singh) laid on the Table:-

- (1) A copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of Planning for the year 2024-2025.
- (2) A copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of Statistics and Programme Implementation for the year 2024-2025.

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table:-

- (1) A copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of Personnel, Public Grievances and Pensions, Central Vigilance Commission and Union Public Service Commission for the year 2024-2025.
- (2) A copy of Detailed Demands for Grants (Hindi and English versions) of the Department of Atomic Energy for the year 2024-2025.
- (3) A copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of Earth Sciences for the year 2024-2025.
- (4) A copy of Detailed Demands for Grants (Hindi and English versions) of

the Department of Space for the year 2024-2025.

- (5) A copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of Science and Technology for the year 2024-2025.
- (6) A copy of Output Outcome Monitoring Framework (Hindi and English versions) of the Ministry of Personnel, Public Grievances and Pensions, Central Vigilance Commission and Union Public Service Commission for the year 2024-2025.
- (7) A copy of Output Outcome Monitoring Framework (Hindi and English versions) of the Ministry of Science and Technology for the year 2024-2025.
- (8) A copy of Annual Report (Hindi and English versions) of the National Recruitment Agency, New Delhi for the year 2022-23.
- (9)
 - (i) A copy of Annual Report (Hindi and English versions) of the Grih Kalyan Kendra, New Delhi for the year 2022-23.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Grih Kalyan Kendra, New Delhi for the year 2022-2023.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy each of the following papers (Hindi and English Versions) under article 323(1) of the Constitution:-
 - (i) 73rd Annual Report of the Union Public Service Commission, New Delhi for the year 2022-23.
 - (ii) Memorandum explaining reasons for non-acceptance of Commission's advice in respect of cases reported in Chapter 9 of the Report.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-

- (i) The Indian Police Service (Fixation of cadre Strength) Amendment Regulations, 2024 published in G.S.R. No. 251(E) dated 22nd April, 2024.
 - (ii) The Indian Police Service (Pay) Amendment Rules, 2024 published in G.S.R. No. 252(E) dated 22nd April, 2024.
 - (iii) The Indian Administrative Service (Fixation of Cadre Strength) Amendment Rules, 2024 published in G.S.R. No. 367(E) dated 04th July, 2024.
 - (iv) The Indian Administrative Service (Pay) Amendment Rules, 2024 published in G.S.R. No. 368(E) dated 04th July, 2024.
- (13) A copy of the Notification No. S.O.1317(E) (Hindi and English versions) published in Gazette of India dated 13th March, 2024 designating the Court of the Additional Session Judge-03, South, Saket, New Delhi and the Court of the District Judge-I, Panaji, Goa as the Designated Courts for the trial of offences punishable under the India Antarctic Act, 2022 under Section 57 of the said Act.
- (14) A copy of the Anusandhan National Research Foundation Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R. 353(E) in Gazette of India dated 28th June, 2024 under Section 25 of the Anusandhan National Research Foundation Act, 2023.
- (15) A copy of the Public Examinations (Prevention of Unfair Means) Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R. 342(E) in Gazette of India dated 24th June, 2024 under of Section 17 of the Public Examinations (Prevention of Unfair Means) Act, 2024.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) laid on the Table a copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of

Parliamentary Affairs for the year 2024-2025.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Commerce and Industry; and Minister of State in the Ministry of Electronics and Information Technology (Shri Jitin Prasada) laid on the Table:-

- (1) A copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of Electronics and Information Technology for the year 2024-2025.
- (2) A copy of Output Outcome Monitoring Framework (Hindi and English versions) of the Ministry of Electronics and Information Technology for the year 2024-2025.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 55 of the Aadhar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016:-
 - (i) The Aadhaar (Enrolment and Update) Amendment Regulation, 2024 published in Notification. No. F.No. HQ-16016/1/2023-EU-I-HQ(E) dated 16th January, 2024.
 - (ii) The Unique Identification Authority of India (Appointment of Officers and Employees) Amendment, Regulation, 2024 published in Notification No. F.No. A-12013/13/RR/2016-UIDAI(E) dated 25th January, 2024.
 - (iii) The Aadhaar (Enrolment and Update) Second Amendment Regulations, 2024 published in Notification No. F.No. HQ-16016/1/2023-EU-I-HQ(E) dated 27th January, 2024.
 - (iv) The Aadhaar (Sharing of Information) Amendment Regulations, 2024 published in Notification No. F.No. HQ-13073/1/2024-AUTH-

II-HQ/C-13751(E) dated 27th January, 2024.

- (v) The Aadhaar (Payment of Fees for Performance of Authentication) Amendment Regulations, 2024 published in F.No. HQ-13073/1/2020-AUTH-II- (E) dated 31st January, 2024 alongwith Corrigendum (in Hindi only) published in Notification No. F.No. HQ-13073/1/2020-AUTH-II-(E) dated 09th February, 2024.
 - (vi) The Aadhaar (Authentication and Offline Verification) Amendment Regulations, 2024 published in Notification No. F.No. HQ-13073/1/2020-AUTH-II-(E) dated 31st January, 2024.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of New and Renewable Energy (Shri Shripad Yesso Naik) laid on the Table a copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of New and Renewable Energy for the year 2024-2025.

The Minister of State in the Ministry of Health and Family Welfare; and Minister of State in the Ministry of Chemicals and Fertilizers (Smt. Anupriya Patel) laid on the Table:-

- (1) A copy of Detailed Demands for Grants (Hindi and English versions) of the Department of Health and Family Welfare, Ministry of Health and Family for the year 2024-2025.
- (2) A copy of Output Outcome Monitoring Framework (Hindi and English versions) of the Department of Health and Family Welfare, Ministry of Health and Family for the year 2024-2025.

The Minister of State in the Ministry of Rural development; and Minister of State in the Ministry of Communications

(Shri Chandra Sekhar Pemmasani) laid on the Table:-

- (1) A copy of Detailed Demands for Grants (Hindi and English versions) of the Department of Posts, Ministry of Communications for the year 2024-2025.
- (2) A copy of Detailed Demands for Grants (Hindi and English versions) of the Department of Telecommunications, Ministry of Communications for the year 2024-2025.
- (3) A copy of Output Outcome Monitoring Framework indicators (Hindi and English versions) of the Department of Posts, Ministry of Communications for the year 2024-2025.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Social Justice and Empowerment (Shri B. L. Verma) laid on the Table:-

- (1) A copy of Output Outcome Monitoring Framework indicators (Hindi and English versions) of the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution for the year 2024-2025.
- (2) (i) A copy of Annual Report (Hindi and English versions) of the Bureau of Indian Standards, New Delhi for the year 2022-23, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Indian Standards, New Delhi for the year 2022-23.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Central Consumer Protection Authority (Recruitment, Salary, Allowances and other Terms and Conditions of Service of Officers and Other Employees of Central Authority) Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R. 306(E) in Gazette

of India dated 4th June, 2024 under Sub Section (1) of Section 105 of the Consumer Protection Act, 2019.

The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Tourism (Shri Suresh Gopi) laid on the Table:-

- (1) A copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of Tourism for the year 2024-2025.
- (2) A copy of Output Outcome Monitoring Framework (Hindi and English versions) of the Ministry of Tourism for the year 2024-2025.

The Minister of State in the Ministry of Information and Broadcasting; and Minister of State in the Ministry of Parliamentary Affairs (Dr. L. Murugan) laid on the Table:-

- (1) A copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of Information and Broadcasting for the year 2024-2025.
- (2) A copy of Output Outcome Monitoring Framework (Hindi and English versions) of the Ministry of Information and Broadcasting for the year 2024-2025.
- (3) A copy of the Press and Registration of Periodicals Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R. 151(E) in Gazette of India dated 1st March, 2024 under Section 21 of the Press and Registration of Periodicals Act, 2023.

The Minister of State in the Ministry Coal; and Minister of State in the Ministry of Mines (Shri Satish Chandra Dubey) laid on the Table:-

- (1) A copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of Mines for the year 2024-2025.
- (2) A copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of Coal for the year 2024-2025.
- (3) G.S.R. 345(E) published in Gazette of India dated 24th June, 2024,

amending notification number G.S.R.1220(E) dated 19th December, 2018 under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957.

- (4) S.O. 2628(E) published in Gazette of India dated 4th July, 2024, superseding notification number S.O. 1523(E), dated 6th April, 2018, except as respects things done or omitted to be done before such supersession hereby notifying Dr. Veena Kumari Dermal, Joint Secretary, Ministry of Mines as administering authority under Sub Section (3) of Section 35 of the Offshore Areas Mineral (Development and Regulation) Act, 2002.

The Minister of State in the Ministry of Education; and Minister of State in the Ministry of Development of North Eastern Region (Shri Sukanta Majumdar) laid on the Table:-

- (1) (i) A copy of Annual Report (Hindi and English versions) of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati for the year 2021-22.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati for the year 2021-22.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution (Smt. Nimuben Jayantibhai Bambhaniya) laid on the Table:-

- (1) A copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of Consumer Affairs, Food and Public Distribution for the year 2024-2025.

- (2) A copy of Output Outcome Monitoring Framework (Hindi and English versions) of the Department of Food & Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution for the year 2024-2025.

The Minister of Parliamentary Affairs; and Minister of Minority Affairs (Shri Kiren Rijiju) on behalf of the Minister of State in the Ministry of Minority Affairs; Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying (Shri George Kurian) laid on the Table:-

- (1) A copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of Minority Affairs for the year 2024-2025.
- (2) A copy of Output Outcome Monitoring Framework (Hindi and English versions) of the Ministry of Minority Affairs for the year 2024-2025.

The Minister of State in the Ministry of Housing and Urban Affairs (Shri Tokhan Sahu) on behalf of the Minister of Housing and Urban Affairs; and Minister of Power (Shri Manohar Lal) laid on the Table :-

- (1) A copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of Housing and Urban Affairs for the year 2024-2025.
- (2) A copy of Output Outcome Monitoring Framework (Hindi and English versions) of the Ministry of Housing and Urban Affairs for the year 2024-2025.

12.04 P.M.

5. Report of Business Advisory Committee

Shri Kiren Rijiju presented the Second Report of the Business Advisory Committee.

12.04 P.M.**6. Statements by Minister**

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution (Smt. Nimuben Jayantibhai Bambhaniya) laid the following statements (Hindi and English versions) regarding:-

(i) the status of implementation of the recommendations contained in the 28th Report of the Standing Committee on Consumer Affairs, Food and Public Distribution on 'Pradhan Mantri Garib Kalyan Anna Yojana (PMGKAY)' pertaining to the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution.

(ii) the status of implementation of the recommendations contained in the 31st Report of the Standing Committee on Consumer Affairs, Food and Public Distribution on 'Coarse Grains Production and Distribution' pertaining to the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution.

12.05 P.M.**7. Government Bill – Introduced**

The Bharatiya Vayuyan Vidheyak, 2024

Shri N. K. Premachandran opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of Civil Aviation (Shri Kinjarapu Rammohan Naidu) replied to the clarificatory question asked by the Member.

Thereafter, the motion was adopted and the Bill was introduced.

12.18 P.M.

8. The Union Budget –2024-2025 – Demands for Grants

Time Allotted: 4 Hrs.
Time Taken: 10 Hr. 54 Mts.

Further discussion on the Demand for Grant No. 85 under the control of the Ministry of Railways continued.

The following members took part in the debate:-

1. Shri T.M. Selvaganapathi
2. Shri Dilip Saikia
3. Shri Ravindra Dattaram Waikar
4. Shri Devesh Shakya
5. Shri Bapi Haldar
6. Shri Harish Chandra Meena
7. Shri Mohite-Patil Dhairyasheel Rajsinh
8. Shri Radha Mohan Singh
9. Shri Ramprit Mandal
10. Shri Anil Baluni
11. Captain Viriato Fernandes
12. Shri Rajesh Verma
13. Shri Sanatan Pandey
14. Shri Tapir Gao
15. Adv. Dean Kuriakose
16. Shri Abhay Kumar Sinha
17. Shri Krishna Prasad Tenneti
18. Shri S. Murasoli
19. Smt. Mitali Bag
20. Dr. Bholu Singh
21. Shri S. Venkatesan
22. Shri Shankar Lalwani
23. Shri Ummeda Ram Beniwal
24. Smt. Sandhya Ray
25. Shri Maddila Gurumoorthy
26. * Dr. Pradeep Kumar Panigrahy
27. *Shri Ananta Nayak
28. * Shri Vishweshwar Hegde Kageri
29. * Shri Rajabhau (Parag) Prakash Waje

*Written speeches were laid on the Table.

30. * Smt. Ganiben Nagaji Thakor
31. * Shri Mitesh Patel (Bakabhai)
32. *Dr. Alok Kumar Suman
33. * Shri Naresh Ganpat Mhaske
34. *Shri Dulu Mahato
35. *Shri Janardan Singh Sigriwal
36. *Shri Arun Kumar Sagar
37. *Smt. Supriya Sule
38. *Shri Sunil Kumar
39. * Dr. Mohammad Jawed
40. *Shri Virendra Singh
41. *Smt. Bharti Pardhi
42. *Smt. Anita Nagar Singh Chouhan
43. *Shri Sukanta Kumar Panigrahi
44. *Shri Ve. Vaithilingam
45. *Ms. S. Jothimani
46. *Shri Gaurav Gogoi
47. *Shri Vijayakumar *alias* Vijay Vasanth
48. *Shri Raju Bista
49. *Shri C. N. Annadurai
50. *Shri Dinesh Chandra Yadav
51. *Shri V. K. Sreekandan
52. *Shri K. Gopinath
53. *Shri Kamakhya Prasad Tasa
54. *Shri Ramashankar Rajbhar
55. *Shri K. Eswarasamy
56. Shri Santosh Pandey
57. Shri N. K. Premachandran
58. Shri Bidyut Baran Mahato
59. Dr. Mallu Ravi
60. Shri E.T. Mohammed Basheer
61. Shri Anurag Sharma
62. Shri Balashowry Vallabhaneni
63. Shri Dhairyasheel Sambhajirao Mane
64. Shri Arvind Ganpat Sawant
65. Shri Sunil Dattatray Tatkare
66. Shri Vijay Kumar Dubey
67. *Ms. Praniti Sushilkumar Shinde
68. Shri Rajmohan Unnithan

*Written speeches were laid on the Table.

69. * Prof. Varsha Eknath Gaikwad
70. Shri V. Selvaraj
71. Shri Sudama Prasad
72. Smt. Manju Sharma
73. Ms. June Maliah
74. *Shri Gurjeet Singh Aujla
75. Smt. Joba Majhi
76. Dr. Rajesh Mishra
77. Dr. Rajkumar Sangwan
78. Shri Ajay Bhatt
79. Shri Gurmeet Singh Meet Hayer
80. Shri D. Ravikumar
81. Adv. K Francis George
82. Shri Rajesh Ranjan *alias* Pappu Yadav
83. * Shri Jaswantsinh Sumanbhai Bhabhor
84. *Shri Ashok Kumar Rawat
85. Smt. Malvika Devi
86. Smt. Harsimrat Kaur Badal
87. Shri Durai Vaiko
88. Shri Robert Bruce C.
89. Shri Kalyan Banerjee
90. Shri Kaushalendra Kumar
91. Shri Lumbaram
92. Shri B. Manickam Tagore
93. *Shri Rao Rajendra Singh
94. Shri Phani Bhusan Choudhury
95. Shri Hanuman Beniwal
96. Shri Satpal Brahamchari
97. Shri Praveen Patel
98. Shri Amar Sharadrao Kale
99. Shri Chhotelal
100. Shri Madhavaneni Raghunandan Rao
101. Shri Sher Singh Ghubaya
102. Shri Bhausahab Rajaram Wakchaure
103. Shri Anand Kumar
104. Shri Ambica G. Lakshminarayana Valmiki
105. Shri Bhajan Lal Jatav
106. Adv. Chandra Shekhar
107. Shri Gopal Jee Thakur
108. Shri Vishal (Dada) Prakashbapu Patil

*Written speeches were laid on the Table.

109. Shri Kuldeep Indora
110. Shri Anand Bhadauriya
111. Shri Darshan Singh Choudhary
112. Dr. Prashant Yadao Rao Padole
113. Shri Kalisetti Appalanaidu
114. Shri Shyamkumar (Babalu) Daulat Barve
115. Shri R. K. Chaudhary
116. Shri Pradeep Kumar Singh
117. Shri Vamsi Krishna Gaddam
118. Smt. Sangeeta Kumari Singh Deo
119. Shri Suresh Kumar Shetkar
120. Shri Saptagiri Sankar Ulaka
121. Shri Nishikant Dubey
122. Shri Raj Kumar Roat
123. Shri Dharmendra Yadav
124. Dr. Sanjay Jaiswal
125. Shri Yogender Chandoliya
126. Shri Aditya Yadav
127. Smt. Kamaljeet Sehrawat
128. Shri Jagdambika Pal

The discussion was not concluded.

***9. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1. Shri Praveen Patel regarding request for expeditious completion of ITI in Phulpur Parliamentary Constituency.
2. Shri Arun Kumar Sagar regarding alleged irregularities in construction of NH-730 C in Shahjahanpur Parliamentary Constituency.
3. Dr. Hemant Vishnu Savara regarding setting up of an ESIC Hospital in Palghar Parliamentary Constituency.
4. Shri Parbhubhai Nagarbhai Vasava regarding request for setting up of swimming centres in Tapi and Surat Districts.

*At 12.33 P.M.

5. Shri Pradeep Purohit regarding request for investigation into alleged irregularities in Iron Ore mining in Odisha.
6. Shri Anurag Sharma regarding request for proper compensation and employment to farmers affected by Land Acquisition in upcoming Bundelkhand Expressway Development Authority Project.
7. Smt. Smita Uday Wagh regarding request for direct train services from Bhusawal to Pune.
8. Smt. Mahima Kumari Mewar regarding alleged irregularities in construction of NH-48 between Kamalighat and Beawar and request for sanction of an underpass in Rajsamand Parliamentary Constituency.
9. Smt. Kalaben Mohanbhai Delkar regarding need to declare Haveli Mukti Day as a holiday.
10. Shri Vijayakumar *alias* Vijay Vasanth regarding investment in Rubber Research Station at Kanniyakumari.
11. Shri Ve. Vaithilingam regarding Privatization of Power supply in the UT of Puducherry.
12. Adv. Gowaal Kagada Padavi regarding need to provide electricity in villages in Nandurbar Parliamentary Constituency.
13. Prof. Sougata Ray regarding allocation of funds to West Bengal for flood and soil erosion.
14. Dr. Alok Kumar Suman regarding need to provide special package for the development of Thawe Mandir in Gopalganj district in Bihar.
15. Smt. Shambhavi regarding need to establish Steel manufacturing Unit in Samastipur, Bihar.
16. Dr. M. P. Abdussamad Samadani regarding difficulties faced by expatriates travelling from Kerala to the GCC Countries.
17. Smt. Pratima Mondal regarding regulation of Air fares.
18. Shri Rajkumar Chahar regarding request for expeditious completion of Kendriya Vidyalaya building at Achhnera in Fatehpur Parliamentary Constituency.
19. Dr. Amar Singh regarding establishing a medical college in Fatehgarh Sahib.

20. Shri Rajkumar Roat regarding need to discontinue the Banswara Nuclear Power Plant in Rajasthan.
21. Shri G Lakshminarayana regarding development of an underground drainage system with Sewage Treatment Plant under AMRUT 2.0 mission in Ananthapuramu district, Andhra Pradesh.
22. Smt. Sanjna Jatav regarding request for setting up of an AIIMS like institution and Institute of Higher Education in Bharatpur.
23. Smt. Sandhya Ray regarding setting up of a National Digital Library in Bhind and Datia Districts.
24. Shri D M Kathir Anand regarding Caste Census.
25. Shri Sachithanantham R. regarding inclusion of districts under National Horticulture Mission in Tamil Nadu.
26. Shri Bidyut Baran Mahato regarding destruction caused by wild Elephants in East Singhbhum district.
27. Shri Ramasahayam Raghuram Reddy regarding release of special assistance funds to Telangana.

***10. Calling Attention**

Shri K. C. Venugopal called the attention of the Minister of Home Affairs regarding loss of lives and property due to landslides and floods in various parts of the country.

The Minister of State in the Ministry of Home Affairs made a statement in regard thereto.

*(Due to interruptions, Lok Sabha adjourned at 3.47 P.M.
and re-assembled at 4.00 P.M.)*

*From 3.15 P.M. to 4.21 P.M.

The Minister of Home Affairs also replied to the clarificatory questions asked by the members.

10.48 P.M.

(Lok Sabha adjourned till 11.00 A.M., Thursday, the 1st August, 2024.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, August 1, 2024/Sravana 10, 1946 (Saka)

No. 16

11.00 A.M.

1. Starred Questions

Starred Question Nos. 141–147 were orally answered. Replies to Starred Question Nos. 148–160 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1611–1840 were laid on the Table.

12.00 Noon

3. *Announcement by the Speaker

The Speaker made an announcement regarding welcoming H.E. Mr. Nugaka Fukushima, Speaker of the House of Representatives, Japan and Members of Parliamentary Delegation who were on a visit to India as honoured guests and conveyed the greetings of the House to them.

* Original in Hindi. For details, please see the debates of the day.

12.03 P.M.**4. Papers laid on the Table**

The Minister of Tribal Affairs (Shri Jual Oram) laid on the Table:-

- (1) A copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of Tribal Affairs for the year 2024-2025.
- (2) A copy of Output Outcome Monitoring Framework (Hindi and English versions) of the Ministry of Tribal Affairs for the year 2024-2025.

The Minister of State in the Ministry of Power; and Minister of State in the Ministry of New and Renewable Energy (Shri Shripad Yesso Naik) laid on the Table:-

- (1) A copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of Power for the year 2024-2025.
- (2) A copy of Output Outcome Monitoring Framework (Hindi and English versions) of the Ministry of Power for the year 2024-2025.
- (3) A copy each of the following Notifications (Hindi and English versions) issued under Section 182 of the Electricity Act, 2003 read with Section 2(64) of the said Act:-

- (i) The Joint Electricity Regulatory Commission for the State of Goa and Union Territories (Conduct of Business) (6th Amendment) Regulations, 2023 published in Notification No. JERC:-01/2009 in Gazette of India dated 03rd January, 2024.
- (ii) The Joint Electricity Regulatory Commission for the State of Goa and Union Territories (Procurement of Renewable Energy) (Fifth Amendment) Regulations, 2024 published in Notification No. JERC-14/2010 in Gazette of India dated 06th June, 2024.
- (iii) The Joint Electricity Regulatory Commission for the State of Goa and Union Territories (Standard of Performance for Distribution

Licensees) (First Amendment) Regulations, 2024 published in Notification No. 19/20/2015-JERC/1680 in Gazette of India dated 12th June, 2024.

- (iv) The Joint Electricity Regulatory Commission for the Union Territory of Jammu and Kashmir and Union Territory of Ladakh (Micro-Grid Renewable Energy Generation and Supply) Regulations, 2024 published in Notification No. JERC-JKL/Reg/2024/01 in Gazette of India dated 28th February, 2024.
- (v) The Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Green Energy Open Access) Regulations, 2024 published in Notification No. JERC-JKL/Reg/2024/02 in Gazette of India dated 28th February, 2024.
- (vi) The Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Grant of Connectivity and Open Access in Intra-State Transmission & Distribution and related matters) Regulations, 2024 published in Notification No. JERC-JKL/Reg/2024/04 in Gazette of India dated 28th February, 2024.
- (vii) The Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Smart Grid) Regulations, 2024 published in Notification No. JERC-JKL/Reg/2024/07 in Gazette of India dated 28th February, 2024.
- (viii) The Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Deviation Settlement Mechanism and other Related Matters) Regulations, 2024 published in Notification No. JERC-JKL/Reg/2024/08 in Gazette of India dated 28th February, 2024.
- (ix) The Joint Electricity Regulatory Commission for the UT of

Jammu & Kashmir and the UT of Ladakh (Terms and Conditions for Tariff Determination for grid-interactive Renewable Energy Sources) Regulations, 2024 published in Notification No. JERC-JKL/Reg/2024/09 in Gazette of India dated 28th February, 2024.

- (x) The Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Transmission Performance Standards) Regulations, 2023 published in Notification No. JERC-JKL/Reg/2023/17 in Gazette of India dated 11th December, 2023.
- (xi) The "Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Demand Side Management) Regulations, 2023" published in Notification No. JERC-JKL/Reg/2025/16 in Gazette of India dated 11th December, 2023.
- (xii) The Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Renewable Purchase Obligations & its Compliance) Regulations, 2024 published in Notification No. JERC-JKL/Reg/2024/05 in Gazette of India dated 28th February, 2024.
- (xiii) The Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Treatment of Income from Other Business of Transmission Licensees and Distribution Licensees) Regulations, 2024 published in Notification No. JERC-JKL/Reg/2024/03 in Gazette of India dated 28th February, 2024.
- (xiv) The Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Licensee's Power to Recover Expenditure incurred in providing supply and other miscellaneous charges) Regulations, 2024 published in

Notification No. JERC-JKL/Reg/2024/06 in Gazette of India dated 28th February, 2024.

- (xv) The "Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (State Grid Code) Regulations, 2023" published in Notification No. JERC-JKL/Reg/2023/19 in Gazette of India dated 12th December, 2023.
 - (xvi) The Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Distribution Code) Regulations, 2023 published in Notification No. JERC-JKL/Reg/2023/19 in Gazette of India dated 29th November, 2023.
- (4) A copy each of the following Notifications (Hindi and English versions) issued under Section 179 of the Electricity Act, 2003:-
- (i) The Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 published in Notification No. L-1/268/2022/CERC in Gazette of India dated 1st July, 2024.
 - (ii) Notification No. L-1/261/2021/CERC published in Gazette of India dated 1st July, 2024 notifying that the Second Amendment Regulations shall come into force with effect from 15.07.2024.
 - (iii) The Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2024 published in Notification No. RA-14026(11)/1/2023-CERC in Gazette of India dated 16th July, 2024.

The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Tourism (Shri Suresh Gopi) laid on the Table:-

- (1) A copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of Petroleum and Natural Gas for the year 2024-2025.
- (2) A copy of Output Outcome Monitoring Framework (Hindi and English versions) of the Ministry of Petroleum and Natural Gas for the year 2024-2025.
- (3) A copy of the Petroleum (Amendment) Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R.154(E) in Gazette of India dated 4th March, 2024 under Sub Section (4) of Section 29 of the Petroleum Act, 1934.
- (4) A copy each of the following Notifications (Hindi and English versions) issued under Section 3 of the Essential Commodities Act, 1955:-
 - (i) The Lubricating Oils and Greases (Processing, Supply and Distribution Regulation) Amendment Order, 2024 published in Notification No. G.S.R. 176(E) in Gazette of India dated 12th March, 2024.
 - (ii) The Motor Spirit and High Speed Diesel (Regulation of Supply, Distribution and Prevention of Mal Practices) Amendment Order, 2024 published in Notification No. G.S.R. 208(E) in Gazette of India dated 15th March, 2024.

The Minister of State in the Ministry of Road Transport and Highways (Shri Ajay Tamta) laid on the Table:-

- (1) A copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of Road Transport and Highways for the year 2024-2025.
- (2)
 - (i) A copy of Annual Report (Hindi and English versions) of the National Highway Authority of India, New Delhi for the year 2022-23, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Highway Authority of

India, New Delhi, for the year 2022-2023.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
 - (i) S.O.2491(E) published in Gazette of India dated 28th June, 2024, regarding entrustment of National Highway in the UT of Jammu and Kashmir to Border Roads Organisation.
 - (ii) S.O.2492(E) published in Gazette of India dated 28th June, 2024, regarding entrustment of National Highway in the UT of Jammu and Kashmir to the Government of UT of Jammu and Kashmir.
 - (iii) S.O.2493(E) published in Gazette of India dated 28th June, 2024, making certain amendments in S.O.4783(E) dated 03rd November, 2023.
 - (iv) S.O.2494(E) published in Gazette of India dated 28th June, 2024, making certain amendments in S.O.3228(E) dated 11th August, 2021.
 - (v) S.O.2495(E) published in Gazette of India dated 28th June, 2024, rescinding the Notification No S.O.5107(E) dated 30th November, 2023.
 - (vi) S.O.2683(E) published in Gazette of India dated 10th July, 2024, regarding declaration of New National Highway in the State of Maharashtra.
 - (vii) S.O.2788(E) published in Gazette of India dated 16th July, 2024, regarding declaration of New National Highway in the State of Punjab.
 - (viii) S.O.2789(E) published in Gazette of India dated 16th July, 2024, regarding declaration of New National Highway in the State of

Haryana and Uttar Pradesh.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) and (v) of (4) above.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Food Processing Industries; and Minister of State in the Ministry of Railways (Shri Ravneet Singh) lay on the Table a copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of Food Processing Industries for the year 2024-2025.

The Minister of State in the Ministry of Housing and Urban Affairs (Shri Tokhan Sahu) laid on the Table A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 32 of the Metro Railways (Construction of Works) Act, 1978:-

- (1) S.O.1778(E) published in Gazette of India dated 24th April, 2024, making certain amendments in Notification No. S.O.2065 dated 25th June, 2019.
- (2) S.O.2220(E) published in Gazette of India dated 08th June, 2024, making certain amendments in Notification Nos. S.O.3703(E) and S.O. 2819(E) dated 14th October, 2019 and 19th August, 2020 respectively.

The Minister of State in the Ministry of Jal Shakti (Shri Raj Bhushan Choudhary) laid on the Table a copy each of the following Notifications (Hindi and English versions) issued under Section 55 of the Dam Safety Act, 2021:-

- (1) The National Dam Safety Authority Regulations, 2023 published in Notification No. F.No. TE-32/2/2023-NDSA-MOWR in Gazette of India dated 14th March, 2024.
- (2) The Inspection, Instrumentation, Seismic Data, Risk assessment and Evaluation of Specified Dam Regulations, 2024 published in Notification

No. F.No. TE-32/2/2023-NDSA-MOWR in Gazette of India dated 06th May, 2024.

- (3) The Surveillance, Inspection and Hydro-metrological Stations of Specified Dams Regulations, 2024 published in Notification No. F.No. TE-32/2/2023-NDSA-MOWR in Gazette of India dated 28th May, 2024.
- (4) The Quality Control Measures for Dam Construction Regulations, 2024 published in Notification No. F.No. TE-32/2/2023-NDSA-MOWR in Gazette of India dated 10th June, 2024.

The Minister of State in the Ministry of Cooperation; Minister of State in the Ministry of Civil Aviation (Shri Murlidhar Mohol) laid on the Table:-

- (1) A copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Aviation for the year 2024-2025.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (a)
 - (i) Review by the Government of the working of the Hotel Corporation of India Limited, New Delhi for the year 2022-23.
 - (ii) Annual Report of the Hotel Corporation of India Limited, New Delhi for the year 2022-23, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)
 - (i) Review by the Government of the working of the AI Engineering Services Limited, New Delhi for the year 2022-23.
 - (ii) Annual Report of the AI Engineering Services Limited, New Delhi for the year 2022-23, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) on behalf of the Minister of Finance; and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) laid on the Table:-

- (1) A copy of Notification No. 19/2024-Central Excise dated 31st July, 2024 together with explanatory memorandum seeking to amend Notification No. 18/2022-Central Excise, dated the 19th July, 2022 to reduce the Special Additional Excise Duty on production of Petroleum Crude from Rs. 7000/MT to Rs. 4600/MT under sub-section (2) of Section 38 of the Central Excise Act, 1944.
- (2) A copy of Notification No. 41/2024-Customs (Hindi and English versions) published in Gazette of India dated 31st July, 2024, together with an explanatory memorandum seeking to amend Notification No. 50/2017-Customs dated 30th June, 2017 to reduce the applicable BCD rate with effect from 1st August, 2024, on Laboratory chemicals (excluding undenatured ethyl alcohol of any alcoholic strength), falling under HS 9802 00 00, for use in laboratory or for use in Research and Development purpose from 150% to 10%, subject to prescribed undertaking from the concerned importer under Section 159 of the Customs Act, 1962.

12.07 P.M.

5. Motion

Shri Kiren Rijju moved the following motion:-

“That this House do agree with the Second Report of the Business Advisory Committee presented to the House on 31st July, 2024.”

The motion was put to vote and adopted.

12.07 P.M.

6. Statement by Minister

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Food Processing Industries; and Minister of State in the Ministry of Railways (Shri Ravneet Singh) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations/observations contained in the 67th Report of the Standing Committee on Agriculture, Animal Husbandry and Food Processing on 'Scheme for Creation/Expansion of Food Processing and Preservation Capacities (CEFPPC) – An Evaluation' pertaining to the Ministry of Food Processing Industries.

12.08 P.M.

7. Motion for Election of two Members to the Council of the National Institutes of Food Technology, Entrepreneurship and Management (NIFTEM)

Shri Arjun Ram Meghwal on behalf of Shri Ravneet Singh moved the following motion:-

“That in pursuance of Section 28(2)(i) read with Section 29(1) of the National Institutes of Food Technology, Entrepreneurship and Management Act, 2021, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to the Council of the National Institutes of Food Technology, Entrepreneurship and

Management (NIFTEM), subject to the other provisions of the said Act.”

The motion was put to vote and adopted.

12.09 P.M.

8. Motion for Election of two Members to the Advisory Council of the Delhi Development Authority

Shri Kiren Rijju on behalf of Shri Manoha Lal moved the following motion:-

“That in pursuance of Section 28(2)(i) read with Section 29(1) of the National Institutes of Food Technology, Entrepreneurship and Management Act, 2021, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to the Council of the National Institutes of Food Technology, Entrepreneurship and Management (NIFTEM), subject to the other provisions of the said Act.”

The motion was put to vote and adopted.

12.10 P.M.

9. Government Bill – Introduced

The Disaster Management (Amendment) Bill, 2024

Shri Manish Tewari and Prof. Sougata Ray opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) on behalf of the Minister of Home Affairs (Shri Amit Shah) replied to the clarificatory question asked by the Members.

Thereafter, the motion was adopted and the Bill was introduced.

12.22 P.M.

10. Statutory Resolution - Adopted

Shri Pankaj Chaudhary on behalf of Smt. Nirmala Sitharaman moved the following resolution:-

“In pursuance of Section 8A of the Customs Tariff Act, 1975, this House hereby approves of notification No. 15/2024-Customs, dated 12th March, 2024 [G.S.R. 182(E), dated 12th March, 2024], which seeks to amend the First Schedule of the Customs Tariff Act, in order to increase the import duty on X-ray Tubes, falling under tariff items 9022 30 00, and Flat Panel Detectors (including Scintillators), falling under tariff item 9022 90 90, respectively.”

The resolution was put to vote and adopted.

12.23 P.M.

11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1. Shri Sukanta Kumar Panigrahi regarding Setting up of a Central University in Kandhamal Parliamentary Constituency.
2. Smt. Manju Sharma regarding grant of Central University status to Rajasthan University.

3. Shri Manoj Tiwari regarding desilting of Yamuna River.
4. Shri Dulu Mahato regarding setting up of an AIIMS like institution in Dhanbad.
5. Smt. Daggubati Purandeshwari regarding stoppage of trains at Kovvur Railway Station.
6. Shri Vijay Kumar Dubey regarding setting up of a Mega Food Park in Kushinagar.
7. Dr. Vinod Kumar Bind regarding need to bring the existing Indian Institute of Carpet Technology, Bhadohi under an Act of Parliament.
8. Shri Haribhai Patel regarding shifting of FCI Depot from Mehsana city to the outskirts.
9. Shri Jagdambika Pal regarding increase in honorarium and provisioning of Annual Leave for Anganwadi Workers.
10. Dr. Nishikant Dubey regarding need to connect Deoghar with Amritsar – Delhi – Kolkata Industrial Corridor.
11. Dr. Rajeev Bharadwaj regarding road connectivity for villages of Chamba and Kangra Districts under PMGSY.
12. Shri Deepender Singh Hooda regarding provision of reservation and Caste Camp for BCA Category on lines of SC/ST.
13. Shri Anto Antony regarding need to establish a Minimum Support Price for natural rubber.
14. Shri V. K. Sreekandan regarding establishment of a National Institute of Virology in Kerala.
15. Shri Kodikunnil Suresh regarding ban on sale of Ducks.
16. Shri Ram Prasad Chaudhary regarding need to construct bridge in Basti Parliamentary Constituency.
17. Shri C. N. Annadurai regarding opening of a Passport Office at Tripattur in Tamil Nadu.

18. Dr. T Sumathy *alias* Thamizhachi Thangapandian regarding need to augment health services at ESIC Medical College and PGIMSR, K.K. Nagar, Chennai.
19. Smt. Lovely Anand regarding need to accord permission for speedy construction of bridge in Sheohar Parliamentary Constituency.
20. Shri Bhausahab Rajaram Wakchaure regarding resolving anomalies in EPS-95 Scheme.
21. Shri S. Venkatesan regarding NEET-UG, UGC – NET and NEET-PG examinations.
22. Dr. Rajkumar Sangwan regarding need to include Baghpat district in Khelo India Programme and accord permission for construction of a stadium.
23. Shri Joyanta Basumatary regarding need to solve the problem of land erosion by sending a specialized team to Kokrajhar Parliamentary Constituency.

12.23 P.M.

12. The Union Budget –2024-2025 – Demands for Grants

Time Allotted: 4 Hrs.
Time Taken: 11 Hr. 54 Mts.

Further discussion on the Demand for Grant No. 85 under the control of the Ministry of Railways continued.

The following members took part in the debate:-

1. *Shri Rahul Kaswan
2. *Smt. Smita Uday Wagh
3. *Shri G. Selvam
4. *Dr. T. Sumathy *alias* Thamizhachi Thangapandian
5. *Shri Vishnu Dayal Ram
6. *Shri Khagen Murmu

*Written speeches were laid on the Table.

7. *Dr. M. K. Vishnu Prasad
8. *Shri P. P. Chaudhary
9. *Shri Ramshiromani Verma
10. *Shri Tariq Anwar
11. *Shri D. M. Kathir Anand
12. *Shri Umeshbhai Babubhai Patel
13. *Shri K. Navaskani
14. *Shri Alok Sharma
15. *Smt. Poonamben Hematbhai Maadam
16. *Smt. Shambhavi
17. *Smt. Anita Nagar Singh Chouhan
18. *Shri Bhartruhari Mahtab

Shri Ashwini Vaishnaw replied to the debate.

All the cut motions were put to vote and negative.

The Demand for Grant No. 85 (both Revenue Account and Capital Account) for which the Ministry of Railways is responsible for the amounts shown under column 3 of the printed list of Demands for Grants – Budget (General) for 2024-2025 was voted in full.

1.23 P.M.

13. The Union Budget –2024-2025 – Demands for Grants

Time Allotted: 4 Hrs.
Time Taken: 6 Hrs. 47 Mts.

Discussion on the Demands for Grants Nos. 25 and 26 under the control of the Ministry of Education commenced.

The Speaker made the # announcement relating to moving of cut motions.

13 cut motions (Nos. 8 to 11 and 21 to 29) relating to the Ministry of Education were moved.

*Written speeches were laid on the Table.

#Original in Hindi. For details, please see the debates for the day.

The following members took part in the debate:-

1. Shri Tejasvi Surya
2. Dr. Mohammad Jawed
3. Dr. Shiv Pal Singh Patel
4. Smt. Pratima Mondal
5. Smt. K. Kanimozhi
6. Shri Sribharat Mathukumili
7. Shri Sunil Kumar
8. Shri Sanjay Uttamrao Deshmukh
9. Shri Bhaskar Murlidhar Bhagare
10. Shri Naresh Ganpat Mhaske
11. Shri Pratap Chandra Sarangi
12. Shri Anto Antony
13. Shri Rajesh Verma
14. Shri Sudhakar Singh
15. Dr. Gumma Thanuja Rani
16. Shri Sachithanantham R.
17. *Dr. Prashant Yadao Rao Padole
18. *Shri Raju Bista
19. *Dr. Alok Kumar Suman
20. *Dr. K. Sudhakar
21. *Prof. Varsha Eknath Gaikwad
22. *Shri C. N. Annadurai
23. *Shri Gurjeet Singh Aujla
24. *Ms. S. Jothimani
25. *Shri Saptagiri Shankar Ulaka
26. *Shri Kripanath Mallah
27. * Ms. Praniti Sushilkumar Shinde
28. *Shri Dilip Saikia
29. *Shri Harendra Singh Malik
30. *Shri Joyanta Basumatary
31. *Adv. Gowaal Kagada Padavi
32. *Smt. Anita Nagar Singh Chouhan
33. *Shri Vishal (Dada) Prakashbapu Patil
34. *Shri Ujjwal Raman Singh
35. *Captain Brijesh Chowta
36. *Shri M. K. Vishnu Prasad
37. *Shri Kaushalendra Kumar

*Written speeches were laid on the Table.

38. *Shri Bhartruhari Mahtab
39. *Adv. Dean Kuriakose
40. *Captain Viriato Fernandes
41. *Shri Dileshwar Kamait
42. *Shri Janardan Singh Sigriwal
43. *Shri Gopal Jee Thakur
44. *Dr. Pradeep Kumar Panigrahy
45. *Smt. Malvika Devi
46. *Shri Ananta Nayak
47. *Shri K. Navaskani
48. *Dr. T. Sumathy *Alias* Thamizhachi Thangapandian
49. *Shri Bidyut Baran Mahato
50. Shri K. Subbarayan
51. Shri Sambit Patra
52. Dr. M.P. Abdussamad Samadani
53. Adv. Priya Saroj
54. Shri Kamakhya Prasad Tasa
55. Km. Priyanka Satish Jarkiholi
56. Shri Malvinder Singh Kang
57. *Smt. Ganiben Nagaji Thakor
58. *Shri Anand Bhadauriya
59. *Shri Vijayakumar *alias* Vijay Vasanth
60. *Smt. Supriya Sule
61. *Shri Ram Shiromani Verma
62. *Shri G. Kumar Naik
63. *Shri Arun Kumar Sagar
64. Smt. Bharti Pardhi
65. Prof. Sougata Ray
66. Shri Anil Yeshwant Desai
67. Shri Anil Firojiya
68. Shri Abhay Kumar Sinha
69. Shri Afzal Ansari
70. Dr. Rajkumar Sangwan
71. Shri Sudama Prasad
72. *Ms. Shambhavi
73. *Dr. Prabha Mallikarjun
74. *Shri Pushpendra Saroj
75. Shri Hanuman Beniwal
76. Shri Manish Jaiswal
77. Shri Asaduddin Owaisi

*Written speeches were laid on the Table.

78. Adv. Chandra Shekhar
79. Shri Shreyas M.Patel
80. Shri Aga Syed Ruhullah Mehdi
81. Shri Satish Kumar Gautam
82. Ms. Iqra Choudhary
83. Shri Yaduveer Krishnadatta Chamaraja Wadiyar
84. Shri Raj Kumar Roat
85. Shri Rajesh Ranjan *alias* Pappu Yadav
86. Shri Godam Nagesh
87. Shri K. Rajashekar Basavaraj Hitnal
88. Shri Manna Lal Rawat
89. *Shri P. P. Chaudhary
90. *Shri Khagen Murmu
91. *Shri D. M. Kathir Anand
92. *Shri Zia Ur Rehman
93. *Smt. Poonamben Hematbhai Maadam

Shri Dharmendra Pradhan replied to the debate.

The Demand for Grant Nos. 25 and 26 (both Revenue Account and Capital Account) for which the Ministry of Education is responsible for the amounts shown under column 3 of the printed list of Demands for Grants – Budget (General) for 2024-2025 was voted in full.

\$9.02 P.M.

(Lok Sabha adjourned till 11.00 A.M., Friday, the 2nd August, 2024.)

UTPAL KUMAR SINGH
Secretary General

^{\$}From 8.10 P.M. to 9.02 P.M., Members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Friday, August 2, 2024/Sravana 11, 1946 (Saka)

No. 17

11.00 A.M.

1.* Felicitation by the Speaker

The Speaker, on behalf of the House, congratulated Shri Swapnil Kusale on winning Bronze Medal in 50-Metre Rifle 3 Positions event in Paris Olympics on 1st August, 2024.

11.01 A.M.

2. Starred Questions

Starred Question Nos. 161–167 were orally answered. Replies to Starred Question Nos. 168–180 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1841–2070 were laid on the Table.

12.01 P.M.

4. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) laid on the Table:-

A copy of Detailed Demands for Grants (Hindi and English versions) of

the Ministry of Law and Justice for the year 2024-2025.

The Minister of State (Independent Charge) of the Ministry of Ayush; and Minister of State in the Ministry of Health and Family Welfare (Shri Jadhav Parataprao Ganpatrao) laid on the Table:-

- (1) Detailed Demands for Grants (Hindi and English versions) of the Ministry of AYUSH for the year 2024-2025.
- (2) Output Outcome Monitoring Framework (Hindi and English versions) of the Ministry of AYUSH for the year 2024-2025.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurvedic Sciences, New Delhi, for the year 2022-2023.
(ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Ayurvedic Sciences, New Delhi, for the year 2022-2023, together with Audit Report thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Ayurveda, New Delhi, for the year 2022-2023 alongwith Audited Statement of Accounts
(ii) A Copy of Review (Hindi and English versions) by the Government of the working of the All India Institute of Ayurveda, New Delhi, for the year 2022-2023.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Institute of Ayurveda & Homeopathy, Meghalaya, for the year 2022-2023 alongwith Audited Statement of

Accounts.

- (ii) A Copy of Review (Hindi and English versions) by the Government of the working of the North Eastern Institute of Ayurveda & Homeopathy, Meghalaya, for the year 2022-2023.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following Notifications (Hindi and English versions) under Section 38 of the Drugs and Cosmetics Act, 1940:-
 - (i) The Drugs (Fourth Amendment) Rules, 2024 published in Notification No. G.S.R.360(E) in Gazette of India dated 02nd July, 2024.
 - (ii) The Drugs (Fourth Amendment) Rules, 2024 published in Notification No. G.S.R.95(E) in Gazette of India dated 05th February, 2024.
 - (iii) The Drugs (Second Amendment) Rules, 2024 published in Notification No. G.S.R.216(E) in Gazette of India dated 18th March, 2024.
 - (iv) The Drugs (Third Amendment) Rules, 2024 published in Notification No. G.S.R.293(E) in Gazette of India dated 28th May, 2024.

The Minister of State in the Ministry of Health and Family Welfare; and Minister of State in the Ministry of Chemicals and Fertilizers (Smt. Anupriya Patel) laid on the Table:-

- (1) A copy of Detailed Demands for Grants (Hindi and English versions) of the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers for the year 2024-2025.
- (2) A copy of Detailed Demands for Grants (Hindi and English versions) of

the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers for the year 2024-2025.

- (3) A copy of Detailed Demands for Grants (Hindi and English versions) of the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2024-2025.
- (4) A Copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers for the year 2024-2025.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Statement regarding Review by the Government of the working of the HIL (INDIA) Limited, New Delhi for the year 2022-23.
 - (ii) A Copy of Annual Report of the HIL (INDIA) Limited, New Delhi for the year 2022-23, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)
 - (i) A copy of Annual Report (Hindi and English Version) of the All India Institute of Medical Sciences, Deoghar for the year 2022-23, alongwith Audited Accounts.
 - (ii) A Copy of Review (Hindi and English Version) by the Government of the working of the All India Institute of Medical Sciences, Deoghar for the year 2022-23.
- (8) Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9)
 - (i) A copy of Annual Report (Hindi and English versions) of the Regional Institute of Medical Sciences, Manipur for the year 2022-

- 23, alongwith Audited Accounts.
- (ii) A Copy of Review (Hindi and English versions) by the Government of the working of the Regional Institute of Medical Sciences, Manipur for the year 2022-23.
- (10) Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A Copy of Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Madurai for the years 2021-2022 and 2022-23, alongwith Audited Accounts.
- (ii) A Copy of Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Madurai for the years 2021-2022 and 2022-23.
- (12) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy each of the following Notifications (Hindi and English versions) under Section 54 of the National Nursing and Midwifery Commission Act, 2023:-
- (i) The National Nursing and Midwifery Commission (Annual Statement of Accounts, Submission of Annual Report and other Reports and Statements) Rules, 2024 published in Notification No. G.S.R.188(E) in Gazette of India dated 13th March, 2024.
- (ii) The National Nursing and Midwifery Commission Rules, 2024 published in Notification No. G.S.R.187(E) in Gazette of India dated 13th March, 2024.
- (14) A copy each of the following Notifications (Hindi and English versions) under Section 55 of the National Dental Commission Act, 2023:-
- (i) The National Dental Commission (Annual Statement of Accounts,

Annual Report and Other Reports and Statements) Rules, 2024 published in Notification No. G.S.R.186(E) in Gazette of India dated 13th March, 2024.

- (ii) The National Dental Commission Rules, 2024 published in Notification No. G.S.R.189(E) in Gazette of India dated 13th March, 2024.
- (iii) S.O.990(E) published in Gazette of India dated 01st March, 2024 appointing the 29th February, 2024, as the date on which the provisions related to certain sections, mentioned therein, of the National Dental Commission Act, 2023 shall come into force.

The Minister of State in the Ministry of External Affairs; Minister of State in the Ministry of Textiles (Shri Pabitra Margherita) on behalf of the Minister of State in the Ministry of Environment, Forest and Climate Change; and Minister of State in the Ministry of External Affairs (Shri Kirtivardhan Singh) laid on the Table a copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of External Affairs for the year 2024-2025.

The Minister of State in the Ministry of Ports, Shipping and Waterways (Shri Shantanu Thakur) laid on the Table:-

- (1) A copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of Ports, Shipping and Waterways for the year 2024-2025.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Inland Waterways Authority of India, Noida, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Inland Waterways Authority of India, Noida, for the year 2022-2023.
- (3) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (2) above.

- (4) A copy of the Inland Vessels (Design and Construction) Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R. 295(E) in the Gazette of India dated 28th May, 2024, under sub-section (1) of Section 113 of the Inland Vessels Act, 2021.
- (5) A copy each of the following Notifications (Hindi and English versions) under Section 73 of the Major Port Authorities Act, 2023:-
 - (i) The Board of Major Port Authority for Chennai Port (Meetings of Board and Transaction of Business) Regulations, 2024 published in Notification No. F.NO. CHPA/RRC/001/2024 in Gazette of India dated 10th May, 2024.
 - (ii) The Board of Major Port Authority for Mumbai Port (Meetings of Board and Transaction of Business) Regulations, 2024 published in Notification No. F.NO. GAD/G/REG/502 in Gazette of India dated 07th March, 2024.
 - (iii) The Board of Major Port Authority for Syama Prasad Mookerjee Port (Meetings of Board and Transactions of Business) Regulations, 2024 published in Notification No. F.NO. SMPK/01/2024-25 in Gazette of India dated 15th June, 2024.
- (6) A copy of Notification No. IMU/HQ/ADM/Notification/2024/01 (Hindi and English versions) published in Gazette of India dated 28th March, 2024, amending Statute 16(1)(k) regarding Membership, Constitution/Quorum and Tenure of the Planning Board and Regulation for the conduct of Planning Board Meeting under sub-section (2) of Section 47 of the Indian Maritime University Act, 2008.

The Minister of State in the Ministry of Defence (Shri Sanjay Seth) laid on the Table:-

- (1) A copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of Defence for the year 2024-2025.
- (2) A Copy of the Defence Services Estimates (Hindi and English versions) for the year 2024-2025.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Land Warfare Studies, New Delhi, for the year 2023-2024, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Land Warfare Studies, New Delhi, for the year 2023-2024.

The Minister of State in the Ministry of Women and Child Development (Smt. Savitri Thakur) laid on the Table a copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of Women and Child Development for the year 2024-2025.

12.04 P.M.

5. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) made a statement regarding Government Business during the remaining part of the 2nd session of 18th Lok Sabha.

12.05 P.M.**6. Motion for Election of one Member to the Governing Council of North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences (NEIGRIHMS), Shillong**

Shri Jagat Prakash Nadda moved the following motion:-

“That in pursuance of Rule 3(b)27 read with rule 4(b) of the Rules of North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as member of the Governing Council of North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong subject to the other provisions of the said Rules.”

The motion was put to vote and adopted.

12.06 P.M.**7. Motion for Election of two Members to the Central Advisory Committee for the National Cadet Corps**

Shri Sanjay Seth moved the following motion:-

“That in pursuance of clause (i) of sub-section (1) and sub-section (1A) of Section 12 of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Committee for the National Cadet Corps, subject to the other provisions of the said Act and the Rules made thereunder.”

The motion was put to vote and adopted.

12.07 P.M.**8. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

1. Ms. Kangna Ranaut regarding need to construct Sports Complex in Sarkaghat, Himachal Pradesh.
2. Shri Darshan Singh Choudhary regarding need to construct stop dam in Narsinghpur district in Hoshangabad Parliamentary Constituency.
3. Shri Gopal Jee Thakur regarding protection and conservation of Historical and Religions Monuments in Mithila Region of Bihar.
4. Shri Jugal Kishore regarding Service Condition of Employees in Jammu and Kashmir.
5. Shri Janardan Singh 'Sigriwal' regarding incident of Food poisoning in school and loss of money of investors in Sahara Group in Maharajganj Parliamentary Constituency.
6. Smt. Kriti Devi Debbarman regarding setting up of AIIMS, Navodaya Vidyalayas and Kendriya Vidyalayas in Tripura East Parliamentary Constituency.
7. Shri Vishnu Dayal Ram regarding need to complete Railway Projects in Palamu, Jharkhand.
8. Shri Ajay Bhatt regarding Human - Wild Animal Conflict in Uttarakhand.
9. Shri Dharambir Singh regarding setting up of Ahir Regiment.
10. Shri Khagen Murmu regarding inclusion of Employment centric curriculum in GK CIET and UG/ITI level courses.
11. Dr. Jayanta Kumar Roy regarding awareness programmes for the SC/ST

population about Central Government Welfare Schemes.

12. Shri Pradyut Bordoloi regarding utilization of funds under Central Scheme for School Education.
13. Shri B. Manickam Tagore regarding ban on single use plastic lighters.
14. Shri Chamala Kiran Kumar Reddy regarding dumping of biological waste in public places and agricultural land by pharmaceutical companies in Yadadari Bhongir district.
15. Shri Harish Chandra Meena regarding stoppage of more trains at Gangapur city Station and to restart operation of discontinued trains in Sawai Madhopur Parliamentary Constituency.
16. Shri Harendra Singh Malik regarding need to open a Branch of AIIMS in Western Uttar Pradesh.
17. Shri Sunil Kumar regarding construction of Nawalpur – Ratwal National Highway Project.
18. Shri Naresh Ganpat Mhaske regarding declaring Thane Railway Station as heritage Station.
19. Shri Aga Syed Ruhullah Mehdi regarding easing movement of locals and tourists on Jammu – Srinagar Highway.
20. Adv. Chandra Shekhar regarding cases filed against SC/ST youths across the Country.

12.08 P.M.

9. The Union Budget –2024-2025 – Demands for Grants

Time Allotted: 4 Hrs.
Time Taken: 5 Hrs. 50 Mts.

Discussion on the Demands for Grants Nos. 46 and 47 under the control of the Ministry of Health and Family Welfare commenced.

The Speaker made the # announcement relating to moving of cut motions.

14 cut motions (Nos. 1-2, 5-14, 44 and 42-43) relating to the Ministry of Health and Family Welfare were moved.

The following members took part in the debate:-

1. Shri Tariq Anwar
2. Dr. Sanjay Jaiswal
3. Shri Lalji Verma
4. *Dr. T. Sumathy *Alias* Thamizhachi Thangapandian
5. *Ms. S. Jothimani
6. *Ms. Praniti Sushilkumar Shinde
7. *Shri Ram Shiromani Verma
8. *Dr. Ricky Andrew J. Syngkon
9. *Shri Imran Masood
10. * Dr. Prashant Yadaora0 Padole
11. Dr. Sharmila Sarkar
12. *Smt. Dhanorkar Pratibha Suresh
13. Dr. Rani Srikumar
14. *Shri Captain Brijesh Chowta
15. *Prof. Varsha Eknath Gaikwad
16. *Shri Rudra Narayan Pany
17. Shri Bastipati Nagaraju
18. Shri Rampriti Mandal

#Original in Hindi. For details, please see the debates for the day.

*Written speeches were laid on the Table.

19. *Shri Ujjwal Raman Singh
20. Shri Rajabhau Parag Prakash Waje
21. *Shri Thiru D.M. Kathir Anand
22. Shri Bajrang Manohar Sonwane
23. *Adv. Dean Kuriakose
24. Shri Naresh Ganpat Mhaske
25. Smt. Veena Devi
26. Shri Maddila Gurumoorthy
27. Shri Mian Altaf Ahmad
28. *Shri P. P. Chaudhary
29. *Smt. Geniben Nagaji Thakor
30. Dr. Prabha Mallikarjun
31. Smt. Daggubati Purandeswari
32. *Dr. Alok Kumar Suman
33. *Shri Sunil Kumar
34. *Smt. Supriya Sule
35. Shri Rajeev Rai
36. Shri Daggumalla Prasada Rao
37. Smt. Aparajita Sarangi
38. *Shri Raju Bista
39. Dr. Bachhav Shobha Dinesh
40. Shri Raja Ram Singh
41. *Shri Arun Kumar Sagar
42. Shri K. Navaskani
43. Dr. C. N. Manjunath
44. Dr. Kadiyam Kavya
45. *Smt. Malvika Devi
46. Shri Sudhakar Singh
47. Smt. Harsimrat Kaur Badal
48. Dr. Hemang Joshi
49. Shri Gurjeet Singh Aujla

*Written speeches were laid on the Table.

50. Shri Malvinder Singh Kang
51. *Shri Captain Viriato Fernandes
52. *Dr. Mohammed Jawed
53. Shri Dileshwar Kamait
54. *Shri Bidyut Baran Mahato
55. Dr. Lata Wankhede
56. *Shri Dilip Saikia
57. *Shri Rao Rajendra Singh
58. Adv. Gowaal Kagada Padavi
59. Smt. Ruchi Vira
60. Dr. Pradeep Kumar Panigrahy
61. Dr. Shivaji Bandappa Kalge
62. Shri Vishal (Dada) Prakashbapu Patil
63. *Ms. Iqra Choudhary
64. Shri Mukeh Rajput
65. Dr. M.K. Vishnu Prasad
66. *Shri Kripanath Mallah
67. Shri Utkarsh Verma Madhur
68. Shri Vishnu Datt Sharma
69. Shri Sunil Bose
70. Shri Manoj Tiwari
71. Shri Rajesh Ranjan alias Pappu Yadav
72. Shri Hanuman Beniwal
73. Adv. Chandra Shekhar
74. Shri Kuldeep Indora
75. Shri Balabhadra Majhi
76. Shri Sher Singh Ghubaya
77. Shri Neeraj Maurya
78. Shri Shankar Lalwani
79. Dr. Angomcha Bimol Akoijam
80. Shri Narayandas Ahirwar

*Written speeches were laid on the Table.

81. Shri Bishnu Pada Ray
82. Shri Laxmikant Pappu Nishad
83. Dr. Rajesh Mishra
84. Shri Asaduddin Owaisi
85. Shri Satish Kumar Gautam
86. *Shri Umeda Ram Beniwal
87. *Shri Saptagiri Sankar Ulaka
88. *Dr. K. Sudhakar
89. *Smt. Sangeeta Kumari Singh Deo
90. *Shri Shreyas M. Patel
91. *Shri Rahul Kaswan
92. *Shri Jagdambika Pal
93. *Smt. Sangeeta Kumari Singh Deo

The discussion was not concluded.

\$7.01 P.M.

(Lok Sabha adjourned till 11.00 A.M., Monday, the 5th August, 2024.)

UTPAL KUMAR SINGH
Secretary General

*Written speeches were laid on the Table.

\$From 5.58 P.M. to 7.01 P.M., Members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, August 5, 2024/Sravana 14, 1946 (Saka)

No. 18

11.00 A.M.

1. Starred Questions

Starred Question Nos. 181–186 were orally answered. Replies to Starred Question Nos. 187–200 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2071–2300 were laid on the Table.

12.01 P.M.

3. Papers laid on the Table

The Minister of State in the Ministry of Rural development; and Minister of State in the Ministry of Communications (Shri Chandra Sekhar Pemmasani) on behalf of the Minister of Agriculture and Farmers Welfare; and Minister of Rural Development (Shri Shivraj Singh Chouhan) laid on the Table a copy of Detailed Demands for Grants (Hindi and English versions) of the Department of Rural Development, Ministry of Rural Development for the year 2024-2025.

The Minister of Culture; and Minister of Tourism (Shri Gajendra Singh Shekhawat) laid on the Table:-

- (1) A copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of Culture for the year 2024-2025.
- (2) A Copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Ministry of Culture for the year 2024-2025.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Prime Ministers Museum and Library, New Delhi for the year 2022-2023 alongwith audited accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Prime Ministers Museum and Library, New Delhi, for the year 2022-2023.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Centre for the Arts, New Delhi for the year 2022-2023.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Centre for the Arts, New Delhi, for the year 2022-2023.
(iii) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Centre for the Arts, New Delhi for the year 2022-2023, together with Audit Report thereon.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal for the year 2022-2023

alongwith audited accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2022-2023.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Allahabad Museum, Prayagraj for the year 2022-2023 alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Allahabad Museum, Prayagraj, for the year 2022-2023.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Vrindavan Research Insitute, Vrindavan for the year 2022-2023 alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vrindavan Research Insitute, Vrindavan for the year 2022-2023.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) and of the Maulana Abul Kalam Azad Institute of Asian Studies, Kolkata for the year 2022-2023 alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Abul Kalam Azad Institute of Asian

Studies, Kolkata for the year 2022-2023.

- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Ramakrishna Mission Institute of Culture, Kolkata, for the year 2022-2023 alongwith audited accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ramakrishna Mission Institute of Culture, Kolkata, for the year 2022-2023.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Public Library, Delhi for the year 2022-2023 alongwith audited accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Public Library, Delhi, for the year 2022-2023.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2022-2023 alongwith audited accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Khuda Bakhsh Oriental Public Library, Patna, for the year 2022-2023.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Rampur Raza Library, Rampur, for the year 2022-2023 alongwith

audited accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rampur Raza Library, Rampur, for the year 2022-2023.

(21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

The Minister of State (Independent Charge) of the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Education (Shri Jayant Chaudhary) laid on the Table:-

A Copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of Skill Development and Entrepreneurship for the year 2024-2025.

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha for the State of Haryana, Panchkula for the year 2022-2023, alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha for the State of Haryana, Panchkula for the year 2022-2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha for the State of Punjab, Mohali for the year 2022-2023, alongwith audited accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha for the State of Punjab, Mohali for the year 2022-2023.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha for the UT of Jammu and Kashmir, for the year 2022-2023.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha for the UT of Jammu and Kashmir, for the year 2022-2023.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha for the State of Kerala, Thiruvananthapuram for the year 2022-2023.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha State of Kerala, Thiruvananthapuram for the year 2022-2023.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Abhiyan, Rajya Shiksha Kendra for the State of Madhya Pradesh, Bhopal for the year 2022-2023.
(ii) A copy of the Review (Hindi and English versions) of the Samagra Shiksha Abhiyan, Rajya Shiksha Kendra for the State of Madhya Pradesh, Bhopal for the year 2022-2023.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Paschim Banga Samagra Shiksha Mission, Kolkata for the year 2022-2023.

- (ii) A copy of the Review (Hindi and English versions) of the Paschim Banga Samagra Shiksha Mission, Kolkata for the year 2022-2023.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha for the State of Odisha, Bhubaneswar for the year 2022-2023.
- (ii) A copy of the Review (Hindi and English versions) of the Samagra Shiksha for the State of Odisha, Bhubaneswar for the year 2022-2023.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha UT Mission Authority, Andaman & Nicobar Islands, Port Blair for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) of the Samagra Shiksha UT Mission Authority, Andaman & Nicobar Islands, Port Blair, for the year 2022-2023.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Goa Samagra Shiksha, Goa for the year 2022-2023.
- (ii) A copy of the Review (Hindi and English versions) of the Goa Samagra Shiksha, Goa for the year 2022-2023.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying

the papers mentioned at (17) above.

- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Chandigarh, Chandigarh for the year 2022-2023, along with audited Reports.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Chandigarh, Chandigarh for the year 2022-2023.
- (20) Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy of the Apprenticeship (Amendment) Rules, 2023 (Hindi and English versions) published in notification number G.S.R.254(E) in Gazette of India dated 23rd April, 2024, under Sub Section (3) of Section 37 of the Apprentices Act, 1961.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) on behalf of the Minister of State in the Ministry of Commerce and Industry; and Minister of State in the Ministry of Electronics and Information Technology (Shri Jitin Prasada) laid on the Table:-

- (1) A copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of Commerce and Industry for the year 2024-2025.
- (2) A Copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Department of Commerce, Ministry of Commerce and Industry for the year 2024-2025.
- (3) A Copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Department of Promotion of Industry and Internal Trade, Ministry of Commerce and Industry for the year 2024-2025.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

- (1) A copy of Detailed Demands for Grants (Hindi and English versions) of the Parliament, Secretariats of the President and Vice-President for the year 2024-2025.
- (2) A copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of Finance for the year 2024-2025.
- (3) A Copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Ministry of Finance for the year 2024-2025.
- (4) A copy of the Statement (Hindi and English versions) of the Market Borrowings by Central Government during 2023-2024.
- (5) A copy of the Annual Report (Hindi and English versions) on the working and activities of the State Bank of India for the year 2023-2024, alongwith Audited Accounts under sub-section (4) of Section 40 of the State Bank of India Act, 1955 as amended by Banking Laws (Amendment) Act, 1985.
- (6)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India, Mumbai, for the year 2023-2024.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export-Import Bank of India, Mumbai, for the year 2023-2024.
- (7)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2023-2024.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2023-2024.
- (8) A copy of the Annual Report (Hindi and English versions) of the Securities

and Exchange Board of India, Mumbai, for the year 2023-2024.

- (9) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of Section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Acts, 1970 and 1980:-
- (i) Report on the working and activities of the Bank of Baroda for the year 2023-2024, alongwith Accounts and Auditor's Report thereon.
 - (ii) Report on the working and activities of the Bank of India for the year 2023-2024, alongwith Accounts and Auditor's Report thereon.
 - (iii) Report on the working and activities of the Bank of Maharashtra for the year 2023-2024, alongwith Accounts and Auditor's Report thereon.
 - (iv) Report on the working and activities of the Canara Bank for the year 2023-2024, alongwith Accounts and Auditor's Report thereon.
 - (v) Report on the working and activities of the Central Bank of India for the year 2023-2024, alongwith Accounts and Auditor's Report thereon.
 - (vi) Report on the working and activities of the Indian Bank for the year 2023-2024, alongwith Accounts and Auditor's Report thereon.
 - (vii) Report on the working and activities of the Indian Overseas Bank for the year 2023-2024, alongwith Accounts and Auditor's Report thereon.
 - (viii) Report on the working and activities of the Punjab National Bank for the year 2023-2024, alongwith Accounts and Auditor's Report

- thereon.
- (ix) Report on the working and activities of the Punjab & Sind Bank for the year 2023-2024, alongwith Accounts and Auditor's Report thereon.
- (x) Report on the working and activities of the UCO Bank for the year 2023-2024, alongwith Accounts and Auditor's Report thereon.
- (xi) Report on the working and activities of the Union Bank of India for the year 2023-2024, alongwith Accounts and Auditor's Report thereon.
- (10) A copy each of the Review (Hindi and English versions) by the Government of the working of the Banks mentioned at (9) above for the year 2023-2024.
- (11) A copy of the Statement (Hindi and English versions) on half yearly Review of the trends in receipts and expenditure in relation to the budget at the end of the Financial year 2023-2024 under sub-section (1) of Section 7 of the Fiscal Responsibility and Budget Management Act, 2003.
- (12) A copy each of the following Notifications (Hindi and English versions) under Sub Section (7) Section 9A of the Customs Tariff Act, 1975:-
- (13) (i) Notification No. 51/2024 dated 23rd July, 2024 seeking to amend Customs Tariff (Identification, Assessment and Collection Countervailing Duty on Subsidized Articles and for Determination of Injury) Rules, 1995 to provide for New Shippers Review.
- (ii) G.S.R.427(E) published in Gazette of India dated 19th July, 2024, together with an explanatory memorandum imposing countervailing duty on imports on items mentioned therein of "New/Unused pneumatic radial tyres with or without tubes and/or

flap of rubber (including tubeless tyres), having nominal rim dia above 16" used in buses and lorries/trucks" originating in or exported from China PR, for a period of 5 years, on recommendation of Directorate General of Trade Remedies (DGTR).

- (14) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
- (i) G.S.R.432(E) published in Gazette of India dated 23rd July, 2024, together with an explanatory memorandum seeking to amend Notification No. 154/94-Customs, dated the 13th June, 1994 providing duty free imports of commercial samples.
 - (ii) G.S.R.433(E) published in Gazette of India dated 23rd February, 2021, together with an explanatory memorandum seeking to amend Notification No. 50/2017-Customs, dated the 30th June, 2017.
 - (iii) G.S.R.434(E) published in Gazette of India dated 23rd July, 2024, together with an explanatory memorandum seeking to amend Notification No. 22/2022-Customs, dated the 30th April, 2022.
 - (iv) G.S.R.435(E) published in Gazette of India dated 23rd July, 2024, together with an explanatory memorandum seeking to amend Notification No. 11/2021-Customs, dated the 1st February, 2021.
 - (v) G.S.R.436(E) published in Gazette of India dated 23rd July, 2024, together with an explanatory memorandum seeking to amend Notification No. 57/2000-Customs, dated the 8th May, 2000.
 - (vi) G.S.R.437(E) published in Gazette of India dated 23rd July, 2024, together with an explanatory memorandum seeking to amend Notification Nos. 25/1999-Customs, 25/2002-Customs and

57/2017-Customs dated 23rd July, 2024.

- (vii) G.S.R.438(E) published in Gazette of India dated 23rd July, 2024, together with an explanatory memorandum seeking to amend Notification No. 8/2020-Customs dated 1st February, 2024.
- (viii) G.S.R.439(E) published in Gazette of India dated 23rd July, 2024, together with an explanatory memorandum seeking to provide exemption/concessional rate of BCD and SWS to critical minerals.
- (ix) G.S.R.440(E) published in Gazette of India dated 23rd July, 2024, together with an explanatory memorandum seeking to amend Notification No. 27/2011-Customs dated 1st March, 2011 as the export duty on specified items of raw hides, skins and leather.
- (x) G.S.R. 441(E) published in Gazette of India dated 23rd July, 2024, together with an explanatory memorandum seeking to amend 32 notifications in order to extend their validity to a further period and amend Notification No. 153/94-Custims to extend the time period for re-export of certain foreign origin goods when imported for maintenance, repair and overhaul.
- (xi) G.S.R. 442(E) published in Gazette of India dated 23rd July, 2024, together with an explanatory memorandum seeking to amend notifications No. 45/2017-Customs dated 30th June, 2017 in order to extend the time period of re-import.
- (xii) Notification No. 46/2024-Customs (N.T.) dated 28th June, 2024, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (xiii) Notification No. 49/2024-Customs (N.T.) dated 15th July, 2024, together with an explanatory memorandum regarding revision of

tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.

- (15) A copy of the Customs Tariff (Identification, Assessment and Collection Countervailing Duty on Subsidized Articles and for Determination of Injury) Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R.443(E) in Gazette of India dated 23rd July, 2024, together with an explanatory memorandum under sub-section (8) of Section 9 of the Customs Tariff Act, 1975.
- (16) A copy of Ad-hoc Exemption Order No. 04 of 2024 (Hindi and English versions) dated 27th June 2024 exempting import of reading eye glasses by M/s Supreme Task India donated by Restoring Vision, USA from the whole of the duty of Customs specified in the First Schedule to the Customs Tariff Act, 1975, and, from whole of the Integrated Tax and Compensation Cess under section 3 of the Customs Tariff Act, 1975 under sub-section (2) of Section 25 of the Customs Act, 1962.
- (17) A copy of each of the following papers (Hindi and English versions) under sub-section (3) of Section 36 of the Recovery of Debts Due to Bank and Financial Institutions Act, 1993:-
- (i) The Debts Recovery Appellate Tribunal, Chennai and Debts Recovery Tribunals at Ernakulam, Chennai, Madurai, Coimbatore and Bangalore Recruitment (Amendment) Rules, 2024 published in Notification No. G.S.R.428(E) in Gazette of India dated 22nd July, 2024.
 - (ii) The Debts Recovery Appellate Tribunal Delhi and Debt Recovery Tribunals at Chandigarh, Delhi and Jaipur Recruitment (Amendment) Rules, 2024 published in Notification No. G.S.R.429(E) in Gazette of India dated 22nd July, 2024.
 - (iii) The Debts Recovery Appellate Tribunal, Mumbai and Debt Recovery

Tribunals at Aurangabad, Mumbai, Ahmedabad, Pune and Nagpur Recruitment (Amendment) Rules, 2024 published in Notification No. G.S.R.430(E) in Gazette of India dated 22nd July, 2024.

(18) A copy of each of the following Notifications (Hindi and English Versions) of the following Notifications under Section 31 of the Securities and Exchange Board of India Act, 1992: -

- (i) The Securities and Exchange Board of India (Mutual Funds) (Amendment) Regulations, 2024 published in Notification No. SEBI/LAD-NRO/GN/2024/188 in Gazette of India dated 02nd July, 2024.
- (ii) The Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Second Amendment) Regulations, 2024 published in Notification No. SEBI/LAD-NRO/GN/2024/189 in Gazette of India dated 10th July, 2024.
- (iii) The Securities and Exchange Board of India (Issue and Listing of Non-Convertible Securities) (Amendment) Regulations, 2024 published in Notification No. SEBI/LAD-NRO/GN/2024/190 in Gazette of India dated 10th July, 2024.
- (iv) The Securities and Exchange Board of India (Credit Rating Agencies) (Amendment) Regulations, 2024 published in Notification No. SEBI/LAD-NRO/GN/2024/191 in Gazette of India dated 11th July, 2024.
- (v) The Securities and Exchange Board of India (Infrastructure Investment Trusts) (Second Amendment) Regulations, 2024 published in Notification No. SEBI/LAD-NRO/GN/2024/192 in Gazette of India dated 11th July, 2024.
- (vi) The Securities and Exchange Board of India (Real Estate

Investment Trusts) (Second Amendment) Regulations, 2024 published in Notification No. SEBI/LAD-NRO/GN/2024/193 in Gazette of India dated 12th July, 2024.

- (vii) The Securities and Exchange Board of India (Alternative Investment Funds) (Third Amendment) Regulations, 2024 published in Notification No. SEBI/LAD-NRO/GN/2024/194 in Gazette of India dated 18th July, 2024.
- (19) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-
- (i) The Foreign Exchange Management (Overseas Investment) Regulations, 2022 published in Notification No. FEMA 400/2022-RB in Gazette of India dated 22nd August, 2022.
 - (ii) The Foreign Exchange Management (Borrowing and Lending) (Third Amendment) Regulations, 2022 published in Notification No. FEMA 3(R)/(3)/2022-RB in Gazette of India dated 29th July, 2022.
 - (iii) The Foreign Exchange Management (Debt Instruments) (First Amendment) Regulations, 2021 published in Notification No. FEMA.396(1)/2021-RB in Gazette of India dated 21st October, 2021.
 - (iv) The Foreign Exchange Management (Export of Goods and Services) (Amendment) Regulations, 2021 published in Notification No. FEMA.23(R)/(5)/2021-RB in Gazette of India dated 10th September, 2021.
 - (v) The Foreign Exchange Management (Borrowing and Lending) (Amendment) Regulations, 2021 published in Notification No. FEMA 3(R)2/2021-RB in Gazette of India dated 28th May, 2021.
 - (vi) The Foreign Exchange Management (Export of Goods and Services) (Amendment) Regulations, 2021 published in Notification No. FEMA

- 23(R)/(4)/2021-RB in Gazette of India dated 11th January, 2021.
- (vii) The Foreign Exchange Management (Export and Import of Currency) (Second Amendment) Regulations, 2020 published in Notification No. FEMA 6(R)/(3)/2020-RB in Gazette of India dated 04th December, 2020.
 - (viii) The Foreign Exchange Management (Margin for Derivative Contracts) Regulations, 2020 published in Notification No. FEMA.399/RB-2020 in Gazette of India dated 28th December, 2020.
 - (ix) The Foreign Exchange Management (Export and Import of Currency) (Amendment) Regulations, 2020 published in Notification No. FEMA.6(R)/12/2020-RB in Gazette of India dated 18th August, 2020.
 - (x) The Foreign Exchange Management (Mode of Payment and Reporting of Non-Debt Instruments) (Amendment) Regulations, 2020 published in Notification No. FEMA 395(1)/2020-RB in Gazette of India dated 18th June, 2020.
 - (xi) The Foreign Exchange Management (Export of Goods and Services) (Amendment) Regulations, 2020 published in Notification No. FEMA 23(R)/(3)/2020-RB in Gazette of India dated 31st March, 2020.
 - (xii) The Foreign Exchange Management (Manner of Receipt and Payment) (Second Amendment) Regulations, 2020 published in Notification No. FEMA 14(R)/(2)/2020-RB in Gazette of India dated 06th March, 2020.
 - (xiii) The Foreign Exchange Management (Foreign Exchange Derivative Contracts) (First Amendment) Regulations, 2020 published in Notification No. FEMA.398/RB-2020 in Gazette of India dated 03rd March, 2020.

- (xiv) The Foreign Exchange Management (International Financial Services Centre) (Amendment) Regulations, 2020 published in Notification No. FEMA.397/RB-2020 in Gazette of India dated 16th January, 2020.
 - (xv) The Foreign Exchange Management Export of Goods & Services, Regulations 2019 published in Notification No. FEMA 23(R) (2)/2019-RB in Gazette of India dated 09th December, 2019.
 - (xvi) The Foreign Exchange Management (Manner of Receipt and Payment) (Amendment) Regulations, 2019 published in Notification No. FEMA 14(R)/(1)/2019-RB in Gazette of India dated 14th November, 2019.
 - (xvii) The Foreign Exchange Management (Deposit) (Third Amendment) Regulations, 2019 published in Notification No. FEMA 5(R)/(3)/2019-RB in Gazette of India dated 14th November, 2019.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Ram Nath Thakur) laid on the Table:-

- (1) A copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of Agriculture and Farmers Welfare for the year 2024-2025
- (2) A Copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Department of Agriculture and Farmers Welfare, Ministry of Agriculture and Farmers Welfare for the year 2024-2025.

The Minister of State in the Ministry of Micro, Small and Medium Enterprises; and Minister of State in the Ministry of Labour and Employment (Sushri Shobha Karandlaje) laid on the Table:-

- (1) A copy of Detailed Demands for Grants (Hindi and English versions) of the

Ministry of Labour and Employment for the year 2024-2025.

- (2) A copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of Micro, Small and Medium Enterprises for the year 2024-2025.
- (3) A Copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Ministry of Labour and Employment for the year 2024-2025.
- (4) A Copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Ministry of Micro, Small and Medium Enterprises for the year 2024-2025.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (3) of Section 40 of the Industrial Disputes Act, 1947:-
 - (i) S.O. 422(E) published in Gazette of India dated 02nd February, 2024, notifying declaration of the services of industries engaged in the Manufacturing of Alumina and Aluminium and Mining of Bauxite to be a public utility service for a further period of six months with effect from the 04-02-2024.
 - (ii) S.O. 678(E) published in Gazette of India dated 14th February, 2024, notifying declaration of the services of industries engaged in the iron and steel industry to be a public utility service for a further period of six months with effect from the 17.02.2024.
 - (iii) S.O. 688(E) published in Gazette of India dated 14th February, 2024, notifying declaration of the services engaged in Bank Note Paper Mill India Private Limited, Mysore, Karnataka to be a public utility service for a further period of six months with effect from the 19.02.2024 as per the Sub Clause (vi) of Clause (n) of Section 2 of the Industrial Disputes Act, 1947.
 - (iv) S.O. 941(E) published in Gazette of India dated 28th February,

2024, notifying declaration of the services engaged in the manufacture or production of mineral oil (crude oil), motor and aviation spirit, diesel oil, Kerosene oil, fuel oil, diverse hydrocarbon oils and their blends including synthetic fuels lubricating oils and the like to be a public utility service for a further period of six months with effect from the 28.02.2024 as per the Sub Clause (vi) of Clause (n) of Section 2 of the Industrial Disputes Act, 1947.

- (v) S.O. 1937(E) published in Gazette of India dated 07th May, 2024, notifying declaration of the services engaged in the Uranium Industry to be a public utility service for a further period of six months with effect from the 07.05.2024 as per the Sub Clause (vi) of Clause (n) of Section 2 of the Industrial Disputes Act, 1947.
- (vi) S.O. 1939(E) published in Gazette of India dated 07th May, 2024, notifying declaration of the services of the industry engaged in Food stuffs to be a public utility service for a further period of six months with effect from the 09.05.2024 as per the Sub Clause (vi) of Clause (n) of Section 2 of the Industrial Disputes Act, 1947.
- (vii) S.O. 1941(E) published in Gazette of India dated 07th May, 2024, notifying declaration of the services engaged in the Cooper Mining industry to be a public utility service for a further period of six months with effect from the 07.05.2024 as per the Sub Clause (vi) of Clause (n) of Section 2 of the Industrial Disputes Act, 1947.
- (viii) S.O. 1943(E) published in Gazette of India dated 07th May, 2024, notifying declaration of the services engaged in the Lead Zinc Mining Industry to be a public utility service for a further period of six months with effect from the 09.05.2024 as per the Sub Clause (vi) of Clause (n) of Section 2 of the Industrial Disputes Act, 1947.

- (ix) S.O. 2230(E) published in Gazette of India dated 11th June, 2024, notifying declaration of the services engaged in the industrial establishments manufacturing or producing Nuclear Fuel and components, Heavy Water and Allied Chemicals and Atomic Energy to be a public utility service for a further period of six months with effect from the 28.06.2024 as per the Sub Clause (vi) of Clause (n) of Section 2 of the Industrial Disputes Act, 1947.
- (x) S.O. 2248(E) published in Gazette of India dated 12th June, 2024, notifying declaration of the services engaged in the industry of defence establishments to be a public utility service for a further period of six months with effect from the 24.06.2024 as per the Sub Clause (vi) of Clause (n) of Section 2 of the Industrial Disputes Act, 1947.
- (xi) S.O. 2249(E) published in Gazette of India dated 12th June, 2024, notifying declaration of the services engaged in the Coal industry to be a public utility service for a further period of six months with effect from the 28.06.2024 as per the Sub Clause (vi) of Clause (n) of Section 2 of the Industrial Disputes Act, 1947.
- (xii) S.O. 2250(E) published in Gazette of India dated 12th June, 2024, notifying declaration of the services engaged in the Banking industry to be a public utility service for a further period of six months with effect 15.06.2024 as per the Sub Clause (vi) of Clause (n) of Section 2 of the Industrial Disputes Act, 1947.
- (xiii) S.O. 2251(E) published in Gazette of India dated 12th June, 2024, notifying declaration of the services of the industry engaged in the processing or production or distribution of fuel gases (coal gas, natural gas and the like) to be a public utility service for a further

period of six months with effect from the 12.06.2024 as per the Sub Clause (vi) of Clause (n) of Section 2 of the Industrial Disputes Act, 1947.

- (6) A copy of the Public Utility Services (First Order), 2024 (Hindi and English Version) published in Notification No. S.O. 1708(E) in Gazette of India dated 12th April, 2024 issued under Section 2 of the Industrial Dispute Act, 1947.

The Minister of State in the Ministry of Environment, Forest and Climate Change; and Minister of State in the Ministry of External Affairs (Shri Kirtivardhan Singh) laid on the Table:-

- (1) A copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of Environment, Forests and Climate Change for the year 2024-2025.
- (2) A Copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Ministry of Environment, Forests and Climate Change for the year 2024-2025.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pollution Control Board of India, for the year 2022-2023 alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pollution Control Board of India, for the year 2022-2023.
- (4) Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the Environment (Protection) Act, 1986:-
- (i) The E-Waste (Management) Amendment Rules, 2024 published

in Notification No. G.S.R.164(E) in Gazette of India dated 08th March, 2024.

- (ii) The Hazardous and Other Wastes (Management and Transboundary Movement) Amendment Rules, 2024 published in Notification No. G.S.R.177(E) in Gazette of India dated 12th March, 2024.
- (6) A copy each of the following Notifications (Hindi and English versions) issued under Section 3 of the Environment (Protection) Act, 1986:-
- (i) S.O. 1909(E) published in Gazette of India dated 1st June, 2019, regarding Karaivetti Bird Sanctuary Eco-Sensitive Zone in the State of Tamil Nadu.
 - (ii) S.O. 1930(E) published in Gazette of India dated 7th June, 2019, regarding Koonthankulam Bird Sanctuary Eco-Sensitive Zone in the State of Tamil Nadu.
 - (iii) S.O. 1929(E) published in Gazette of India dated 07th June, 2019, regarding Chitragundi Bird Sanctuary Eco-Sensitive Zone in the State of Tamil Nadu.
 - (iv) S.O.1928(E) published in Gazette of India dated 07th June, 2019, regarding Udayamarthandapuram Bird Sanctuary Eco-Sensitive Zone in the State of Tamil Nadu.
 - (v) S.O.2773(E) published in Gazette of India dated 1st August, 2019, regarding Gangaikondan Spotted Deer Sanctuary Eco-Sensitive Zone in the State of Tamil Nadu.
 - (vi) S.O.2794(E) published in Gazette of India dated 05th August, 2019, regarding Nellai Wildlife Sanctuary Eco-Sensitive Zone in the State of Tamil Nadu.
 - (vii) S.O.3306(E) published in Gazette of India dated 16th September,

- 2019, regarding Vaduvor Bird Sanctuary Eco-Sensitive Zone in the State of Tamil Nadu.
- (viii) S.O.3650(E) published in Gazette of India dated 10th October, 2019, regarding Melaselvanoor-Keelaselvanoor Bird Sanctuary Eco-Sensitive Zone in the State of Tamil Nadu.
- (ix) S.O.3651(E) published in Gazette of India dated 10th October, 2019, regarding Megamalai Wildlife Sanctuary Eco-Sensitive Zone in the State of Tamil Nadu.
- (x) S.O.3974(E) published in Gazette of India dated 1st November, 2019, regarding Srivilliputhur Grizzled Squirrel Sanctuary Eco-Sensitive Zone in the State of Tamil Nadu.
- (xi) S.O.4007(E) published in Gazette of India dated 6th November, 2019, regarding Kanjirankulam Bird Sanctuary Eco-Sensitive Zone in the State of Tamil Nadu.
- (xii) S.O.4075(E) published in Gazette of India dated 11th November, 2019, regarding Vallanadu Black Buck Sanctuary Eco-Sensitive Zone in the State of Tamil Nadu.
- (xiii) S.O.4440(E) published in Gazette of India dated 11th December, 2019, regarding Sakkarakottai Bird Sanctuary Eco-Sensitive Zone in the State of Tamil Nadu.
- (xiv) S.O.4498(E) published in Gazette of India dated 17th December, 2019, regarding Mudumalai Tiger Reserve Eco-Sensitive Zone in the State of Tamil Nadu.
- (xv) S.O.4499(E) published in Gazette of India dated 17th December, 2019, regarding Therthangal Bird Sanctuary Eco-Sensitive Zone in the State of Tamil Nadu.
- (xvi) S.O.4500(E) published in Gazette of India dated 17th December,

- 2019, regarding Vettangudi Bird Sanctuary Eco-Sensitive Zone in the State of Tamil Nadu.
- (xvii) S.O.08(E) published in Gazette of India dated 1st January, 2020, regarding Gulf of Mannar Marine National Park Eco-Sensitive Zone in the State of Tamil Nadu.
- (xviii) S.O.07(E) published in Gazette of India dated 1st January, 2020, regarding Cauvery North Wildlife Sanctuary Eco-Sensitive Zone in the State of Tamil Nadu.
- (xx) S.O.412(E) published in Gazette of India dated 28th January, 2020, regarding Kodaikanal Sanctuary Eco-Sensitive Zone in the State of Tamil Nadu.
- (xxi) S.O.3236(E) published in Gazette of India dated 22nd September, 2020, regarding Kanniyakumari Wildlife Sanctuary Eco-Sensitive Zone in the State of Tamil Nadu.
- (xxii) S.O.788(E) published in Gazette of India dated 19th February, 2021, regarding Satyamangalam Tiger Reserve Eco-Sensitive Zone in the State of Tamil Nadu.
- (xxiii) S.O.3596(E) published in Gazette of India dated 30th November, 2016, regarding Pakhal Wildlife Sanctuary Eco-Sensitive Zone in the State of Telangana.
- (xxiv) S.O.1432(E) published in Gazette of India dated 5th May, 2017, regarding Manjeera Wildlife Sanctuary Eco-Sensitive Zone in the State of Telangana.
- (xxv) S.O.1698(E) published in Gazette of India dated 26th May, 2017, regarding Mahavir Harina Vanasthali National Park Eco-Sensitive Zone in the State of Telangana.
- (xxvi) S.O.1699(E) published in Gazette of India dated 26th May, 2017,

regarding Pocharam Wildlife Sanctuary Eco-Sensitive Zone in the State of Telangana.

- (xxvii) S.O.2859(E) published in Gazette of India dated 1st September, 2017, regarding Kinnerasani Wildlife Sanctuary Eco-Sensitive Zone in the State of Telangana.
- (xxviii) S.O.1566(E) published in Gazette of India dated 15th May, 2017, regarding Rowa Wildlife Sanctuary Eco-Sensitive Zone in the State of Tripura.
- (xxix) S.O.4077(E) published in Gazette of India dated 11th November, 2019, regarding Trishna Wildlife Sanctuary Eco-Sensitive Zone in the State of Tripura.
- (xxx) S.O.4076(E) published in Gazette of India dated 11th November, 2019, regarding Gumti Wildlife Sanctuary Eco-Sensitive Zone in the State of Tripura.
- (xxxi) S.O.789(E) published in Gazette of India dated 19th February, 2021, regarding Sepahijala Wildlife Sanctuary included clouded leopard national park Eco-Sensitive Zone in the State of Tripura.
- (xxxii) S.O.5136(E) published in Gazette of India dated 4th October, 2018, regarding Nanda Devi National Park Eco-Sensitive Zone in the State of Uttarakhand.
- (xxxiii) S.O.1927(E) published in Gazette of India dated 7th June, 2019, regarding Gangotri National Park Eco-Sensitive Zone in the State of Uttarakhand.
- (xxxiv) S.O.4929(E) published in Gazette of India dated 2nd December, 2021, regarding Askot Wildlife Sanctuary Eco-Sensitive Zone in the State of Uttarakhand.
- (xxxv) S.O.3921(E) published in Gazette of India dated 22nd September,

- 2021, regarding Binsar Wildlife Sanctuary Eco-Sensitive Zone in the State of Uttarakhand.
- (xxxvi) S.O.891(E) published in Gazette of India dated 20th March, 2017, regarding Kaimur Wild Life Sanctuary Eco-Sensitive Zone in the State of Uttar Pradesh.
- (xxxvii) S.O.3573(E) published in Gazette of India dated 10th November, 2017, regarding Ranipur Wildlife Sanctuary Eco-Sensitive Zone in the State of Uttar Pradesh.
- (xxxviii) S.O.3709(E) published in Gazette of India dated 22nd November, 2017, regarding Saman Bird Sanctuary Eco-Sensitive Zone in the State of Uttar Pradesh.
- (xxxix) S.O.3775(E) published in Gazette of India dated 29th November, 2017, regarding Parvati Agra Bird Sanctuary Eco-Sensitive Zone in the State of Uttar Pradesh.
- (xl) S.O.3776(E) published in Gazette of India dated 29th November, 2017, regarding Sohagi Barwa Wildlife Sanctuary Eco-Sensitive Zone in the State of Uttar Pradesh.
- (xli) S.O.4773(E) published in Gazette of India dated 11th September, 2018, regarding Patna Bird Sanctuary Eco-Sensitive Zone in the State of Uttar Pradesh.
- (xlii) S.O.4890(E) published in Gazette of India dated 19th September, 2018, regarding Hastinapur Wildlife Sanctuary Eco-Sensitive Zone in the State of Uttar Pradesh.
- (xliii) S.O.06(E) published in Gazette of India dated 1st January, 2019, regarding Bakhira Bird Sanctuary Eco-Sensitive Zone in the State of Uttar Pradesh.

- (xliv) S.O.110(E) published in Gazette of India dated 8th January, 2019, regarding Chandraprabha Wildlife Sanctuary Eco-Sensitive Zone in the State of Uttar Pradesh.
- (xliv) S.O.1315(E) published in Gazette of India dated 11th March, 2019, regarding Jai Prakash Narayan (Surahatal) Bird Sanctuary Eco-Sensitive Zone in the State of Uttar Pradesh.
- (xlvi) S.O.2776(E) published in Gazette of India dated 1st August, 2019, regarding Sandi Bird Sanctuary Eco-Sensitive Zone in the State of Uttar Pradesh.
- (xlvii) S.O.3153(E) published in Gazette of India dated 30th August, 2019, regarding Shaheed Chandra Shekhar Azad (Nawabganj) Bird Sanctuary Eco-Sensitive Zone in the State of Uttar Pradesh.
- (xlviii) S.O.3529(E) published in Gazette of India dated 27th September, 2019, regarding Samaspur Bird Sanctuary Eco-Sensitive Zone in the State of Uttar Pradesh.
- (xlix) S.O.3655(E) published in Gazette of India dated 10th October, 2019, regarding Vijay Sagar Bird Sanctuary Eco-Sensitive Zone in the State of Uttar Pradesh.
- (L) S.O.3649(E) published in Gazette of India dated 10th October, 2019, regarding Soor Sarovar bird Sanctuary Eco-Sensitive Zone in the State of Uttar Pradesh.
- (li) S.O.1876(E) published in Gazette of India dated 12th June, 2020, regarding National Chambal Wildlife Sanctuary Eco-Sensitive Zone in the State of Uttar Pradesh.
- (lii) S.O.3878(E) published in Gazette of India dated 28th October, 2020, regarding Mahavir Swami Wildlife Sanctuary Eco-Sensitive Zone in the State of Uttar Pradesh.

7. Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Tourism (Shri Suresh Gopi) laid on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial)(No. 2 of 2024)(Compliance Audit)-Information Systems Audit of selected Central Public Sector Enterprises of the Ministry of Petroleum and Natural Gas under Article 151(1) of the Constitution.

The Minister of State in the Ministry of Youth Affairs and Sports (Smt. Raksha Nikhil Khadse) laid on the Table

- (1) A copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of Youth Affairs and Sports for the year 2024-2025.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Yuva Kendra Sangathan, New Delhi for the year 2021-2022 alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Yuva Kendra Sangathan, New Delhi for the year 2021-2022.
- (3) Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of Education; and Minister of State in the Ministry of Development of North Eastern Region (Shri Sukanta Majumdar) laid on the Table:-

- (1) A copy of Detailed Demands for Grants (Hindi and English versions) of the Ministry of Development of North Eastern Region for the year 2024-2025.
- (2) A Copy of the Output Outcome Monitoring Framework (Hindi and English

- versions) of the Ministry of Development of North Eastern Region for the year 2024-2025.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Tezpur University, Tezpur, for the year 2022-2023.
- (i) A copy of the Review (Hindi and English versions) by the Government of the working of the Tezpur University, Tezpur, for the year 2022-2023.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tezpur University, Tezpur, for the year 2022-2023, together with Audit Report thereon.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2022-2023.
- (ii) A Copy of Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Urdu University, Hyderabad, for the year 2022-2023.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2022-2023, together with Audit Report thereon.
- (5) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 2022-2023.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Banaras Hindu University, Varanasi, for the year 2022-2023.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the

Banaras Hindu University, Varanasi, for the year 2022-2023, together with Audit Report thereon.

- (7) Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Hemvati Nandan Bahuguna Garhwal University, Uttarakhand, for the years 2021-2022 & 2022-2023.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Hemvati Nandan Bahuguna Garhwal University, Uttarakhand, for the years 2021-2022 & 2022-2023.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Hemvati Nandan Bahuguna Garhwal University, Uttarakhand, for the years 2021-2022 & 2022-2023, together with Audit Report thereon.
- (9) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Tripura University, Tripura, for the year 2022-2023.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tripura University, Tripura, for the year 2022-2023.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Tripura University, Tripura, for the year 2022-2023, together with Audit Report thereon.
- (11) Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Sambalpur, for the year 2022-2023

alongwith audited accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Sambalpur, for the year 2022-2023.
- (13) Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the each Annual Report (Hindi and English versions) of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2021-2022 and 2022-2023.
- (ii) A copy of the each Annual Audited Accounts (Hindi and English versions) of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2021-2022 and 2022-2023.
- (iii) A copy of the each Review (Hindi and English versions) by the Government of the working of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2021-2022 and 2022-2023.
- (15) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2022-2023.
- (ii) A copy of the Annual Audited Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2022-2023.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aligarh Muslim University, Aligarh, for the year 2022-2023.
- (17) Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the

Indian Council of Philosophical Research, New Delhi, for the year 2021-2022, alongwith audited accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Philosophical Research, New Delhi, for the year 2021-2022.
- (19) Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, New Delhi, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, New Delhi, for the year 2021-2022.
- (21) Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Calicut, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Calicut, for the year 2022-2023.
- (23) Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Warangal, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government

of the working of the National Institute of Technology, Warangal, for the year 2022-2023.

- (25) Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Silchar, for the year 2022-2023, alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Silchar, for the year 2022-2023.
- (26) Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) A copy of the Council of Architecture (Minimum Standards of Architectural Education) (Amendment) Regulations, 2024 (Hindi and English versions) published in Notification No. CA/498/2024/MSAE(Regulations) in Gazette of India dated 8th July, 2024, under sub-section (3) of Section 45 of the Architects Act, 1972.

The Minister of State in the Ministry of Corporate Affairs; Minister of State in the Ministry of Road Transport and Highways (Shri Harsh Malhotra) laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 241 of the Insolvency and Bankruptcy Code Act, 2016:-
- (i) The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Regulations, 2019 published in Notification No. IBBI/2019-20/GN/REG 050 in Gazette of India dated 20th November, 2019.
- (ii) The Insolvency and Bankruptcy Board of India (Bankruptcy Process

for Personal Guarantors to Corporate Debtors) Regulations, 2019 published in Notification No. IBBI/2019-20/GN/REG 051 in Gazette of India dated 20th November, 2019.

- (iii) The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Third Amendment) Regulations, 2019 published in Notification No. IBBI/2019-20/GN/REG 052 in Gazette of India dated 27th November, 2019.
- (2) Three Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
 - (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 469 of the Companies Act, 2013:-
 - (i) The Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Amendment Rules, 2024 published in Notification No. G.S.R.414(E) in Gazette of India dated 16th July, 2024.
 - (ii) The Investor Education and Protection Fund Authority (Manner of Recruitment and Terms and Conditions of Service of Public Relation Officer and Assistant Manager) Rules, 2024 published in Notification No. G.S.R.431(E) in Gazette of India dated 22nd July, 2024.
 - (4) A copy of G.S.R.255(E) (Hindi and English versions) published in Gazette of India dated 29th April, 2024 nominating Members in Appellate Authority constituted under Section 30(B) of the Chartered Accountants Act, 1949, Section 40 of the Cost and Works Accountants Act, 1959.
 - (5) A copy of G.S.R.281(E) (Hindi and English versions) published in Gazette of India dated 28th May, 2024 appointing Council Member in the Quality Review Board (QRB) of the Institute of Company Secretaries of India under Section 40 of the Company Secretaries Act, 1980.

- (6) A copy of Notification No. ICSI/01/L/2024 (Hindi and English versions) published in Gazette of India dated 28th May, 2024 appointing Ms. Soma Baijal, Joint Secretary as the Director (Discipline) in the Institute of Company Secretaries of India w.e.f. 27th May, 2024 in place of Shri Ashok Kumar Dixit, under Section 40 of the Company Secretaries Act, 1949.

4. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 24th July, 2024, Rajya Sabha adopted a motion to join the Committee of both the Houses for the Welfare of Other Backward Classes and also communicated the names of the following ten members of Rajya Sabha who have been elected to the said Committee :-

1. Dr. Anil Sukhdeorao Bonde
2. Shri Subhasish Khuntia
3. Shri Baburam Nishad
4. Shri Shambhu Sharan Patel
5. Ms. Kavita Patidar
6. Shri S. Selvaganabathy
7. Shri C. Ve. Shanmugam
8. Shri Ashok Singh
9. Dr. V. Sivadasan
10. Shri Beedha Masthan Rao Yadav

- (ii) That at its sitting held on the 24th July, 2024, Rajya Sabha adopted a motion to join the Committee of both the Houses for the Welfare of the Scheduled Castes and Scheduled Tribes and also communicated the names of the following ten members of Rajya Sabha who have been elected to the said Committee :-

1. Smt. Sumitra Balmik
2. Smt. S. Phangnon Konyak
3. Shri Mithlesh Kumar

4. Shri Rwngrwa Narzary
5. Smt. Phulo Devi Netam
6. Shri Krishan Lal Panwar
7. Shri Devendra Pratap Singh
8. Dr. V. Sivadasan
9. Dr. Kanimozhi NVN Somu
10. Smt. Mamata Thakur

(iii) That at its sitting held on the 24^h July, 2024, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the Lok Sabha for the term ending on the 30th April, 2025 and also communicated the names of the following seven members of Rajya Sabha who have been elected to the said Committee :-

1. Shri Ashokrao Shankarrao Chavan
2. Shri Shaktisinh Gohil
3. Dr. K. Laxman
4. Shri Praful Patel
5. Shri Sukhendu Sekhar Ray
6. Shri Tiruchi Siva
7. Shri Sudhanshu Trivedi

(iv) That at its sitting held on the 24th July, 2024, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the Lok Sabha for the term ending on the 30th April, 2025 and also communicated the names of the following seven members of Rajya Sabha who have been elected to the said Committee:-

1. Shri Neeraj Dangi
2. Shri Milind Murli Deora
3. Shri Narain Dass Gupta
4. Dr. Bhagwat Karad
5. Shri Surendra Singh Nagar
6. Shri Debashish Samantaray
7. Shri Arun Singh

5. Motion for Election of two Members to the National Jute Board

Shri Giriraj Singh moved the following motion : -

“That in pursuance of clause (b) of sub-section (4) of Section 3 of the National Jute Board Act, 2008, read with Rule 5 of the National Jute Board Rules, 2010, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the National Jute Board, subject to the other provisions of the said Act and the Rules made thereunder.”

The motion was put to vote and adopted.

6. Motion for Election of two Members to the Employees' State Insurance Corporation

Dr. Mansukh Mandaviya moved the following motion : -

“That in pursuance of sub-section (i) of Section 4 of the Employees' State Insurance Act, 1948, read with Rule 2A of the Employees' State Insurance (Central) Rules, 1950, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Employees' State Insurance Corporation, subject to the other provisions of the said Act and the Rules made thereunder.”

The motion was put to vote and adopted.

12.08 P.M.**7. Government Bill – Introduced**

The Readjustment of Representation of Scheduled Tribes in Assembly Constituencies of the State of Goa Bill, 2024

8. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Anurag Sharma regarding affiliation of Krishi Vigyan Kendras in Jhansi and Lalitpur Districts with Rani Lakshmi Bai Agricultural University, Jhansi.
- (2) Shri Rudra Narayan Pany regarding human-elephant conflicts in Odisha.
- (3) Shri Yogender Chandolia regarding expansion of metro network from Rithala to Bawana.
- (4) Dr. Jayanta Kumar Roy regarding human-animal conflict in West Bengal.
- (5) Smt. Kriti Devi Debbarman regarding protection of rights of the indigenous people of Tripura.
- (6) Smt. Smita Uday Wagh regarding need to give benefits of crop insurance to farmers in Jalgaon Parliamentary Constituency.
- (7) Shri Mukesh Rajput regarding operation of Bande Bharat Train to Ayodhya.
- (8) Shri Yaduveer Wadiyar regarding preservation of heritage buildings in Mysore.
- (9) Shri Bidyut Baran Mahato regarding setting up of a Kendriya Vidyalaya in Jamshedpur .
- (10) Shri Dushyant Singh regarding completion of the Parvan River Multipurpose Project.
- (11) Shri Mahesh Kashyap regarding distortion of image about Bastar, Chhattisgarh.

- (12) Shri Radhakrishna regarding need to bring back stranded Indians from Russia.
- (13) Shri Murari Lal Meena regarding construction of new railway line from Bandikui station to Mehandipur Balaji and Mahavirji and Keladevi.
- (14) Shri M K Raghavan regarding setting up of an AIIMS at Calicut.
- (15) Shri K C Venugopal regarding construction of two additional platforms at Alappuzha.
- (16) Shri Virendra Singh regarding alleged irregularities in maintenance of Deen Dayal Upadhyaya Railway Station.
- (17) Shri Ram Shiromani Verma regarding setting up industries in Sravasti and Balram Districts to check exodus of local residents.
- (18) Shri Khalilur Rahaman regarding shifting of EPFO office to Jangipur.
- (19) Shri D M Kathir Anand regarding sharing pattern of Integrated Goods And Service Tax.
- (20) Shri Appalanaidu Kaliseti regarding extension of the route of train No.17219 link express.
- (21) Dr. Alok Kumar Suman regarding need for immediate repair of NH-27 passing through Gopalganj.
- (22) Shri Sanjay Dina Patil regarding upgradation of the ESIC hospital in Mumbai North East Parliamentary Constituency to the standards of AIIMS
- (23) Shri Y S Avinash Reddy regarding establishment of an integrated steel plant in Andhra Pradesh.
- (24) Shri Maddila Gurumoorthy regarding construction of the Inter Modal Bus station in Tirupati.
- (25) Adv. K. Francis George regarding implementation of the recommendations of M.S Swaminathan Committee Report.

12.09 P.M.

9. The Union Budget –2024-2025 – Demands for Grants

Time Allotted: 4 Hrs.
Time Taken: 6 Hrs. 43 Mts.

Further discussion on the Demands for Grants Nos. 46 and 47 under the control of the Ministry of Health and Family Welfare for 2024-25 continued.

The following members laid their written speeches on the Table :-

1. Shri Janardan Singh Sigriwal
2. Shri Khagen Murmu
3. Shri Bhartruhari Mahtab
4. Shri Patel Umeshbhai Babubhai
5. Shri Vijayakumar Alias Vijay Vasanth
6. Dr. D. Ravi Kumar
7. Shri K.E. Prakash

Shri Jagat Praksah Nadda replied to the debate.

All the cut motions were put to vote and negatived.

The Demands for Grants Nos. 46 and 47 (both Revenue Account and Capital Account) for which the Ministry of Health and Family Welfare is responsible for the amounts shown under column 3 of the printed list of Demands for Grants – Budget (General) for 2024-2025 were voted in full.

1.02 P.M.

10. The Union Budget –2024-2025 – Demands for Grants

Time Allotted: 4 Hrs.

Time Taken: 4 Hrs. 56 Mts.

Discussion on the Demands for Grants Nos. 43 and 44 under the control of the Ministry of Fisheries, Animal Husbandry and Dairying for 2024-25 commenced.

The Speaker made the #announcement relating to moving of cut motions.

14 cut motions (Nos. 13–15, 16, 19–23, 24–31, 37–41 and 38) relating to the Ministry of Fisheries, Animal Husbandry and Dairying were moved.

The following members took part in the debate:-

1. Ms. Sayani Ghosh
2. Shri Dushyant Singh
3. Shri Benny Behanan
4. Shri Naresh Chandra Uttam Patel
5. Shri Thanga Tamilselvan
6. Shri Appalanaidu Kalisetti
7. Dr. Alok Kumar Suman
8. Shri Nilesh Dnyandev Lanke
9. Shri Arvind Ganpat Sawant
10. Shri Bhumare Sandipanrao Asaram
11. *Shri Mohammad Jawed
12. *Ms. Praniti Sushilkumar Shinde
13. *Ms. S. Jothimani
14. *Smt. Supriya Sule
15. *Ms. Iqra Choudhary
16. *Dr. T. Sumathy Alias Thamizhachi Thangapandian
17. *Shri Navaskani K.

#Original in Hindi. For details, please see the debates for the day.

*Written speeches were laid on the Table.

18. *Dr. Prashant Yadaorao Padole
19. *Dr. Manna Lal Rawat
20. *Shri Ravindra Dattarm Waikar
21. *Shri Pushpendra Saroj
22. *Shri Dileshwar Kamait
23. *Shri G. Selvam
24. *Dr. Bachhav Shobha Dinesh
25. *Prof. Varsha Eknath Gaikwad
26. *Shri Captain Viriato Fernandes
27. *Smt. Dhanorkar Pratibha Suresh
28. *Shri Vishaldada Prakashbapu Patil
29. *Shri Gurjeet Singh Auja
30. *Dr. Prabha Mallikarjun
31. *Shri P.P. Chaudhary
32. *Adv. Dean Kuriakose
33. *Adv. Gowaal Kagada Padavi
34. *Dr. Angomcha Bimol Akoijam
35. Shri Rodmal Nagar
36. Shri Vijaykumar Alias Vijay Vasanth
37. Shri Rajesh Verma
38. Shri Maddila Gurumoorthy
39. Shri E.T. Mohammed Basheer
40. Shri Mitesh Patel Bakabhai
41. Dr. Kalyan Vaijinathrao Kale
42. Shri Amra Ram
43. Shri Abhay Kumar Sinha
44. Shri Janardan Mishra
45. Smt. Jyotsna Charandas Mahant
46. *Shi S. Supongmeren Jamir
47. *Shri C.N. Aannadurai
48. *Shri Dilip Saikia
49. *Shri Captain Brijesh Chowta
50. *Shri Arun Kumar Sagar
51. *Shri Narayandas Ahirwar
52. *Shri Rahul Kaswan

*Written speeches were laid on the Table.

53. *Shri Umeda Ram Beniwal
54. *Smt. Shambhavi
55. *Smt. Malvika Devi
56. *Smt. Anita Subhadarshini
57. *Shri Joyanta Basumatary
58. *Dr. Pradeep Kumar Panigrahy
59. *Shri Umeshbhai Patel Babubhai
60. *Shri Gajendra Singh Patel
61. *Smt. Sangeeta Kumari Singh Deo
62. *Shri Rajesh Ranjan Alias Pappu Yadav
63. *Shri Sasikanth Senthil
64. *Shri Janardan Singh Sigriwal
65. *Shri Asaduddin Owaisi
66. *Dr. Rajesh Mishra
67. *Shri Lavu Sri Kishna Devarayalu
68. *Shri Naresh Ganpat Mhaske
69. *Shri Hanuman Beniwal
70. *Dr. Shrikant Shinde
71. *Shri Arun Bharti
72. *Shri Jagdambika Pal
73. *Shri Bibhu Prasad Tarai
74. Shri Ram Prasad Chaudhary
75. Shri Aga Syed Ruhullah Mehdi
76. Shri Gurmeet Singh Meet Hayer
77. Shri Balashowry Vallabhaneni
78. Dr. Rajkumar Sangwan
79. Shri D. Ravi Kumar
80. Shri Raja Ram Singh
81. Shri K. Gopinath
82. Shri Sukanta Kumar Panigrahi
83. Com. Selvaraj V.
84. Shri Eswarasamy K.
85. Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar
86. Smt. Bijuli Kalita Medhi
87. Smt. Geniben Nagaji Thakor
88. Shri Laxmikant Pappu Nishad
89. Shri N.K. Premachandran

Shri Rajiv Ranjan Singh *alias* Lalan Singh replied to the debate.

All the cut motions were put to vote and negatived.

The Demands for Grants Nos. 43 and 44 (both Revenue Account and Capital Account) for which the Ministry of Fisheries, Animal Husbandry and Dairying is responsible for the amounts shown under column 3 of the printed list of Demands for Grants – Budget (General) for 2024-2025 were voted in full.

5.58 P.M.

11. The Union Budget –2024-2025 – Demands for Grants

The Speaker announced that all the cut motions on Demands for Grants for the year 2024-2025-2020 that were circulated were being treated as moved.

All the cut motions which were treated as moved, were negatived.

The following Outstanding Demands for Grants (both Revenue Account and Capital Account) for the amounts shown under column 4 of the printed List of Demands for Grants–Budget (General) for 2024-2025 were submitted to the vote of the House and voted in full:-

- (1) Demand Nos. 1 and 2 relating to Ministry of Agriculture and Farmers Welfare;
- (2) Demand No. 3 relating to Department of Atomic Energy;
- (3) Demand No. 4 relating to Ministry of AYUSH;
- (4) Demand Nos. 5 to 7 relating to Ministry of Chemicals and Fertilisers;
- (5) Demand No. 8 relating to Ministry of Civil Aviation;
- (6) Demand No. 9 relating to Ministry of Coal;
- (7) Demand Nos. 10 and 11 relating to Ministry of Commerce and Industry;

- (8) Demand Nos. 12 and 13 relating to Ministry of Communications;
- (9) Demand Nos. 14 and 15 relating to Ministry of Consumer Affairs, Food and Public Distribution;
- (10) Demand No. 16 relating to Ministry of Cooperation;
- (11) Demand No. 17 relating to Ministry of Corporate Affairs;
- (12) Demand No. 18 relating to Ministry of Culture;
- (13) Demand Nos. 19 to 22 relating to Ministry of Defence;
- (14) Demand No. 23 relating to Ministry of Development of North Eastern Region;
- (15) Demand No. 24 relating to Ministry of Earth Sciences;
- (16) Demand No. 27 relating to Ministry of Electronics and Information Technology;
- (17) Demand No. 28 relating to Ministry of Environment, Forests and Climate Change;
- (18) Demand No. 29 relating to Ministry of External Affairs;
- (19) Demand Nos. 30 to 38, 41 and 42 relating to Ministry of Finance;
- (20) Demand No. 45 relating to Ministry of Food Processing Industries;
- (21) Demand No. 48 relating to Ministry of Heavy Industries;
- (22) Demand Nos. 49 to 59 relating to Ministry of Home Affairs;
- (23) Demand No. 60 relating to Ministry of Housing and Urban Affairs;
- (24) Demand No. 61 relating to Ministry of Information and Broadcasting;
- (25) Demand Nos. 62 and 63 relating to Ministry of Jal Shakti;
- (26) Demand No. 64 relating to Ministry of Labour and Employment;
- (27) Demand Nos. 65 and 66 relating to Ministry of Law and Justice;
- (28) Demand No. 68 relating to Ministry of Micro, Small and Medium Enterprises;
- (29) Demand No. 69 relating to Ministry of Mines;
- (30) Demand No. 70 relating to Ministry of Minority Affairs;
- (31) Demand No. 71 relating to Ministry of New and Renewable Energy;
- (32) Demand No. 72 relating to Ministry of Panchayati Raj;
- (33) Demand No. 73 relating to Ministry of Parliamentary Affairs;

- (34) Demand No. 74 relating to Ministry of Personnel, Public Grievances and Pensions;
- (35) Demand No. 76 relating to Ministry of Petroleum and Natural Gas;
- (36) Demand No. 77 relating to Ministry of Planning;
- (37) Demand No. 78 relating to Ministry of Ports, Shipping and Waterways;
- (38) Demand No. 79 relating to Ministry of Power;
- (39) Demand No. 81 relating to Lok Sabha;
- (40) Demand No. 82 relating to Rajya Sabha;
- (41) Demand No. 83 relating to Secretariat of the Vice-President;
- (42) Demand No. 86 relating to Ministry of Road Transport and Highways;
- (43) Demand Nos. 87 and 88 relating to Ministry of Rural Development;
- (44) Demand Nos. 89 to 91 relating to Ministry of Science and Technology;
- (45) Demand No. 92 relating to Ministry of Skill Development and Entrepreneurship;
- (46) Demand Nos. 93 and 94 relating of Ministry of Social Justice and Empowerment;
- (47) Demand No. 95 relating to Department of Space;
- (48) Demand No. 96 relating to Ministry of Statistics and Programme Implementation;
- (49) Demand No. 97 relating to Ministry of Steel;
- (50) Demand No. 98 relating to Ministry of Textiles;
- (51) Demand No. 99 relating to Ministry of Tourism;
- (52) Demand No. 100 relating to Ministry of Tribal Affairs;
- (53) Demand No. 101 relating to Ministry of Women and Child Development; and
- (54) Demand No. 102 relating to Ministry of Youth Affairs and Sports.

6.09 P.M.

12. Government Bill – Introduced

The Appropriation (No.2) Bill, 2024

13. Government Bill – Passed

The Appropriation(No.2) Bill, 2024

The motion for consideration moved by Smt. Nirmala Sitharaman was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

6.12 P.M.

(Lok Sabha adjourned till 11.00 A.M., Tuesday, the 6th August, 2024.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, August 6, 2024/Sravana 15, 1946 (Saka)

No. 19

11.00 A.M.

1. *Reference by the Speaker

The Speaker made reference to the 79th anniversary of the dropping of atom bombs on the Japanese cities of Hiroshima and Nagasaki on 6th and 9th August, 1945, respectively.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the victims of the nuclear holocaust in Japan.

11.02 A.M.

2. Starred Questions

Starred Question Nos. 201–204 were orally answered. Replies to Starred Question Nos. 205–220 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2301–2530 were laid on the Table.

*Original in Hindi. For details, please see the debates of the day.

12.03 P.M.

4. Papers laid on the Table

The Minister of Social Justice and Empowerment (Dr. Virendra Kumar) laid on the Table a copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Department of Empowerment of Persons with Disabilities, Ministry of Social Justice and Empowerment, for the year 2024-2025.

The Minister of State in the Ministry of Commerce and Industry; and Minister of State in the Ministry of Electronics and Information Technology (Shri Jitin Prasada) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Footwear Design and Development Institute, Noida, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Footwear Design and Development Institute, Noida, for the years 2022-2023.
- (2) A copy each of the following papers (Hindi and English versions) issued under Sections 16, 17 and 25 of the Bureau of Indian Standards Act, 2006:-
 - (i) The Resin Treated Compressed Wood Laminates (Quality Control) Order, 2024 published in Notification No. S.O. 1018(E) in Gazette of India dated 5th March, 2024.
 - (ii) The Potable Water Bottles (Quality Control) Order, 2024 published in Notification No. S.O. 1071(E) in Gazette of India dated 6th March, 2024.
 - (iii) The Insulated Flask, Bottles and Containers for Domestic Use (Quality Control) Order, 2024 published in Notification No. S.O. 1072(E) in Gazette of India dated 06th March, 2024.
 - (iv) The Wood Based Boards (Quality Control) Order, 2024 published in

Notification No. S.O. 1307(E) in Gazette of India dated 12th March, 2024.

- (v) The Plywood and Wooden flush door shutters (Quality Control) Order, 2024 published in Notification No. S.O. 1377(E) in Gazette of India dated 15th March, 2024.
- (vi) The Air Cooler and Air Filter (Quality Control) Order, 2024 published in Notification No. S.O. 1114(E) in Gazette of India dated 6th March, 2024.
- (vii) The Electrical appliance fans (Quality Control) Order, 2023 published in Notification No. S.O. 1124(E) in Gazette of India dated 5th March, 2024.
- (viii) The Electrical Appliance for Skin or Hair care (Quality Control) Order, 2023 published in Notification No. S.O. 1125(E) in Gazette of India dated 7th March, 2024.
- (ix) The Electrical appliance for domestic clothes washing (Quality Control) Order, 2023 published in Notification No. S.O. 1126(E) in Gazette of India dated 7th March, 2024.
- (x) The Electrical appliance for Kitchen (Quality Control) Order, 2023 published in Notification No. S.O. 1128(E) in Gazette of India dated 7th March, 2024.
- (xi) The Water meters and accessories (Quality Control) Order, 2023 published in Notification No. S.O. 1142(E) in Gazette of India dated 7th March, 2024.
- (xii) The Electrical Appliances for domestic water heating (Quality Control) Order, 2023 published in Notification No. S.O. 1253(E) in Gazette of India dated 11th March, 2024.
- (xiii) The Cookware, Utensils and Cans for foods and beverages (Quality

- Control) Order, 2024 published in Notification No. S.O. 1365(E) in Gazette of India dated 15th March, 2024.
- (xiv) The Aluminium and Aluminium Alloy Products (Quality Control) Order, 2024 (Hindi and English versions) published in Notification No. S.O. 1512(E) in Gazette of India dated 22nd March, 2024.
- (xv) The Copper Products (Quality Control) Order, 2024 published in Notification No. S.O. 1801(E) in Gazette of India dated 26th April, 2024.
- (xvi) The Telescopic Ball Bearing Drawer Slide (Quality Control) Order, 2024 published in Notification No. S.O. 1962(E) in Gazette of India dated 08th May, 2024.
- (xvii) The Self-Contained Drinking Water Cooler (Quality Control) Order, 2024 published in Notification No. S.O. 2112(E) in Gazette of India dated 28th May, 2024.
- (xviii) The Bottled Water Dispensers (Quality Control) Order, 2024 published in Notification No. S.O. 2173(E) in Gazette of India dated 4th June, 2024.
- (xix) The Precision Roller and Bush Chains, attachments and associated Chains sprockets (Quality Control) Order, 2024 published in Notification No. S.O. 2174(E) in Gazette of India dated 4th June, 2024.
- (xxx) The Cast Iron Products (Quality Control) Order, 2024 published in Notification No. S.O. 2287(E) in Gazette of India dated 21st June, 2024.
- (xxxi) The Steel Wires or Strands, Nylon or Wire Ropes and Wire mesh (Quality Control) Order, 2024 published in Notification No. S.O. 2581(E) in Gazette of India dated 4th July, 2024.

- (xxxii) The Safes, Safe Deposit Locker Cabinets and Key locks (Quality Control) Order, 2023 published in Notification No. S.O. 5293(E) in Gazette of India dated 12th December, 2023.
 - (xxxiii) The Hinges (Quality Control) Order, 2023 published in Notification No. S.O. 5294(E) in Gazette of India dated 12th December, 2023.
 - (xxxiv) The Air Conditioner and its related Parts, Hermetic Compressor and Temperature Sensing Controls (Quality Control) Order, 2023 published in Notification No. S.O. 32(E) in Gazette of India dated 2nd January, 2024.
 - (xxxv) The Laboratory Glassware (Quality Control) Order, 2023 published in Notification No. S.O. 44(E) in Gazette of India dated 03rd January, 2023.
 - (xxxvi) The Electrical Accessories (Quality Control) Order, 2023 published in Notification No. S.O. 43(E) in Gazette of India dated 03rd January, 2023.
 - (xxxvii) The Gypsum based Building Materials (Quality Control) Order, 2024 published in Notification No. S.O. 1153(E) in Gazette of India dated 7th March, 2024, together with a corrigendum thereto published in Notification No. S.O. 2007(E) (in English version only) dated 17th March, 2024
 - (xxxviii) The Asbestos of Fibre Cement based Products (Quality Control) Order, 2024 published in Notification No. S.O. 1152(E) in Gazette of India dated 7th March, 2024.
 - (xxxix) The V-Belt (Quality Control) Order, 2024 published in Notification No. S.O. 1252(E) in Gazette of India dated 11th March, 2024.
- (3) A copy each of the following papers (Hindi and English versions) under Sub-Section (2) Section 40 of the National Institute of Design Act, 2014:-

- (i) The National Institute of Design, Assam First Ordinance, 2024 published in Notification No. F.No. NIDJ/2024-25/Senate in Gazette of India dated 24th July, 2024.
 - (ii) The National Institute of Design, Andhra Pradesh Ordinances, 2024 published in Notification No. F.No. Senate-20/07/2023 in Gazette of India dated 26th July, 2024.
- (4) A copy of the Calcium Carbide (Amendment) Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R.312(E) in Gazette of India dated 5th June, 2024 under sub-section (4) of Section 29 of the Petroleum Act, 1934.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 19 of the Foreign Trade (Development and Regulation) Act, 1992:-
- (i) S.O.2754(E) published in Gazette of India dated 15th July, 2024, regarding amendment in Policy condition of Sl.No. 55 & 57, Chapter 10 Schedule-2, ITC(HS) Export Policy, 2018.
 - (ii) S.O.2644(E) published in Gazette of India dated 5th July, 2024, regarding amendment in import policy condition for items under ITC (HS) code 07019000 of Chapter 07 of ITC (HS), 2022, Schedule - I (Import Policy).
- (6) A copy of the Boiler (Inquiry, Adjudication and Appeal) Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R.339(E) in Gazette of India dated 21st June, 2024 under sub-section (2) of Section 28A of the Boiler Act, 1923.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Social Justice and

Empowerment (Shri Ramdas Athawale) laid on the Table:-

- (1) A copy of the Report (Hindi and English versions) under Section 15A(4) of the Protection of Civil Rights Act, 1955, for the year 2022.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Report (Hindi and English versions) under Section 21(4) of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, for the year 2022.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Ram Nath Thakur) laid on the Table:-:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-
 - (a) (i) Annual Reports of the Kerala Agro Industries Corporation Limited, Thiruvananthapuram, for the years 2016-2017, 2018-2019 and 2019-2020 respectively.
 - (ii) Review by the Government of the working of the Kerala Agro Industries Corporation Limited, Thiruvananthapuram, for the years 2016-2017, 2018-2019 and 2019-2020.
 - (b) (i) Annual Reports (Hindi and English versions) of the Bihar State Agro Industries Development Corporation Limited, Patna for the year 2020-2021 and 2021-2022.
 - (ii) Review (Hindi and English versions) by the Government of the working of the Bihar State Agro Industries Development Corporation Limited, Patna for the years 2020-2021 and 2021-2022.
 - (c) (i) Annual Reports (Hindi and English versions) of the Haryana Agro

Industries Corporation Limited, Panchkula for the years 2020-2021 and 2021-2022.

- (ii) Review (Hindi and English versions) by the Government of the working of the Haryana Agro Industries Corporation Limited, Panchkula for the years 2020-2021 and 2021-2022.
- (2) Seven statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2022-2023.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2022-2023 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coconut Development Board, Kochi, for the year 2022-2023.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Ghee Grading and Marking Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R. 408(E) in Gazette of India dated 16th July, 2024 under sub-section (3) of Section 3 of the Agricultural Produce (Grading and Marking) Act, 1937.
- (6) A copy of Notification No. S.O.1785(E) (Hindi and English versions) published in Gazette of India dated 22nd April, 2024 notifying the specifications in respect of Nano Di Ammonium Phosphate Fertilizer (liquid) to be manufactured by M/s Natural Plant Protection Limited in India for a period of three years from the date of publication of this order, under Section 3 of the Essential Commodities Act, 1955.

- (7) A copy each of the following Notifications (Hindi and English versions) under of Section 3 of the Essential Commodities Act, 1955:-
- (i) The Fertilizer (Inorganic, Organic or Mixed) (Control) Amendment Order, 2024, published in Notification No. S.O.795(E) in Gazette of India dated 20th February, 2024.
 - (ii) S.O. 1202(E) published in Gazette of India dated 11th March, 2024 notifying the specifications in respect of Nano Urea fertilizer (liquid) to be manufactured by M/s IFFCO in India for a period of three years from the date of publication of this order.
 - (iii) S.O. 1366(E) published in Gazette of India dated 15th March, 2024 authorising the manufacturers, mentioned therein, of Fermented Organic Manure and Liquid Fermented Organic Manure to sell in bulk directly to farmers for a period of three years from the date of publication of this order.
 - (iv) S.O. 1718(E) published in Gazette of India dated 16th April, 2024 notifying the specifications in respect of Nano Urea (liquid) 16 to be manufactured by M/s IFFCO in India for a period of three years from the date of publication of this order.
 - (v) S.O. 1782(E) published in Gazette of India dated 22nd April, 2024 notifying the specifications of customized fertilizers, mentioned therein, for a period of three years from the date of publication of this order.
 - (vi) S.O. 1783(E) published in Gazette of India dated 24th April, 2024 notifying the specifications in respect of Nano Urea Fertilizer (liquid) to be manufactured by M/s Corromandel International Limited in India for a period of three years from the date of publication of this order.
 - (vii) S.O. 1784(E) published in Gazette of India dated 24th April, 2024 notifying the specifications in respect of Nano Urea Fertilizer (liquid) to

be manufactured by M/s Natural Plant Protection Limited in India for a period of three years from the date of publication of this order.

- (viii) The Fertilizer (Inorganic, Organic or Mixed) (Control) Second Amendment Order, 2024 published in Notification No. S.O. 1781(E) in Gazette of India dated 24th April, 2024.
- (ix) The Fertilizer (Inorganic, Organic or Mixed) (Control) (Third) Amendment Order, 2024 published in Notification No. S.O. 1963(E) in Gazette of India dated 08th May, 2024.
- (x) S.O. 1786(E) published in Gazette of India dated 24th April, 2024 notifying the specifications in respect of Nano Zinc (liquid) to be manufactured by M/s Indian Farmers Fertilizer Cooperative Limited in India for a period of three years from the date of publication of this order.
- (xi) S.O. 1787(E) published in Gazette of India dated 24th April, 2024 notifying the specifications in respect of Nano Copper (liquid) Fertilizer to be manufactured by M/s Indian Farmers Fertilizer Cooperative Limited in India for a period of three years from the date of publication of this Order.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table :-

- (1) A copy each of the following Notifications (Hindi and English versions) under Article 309 of the Constitution:-
 - (i) The Ministry of Home Affairs, National Fire Service College, Nagpur, Stenographer Grade 1 (Group 'B' Post) Recruitment Rules, 2024 published in Notification No. G.S.R. 41 in weekly Gazette of India dated 13th April, 2024.
 - (ii) The Ministry of Home Affairs, National Fire Service College, Nagpur,

Multi Tasking Staff Recruitment Rules, 2024 published in Notification No. G.S.R. 43 in weekly Gazette of India dated 13th April, 2024.

- (iii) The Ministry of Home Affairs, National Fire Service College, Nagpur, Lower Division Clerk (Group 'C' post) Recruitment Rules, 2024 published in Notification No. G.S.R. 44 in weekly Gazette of India dated 13th April, 2024.
 - (iv) The Ministry of Home Affairs, National Fire Service College, Nagpur, Radio Mechanic (Group 'C' post) Recruitment Rules, 2024 published in Notification No. G.S.R. 48 in weekly Gazette of India dated 27th April, 2024.
 - (v) The Ministry of Home Affairs, National Fire Service College, Nagpur, Electrician (Group 'C' post) Recruitment Rules, 2024 published in Notification No. G.S.R. 86 in weekly Gazette of India dated 29th June, 2024.
 - (vi) The Ministry of Home Affairs, National Fire Service College, Nagpur, Leading Fireman (Group 'C' post) Recruitment Rules, 2024 published in Notification No. G.S.R. 87 in weekly Gazette of India dated 29th June, 2024.
 - (vii) The Ministry of Home Affairs, National Fire Service College, Nagpur, Lower Division Clerk (Group 'C' post) Recruitment (Amendment) Rules, 2024 published in Notification No. G.S.R. 88 in weekly Gazette of India dated 29th June, 2024.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992:-
- (i) The Ministry of Home Affairs, Indo-Tibetan Border Police Force, Judge Attorney General (Deputy Inspector General) and Deputy Judge

- Attorney General (Deputy Commandant) Group 'A' Posts, Recruitment Rules, 2024 published in Notification No. G.S.R. 284(E) in Gazette of India dated 20th May, 2024.
- (ii) The Indo-Tibetan Border Police Force, Combatant Ministerial and Combatant Stenographer Cadre (Group 'B' Posts) Recruitment Rules, 2024 published in Notification No. G.S.R. 318(E) in Gazette of India dated 10th June, 2024.
- (iii) The Indo-Tibetan Border Police Force, Armourer Cadre (Group 'A' posts) Recruitment (Amendment) Rules, 2019 published in Notification No. G.S.R. 136(E) in Gazette of India dated 26th February, 2024.
- (iv) The Ministry of Home Affairs, Indo-Tibetan Border Police Force, General Duty Cadre (Group 'B' posts) Recruitment Rules, 2024 published in Notification No. G.S.R. 288(E) in Gazette of India dated 22nd May, 2024.
- (v) The Ministry of Home Affairs, Indo-Tibetan Border Police Force, Deputy Commandant (Official Language) and Assistant Commandant (Official Language) Group 'A' Posts, Recruitment Rules, 2024 published in Notification No. G.S.R. 137(E) in Gazette of India dated 26th February, 2024.
- (vi) The Ministry of Home Affairs, Indo-Tibetan Border Police Force, Education and Stress Counsellor Cadre, Inspector (education and Stress Counsellor) and Sub-Inspector (Education and Stress Counsellor), Group 'B' Posts, Recruitment Rules, 2024 published in Notification No. G.S.R. 319(E) in Gazette of India dated 10th June, 2024.
- (3) A copy of the Ministry of Home Affairs, Assam Rifles, Subedar Major (Stenographer-cum-Private Secretary), Subedar (Stenographer-cum-

Personal Assistant) and Naib Subedar (Stenographer-cum-Personal Assistant), Group 'B' Posts, Recruitment Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R.79 in weekly Gazette of India dated 22nd June, 2024 under Section 167 of the Assam Rifles Act, 2006.

- (4) A copy of the Citizenship (Amendment) Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R.172 in Gazette of India dated 11th March, 2024 under sub-section (4) of Section 18 of the Citizenship Act, 1955.
- (5) A copy of the Notification No. S.O. 1231(E) (Hindi and English versions) published in Gazette of India dated 11th March, 2024 notifying that there shall be Empowered Committee in the States or Union Territories, which shall be headed by Director (Census Operations) of the States or Union Territories concerned and shall consist of Officers, mentioned therein, issued under sub-section (1) of Section 6B of the Citizenship Act, 1955.

The Minister of State in the Ministry of Rural development; and Minister of State in the Ministry of Communications (Shri Chandra Sekhar Pemmasani) laid on the Table a copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Department of Land Resources, Ministry of Rural Development for the year 2024-2025.

The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and Minister of State in the Ministry of Panchayati Raj (Prof. S. P. Singh Baghel) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Veterinary Council of India, New Delhi for the year 2022-2023 alongwith audited accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Veterinary Council of India, New Delhi for the

year 2022-2023.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Bhagirath Choudhary) laid on the Table a Copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Department of Agriculture Research and Education, Ministry of Agriculture & Farmers' Welfare for the year 2024-2025.

5. Statements by Ministers

- (1) The Minister of Panchayati Raj; and Minister of Fisheries, Animal Husbandry and Dairying (Shri Rajiv Ranjan Singh *alias* Lalan Singh) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 70th Report of the Standing Committee on Agriculture, Animal Husbandry and Food Processing on 'Employment Generation and Revenue Earning Potential of Fisheries Sector' pertaining to the Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying.
- (2) The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and Minister of State in the Ministry of Panchayati Raj (Prof. S. P. Singh Baghel) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 31st Report of the Standing Committee on Rural Development and Panchayati Raj on Demands for Grants (2023-2024) pertaining to the Ministry of Panchayati Raj.
- (3)[#] The Minister of External Affairs (Dr. Subrahmanyam Jaishankar) made a statement regarding the situation in Bangladesh.

[#]Made at 3.44 P.M

***1.20 P.M.**

6. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Dr. K Sudhakar regarding need to provide relief package to farmers of Karnataka affected by drought.
- 2) Shri P. P. Chaudhary regarding need to review the GST structure levied on aids and equipments used by differently-abled persons.
- 3) Shri Vishnu Dayal Ram regarding railway related issues of Palamu Parliamentary Constituency, Jharkhand.
- 4) Smt. Kamaljeet Sehrawat regarding need to develop an alternate route to Shivaji Marg along Sahibi River in NCT Delhi.
- 5) Dr. Hemant Vishnu Savara regarding establishment of an airport in Palghar, Maharashtra.
- 6) Shri Dilip Saikia regarding need to frame a population control policy.
- 7) Shri Shankar Lalwani regarding need to release more funds for development of Indore as a smart city.
- 8) Shri Mitesh Patel Bakabhai regarding need to introduce a rail service between Anand (Gujarat) and Haridwar (Uttarakhand).
- 9) Smt. Manju Sharma regarding need to remove encroachments in Ramgarh dam area in Jaipur Parliamentary Constituency, Rajasthan.
- 10) Shri Bhartruhari Mahtab regarding need to take comprehensive measures to ensure regular flow of water in river Mahanadi to the reservoir of Hirakund Dam.
- 11) Shri Avimanyu Sethi regarding need to curb illegal immigration of Bangladeshis into Bhadrak in Odisha.

*From 12.08 P.M. to 1.20 P.M., Members raised matters of urgent public importance.

- 12) Dr. Lata Wankhede regarding development of Dhana air strip in Sagar Parliamentary Constituency, Madhya Pradesh.
- 13) Smt. Anita Subhadarshini regarding need to provide financial package for revival of Aska Sugar Factory in Aska Parliamentary Constituency, Odisha.
- 14) Shri Ummeda Ram Beniwal regarding implementation of BADP, BRGP and VVP Schemes in Barmer & Jaisalmer in Rajasthan.
- 15) Shri Rahul Kaswan regarding power situation in Rajasthan.
- 16) Shri Kodikunnil Suresh regarding need for expansion of ESIC hospital at Ezhukone in Kollam district of Kerala with Ayurveda in-patient and OPD facilities.
- 17) Ms. Praniti Sushilkumar Shinde regarding need to introduce regulations to control outsourcing of Public Sector Undertakings.
- 18) Shri V. K. Sreekandan regarding need to expedite approval for establishment of integrated Manufacturing Cluster (IMC) at Palakkad in Kerala.
- 19) Shri Aditya Yadav regarding construction of Outer Ring Road in Budaun district, Uttar Pradesh.
- 20) Shri Ramashankar Rajbhar regarding need to ensure return of money to people duped by fraudulent companies and societies in Deoria district, Uttar Pradesh.
- 21) Shri Azad Kirti Jha regarding need to revive the Durgapur Industrial hub in West Bengal.
- 22) Shri Murasoli S. regarding need to enhance the compensation for the workers who die during engagement under Mahatma Gandhi National Rural Employment Guarantee (MGNREGS) Scheme.
- 23) Dr. Byreddy Shabari regarding need to address the gaps for effective implementation of education policies of Government by various Statutory Bodies.

- 24) Shri Naresh Ganpat Mhaske regarding need to ensure the return of Indian child from Germany who was taken away from her parents by Child Protection Services.
- 25) Smt. Shambhavi regarding need to allocate funds for Khagaria – Kusheshwar Asthan railway line project and ensure the completion of the project in a time bound manner.
- 26) Shri Navaskani K. regarding need to establish branches of Nationalized Banks and ATMs at different locations in Ramanathapuram Parliamentary Constituency.
- 27) Shri Joyanta Basumatary regarding need to improve mobile network services in Kokrajhar Parliamentary Constituency, Assam.
- 28) Shri Vishaldada Prakashbapu Patil regarding need to construct a dry port at Sangli in Maharashtra to promote export of agricultural produce of the region.

1.20 P.M.

7. Government Bill – Under Consideration

The Finance (No.2) Bill, 2024

Time Allotted: 10 Hrs.
Time Taken: 5 Hrs. 36 Mts.
Balance: 4 Hrs. 24 Mts.

The motion for consideration of the Bill was moved by Smt. Nirmala Sitharaman.

The following members took part in the debate:-

1. Dr. Amar Singh
2. Dr. Nishikant Dubey
3. Shri Neeraj Maurya
4. Ms. Mahua Moitra
5. Thiru Arun Nehru
6. Shri Lavu Sri Krishna Devarayalu
7. Shri Ramprit Mandal
8. Smt. Supriya Sule
9. Shri Deepender Singh Hooda
10. Shri Basavaraj Bommai
11. Shri Abhay Kumar Sinha
12. Smt. Shambhavi
13. Shri Ramashankar Rajbhar
14. Ms. S. Jothimani
15. Shri Anil Yeshwant Desai
16. Shri P.P. Chaudhary
17. Shri K.E. Prakash
18. Shri Y.S. Avinash Reddy

19. Shri R. Sachithanantham
20. Shri Tanuj Punia
21. Dr. D. Ravi Kumar
22. Shri Sudama Prasad
23. Shri Navaskani K.
24. Shri Rao Rajendra Singh

The discussion was not concluded.

7.01 P.M.

(Lok Sabha adjourned till 11.00 A.M., Wednesday, the 7th August, 2024.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, August 7, 2024/Sravana 16, 1946 (Saka)

No. 20

11.00 A.M.

1. Starred Questions

Starred Question Nos. 221–226 were orally answered. Replies to Starred Question Nos. 227–240 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2531–2780 were laid on the Table.

12.01 P.M.

3. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table:-

- (1) A copy of the Output Outcome Monitoring Framework for Central

Sector Schemes (Hindi and English versions) of the Ministry of Earth Sciences for the year 2024-2025.

- (2) A copy of the Annual Report (Hindi and English versions) of the Lokpal of India, New Delhi, for the year 2021-2022 under Section 48 of the Lokpal and Lokayuktas Act, 2013.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission, New Delhi, for the year 2023, under sub-section (3) of Section 14 of the Central Vigilance Commission Act, 2003.
- (5) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 2024 (Hindi and English versions) published in Notification No. G.S.R.203(E) in Gazette of India dated 15th March, 2024 under clause (5) of Article 320 of the Constitution.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) laid on the Table a copy each of the following statements (Hindi and English versions) showing Action taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Sixteenth and Seventeenth Lok Sabhas:-

SIXTEENTH LOK SABHA

- (1) Statement No. Fourth Session, 2015
XXXIII

SEVENTEENTH LOK SABHA

- (2) Statement No. XXIII First Session, 2019
- (3) Statement No. XVII Third Session, 2020

- | | | |
|------|---------------------|--------------------------|
| (4) | Statement No. XVIII | Fifth Session, 2021 |
| (5) | Statement No. XI | Eighth Session, 2022 |
| (6) | Statement No. VIII | Ninth Session, 2022 |
| (7) | Statement No. VI | Tenth Session, 2022 |
| (8) | Statement No. VI | Eleventh Session, 2023 |
| (9) | Statement No. III | Twelfth Session, 2023 |
| (10) | Statement No. III | Fourteenth Session, 2023 |
| (11) | Statement No. II | Fifteenth Session, 2024 |

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
 - (i) Appropriation Accounts of Ministry of Railways (Railway Board) for the year 2022-2023 (Part I-Review).
 - (ii) Appropriation Accounts of Ministry of Railways (Railway Board) for the year 2022-2023 (Part II-Dedicated Appropriation Accounts).
 - (iii) Appropriation Accounts of Railways in India for the year 2022-2023 (Part II-Dedicated Appropriation Accounts-Annexure-G)
 - (iv) Finance Accounts (Volumes I and II) - Government of Union Territory of Jammu and Kashmir for the year 2022-2023.
 - (v) Appropriation Accounts - Government of Union Territory of Jammu and Kashmir for the year 2022-2023.
 - (vi) Union Government – Appropriation Accounts (Postal Services) for the 2022-2023.
- (2) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-
 - (i) Report of the Comptroller and Auditor General of India – Union Government (Railways) (5 of 2024) (Compliance Audit) on

Management of Health Services in Indian Railways and Management of Parcel Services in Indian Railways for the year ended March, 2022.

- (ii) Report of the Comptroller and Auditor General of India – Union Government (Civil) – Subject Specific Compliance Audit Central Autonomous Bodies – (No. 3 of 2024) for the year ended March 2022;

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and Minister of State in the Ministry of Social Justice and Empowerment (Shri B. L. Verma) laid on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

- (1) The Removal of Licensing Requirements, Stocks Limits and Movement Restrictions on Specified Foodstuffs (Second Amendment) Order, 2024 published in Notification No. S.O. 2718(E) in Gazette of India dated 11th July, 2024.
- (2) The Removal of Licensing Requirements, Stocks Limits and Movement Restrictions on Specified Foodstuffs (First Amendment) Order, 2024 published in Notification No. S.O. 2403(E) in Gazette of India dated 21st June, 2024.

The Minister of State in the Ministry of Information and Broadcasting; and Minister of State in the Ministry of Parliamentary Affairs (Dr. L. Murugan) laid on the Table -

- (1) A copy of the Prasar Bharati (Broadcasting Corporation of India) Deputy Director of Administration (Amendment) Recruitment Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R. 364(E) in Gazette of India dated 4th July, 2024 under Section 34 of the

Prasar Bharati (Broadcasting Corporation of India) Act, 1990.

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 8 of the Cinematograph Act, 1952:-
 - (i) The Cinematograph (Adjudication of Penalty) Rules, 2024 published in Notification No. G.S.R. 317(E) in Gazette of India dated 7th June, 2024.
 - (ii) The Cinematograph (Certification) Rules, 2024 published in Notification No. G.S.R. 214(E) in Gazette of India dated 15th March, 2024.
- (3) A copy of Audited Annual Accounts (Hindi and English versions) of the Prasar Bharati, (Broadcasting Corporation of India) for the year 2022-2023.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry Coal; and Minister of State in the Ministry of Mines (Shri Satish Chandra Dubey) laid on the Table:-

- (1) A copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Ministry of Coal for the year 2024-2025.
- (2) A copy of the Coal Mines Pension (Amendment) Scheme, 2024 (Hindi and English versions) published in Notification No. G.S.R. 165(E) in Gazette of India dated 8th March, 2024 under Section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948.

The Minister of State in the Ministry of Food Processing Industries; and Minister of State in the Ministry of Railways (Shri Ravneet Singh) laid on the Table a copy of the Railway Servants (Discipline and Appeal) (Second Amendment) Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R. 409(E) in Gazette of India dated 16th July, 2024 under Article 309 of

the Constitution.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution (Smt. Nimuben Jayantibhai Bambhaniya) laid on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India- Union Government (20 of 2023) (Performance Audit) on 'Storage Management and Movement of Food grains by Food grains by Food Corporation of India' Ministry of Consumer Affairs, Food and Public Distribution for the year ended March, 2022 under Article 151(1) of the Constitution.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Minority Affairs; Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying (Shri George Kurian) laid on the Table a copy of the Haj Committee (Amendment) Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R. 369(E) in Gazette of India dated 5th July, 2024 under of sub-section (3) Section 44 of the Haj Committee Act, 2002.

4. Statements by Ministers

- (1) The Minister of State in the Ministry of Commerce and Industry; and Minister of State in the Ministry of Electronics and Information Technology (Shri Jitin Prasada) on behalf of the The Minister of Railways; Minister of Information and Broadcasting; and Minister of Electronics and Information Technology (Shri Ashwini Vaishnaw) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 48th Report of the Standing Committee on Communications and Information Technology on "Citizens' Data Security

and Privacy” pertaining to the Ministry of Electronics and Information Technology.

- (2) The Minister of State in the Ministry of Information and Broadcasting; and Minister of State in the Ministry of Parliamentary Affairs (Dr. L. Murugan) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations/observations contained in the 27th Report of the Standing Committee on Communications and Information Technology on ‘Ethical Standards in Media Coverage’ pertaining to the Ministry of Information and Broadcasting.
- (3) The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution (Smt. Nimuben Jayantibhai Bambhaniya) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 20th Report of the Standing Committee on Food, Consumer Affairs and Public Distribution on ‘Quality Control Cells (QCCs)’ pertaining to the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution.
- (4)[%] The Minister of Labour and Employment; and Minister of Youth Affairs and Sports (Dr. Mansukh Mandaviya) made a statement on disqualification of Indian Wrestler Vinesh Phogat under 50 kg category in Paris Olympics.

***12.53 P.M.**

5. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Smt. Malvika Devi regarding need to declare Sunabeda in Kalahandi district of Odisha, a Tiger reserve forest.
- 2) Dr. Bholu Singh regarding need to amend the admission guidelines 2024-2025 of Kendriya Vidyalaya Sangathan.
- 3) Dr. Nishikant Dubey regarding need to expedite establishment of Sainik School in Godda/Deoghar, Jharkhand.
- 4) Shri Khagen Murmu regarding establishment of airport in Maldah Parliamentary Constituency, West Bengal.
- 5) Shri Vijay Kumar Dubey regarding establishment of educational institutes for higher & professional education in Kushinagar Parliamentary Constituency, Uttar Pradesh.
- 6) Shri Janardan Mishra regarding establishment of a Navodaya Vidyalaya in Mauganj district, Madhya Pradesh.
- 7) Dr. Sambit Patra regarding need to take comprehensive measures to revive the traditional applique work (Chandua) of Pipili in Puri, Odisha.
- 8) Dr. Sanjay Jaiswal regarding protection of crops from damage caused by Nilgai in Bihar.
- 9) Shri Bibhu Prasad Tarai regarding need for construction of sea-wall along the East coast stretch from Ganjam to Balasore in Odisha.

*From 12.06 P.M. to 12.53 P.M., Members raised matters of urgent public importance.

- 10) Shri Ramvir Singh Bidhuri regarding widening of Master Plan road passing through Jaunapur-Madi area in South Delhi Parliamentary Constituency.
- 11) Shri Rodmal Nagar regarding establishment of processing industries in Rajgarh Parliamentary Constituency based on crops produced in the region.
- 12) Shri Kali Charan Singh regarding extension of electricity connection to villages under Lawalong Block in Chatra Parliamentary Constituency, Jharkhand.
- 13) Smt. Sangeeta Kumari Singh Deo regarding need to establish an Agriculture college in Balangir, Odisha.
- 14) Shri Ashok Kumar Rawat regarding need to expedite construction of R.O.B. near Sandila Railway Station in Misrikh Parliamentary Constituency, Uttar Pradesh.
- 15) Prof. Varsha Eknath Gaikwad regarding need to review the funnel height policy to enable redevelopment projects coming under Airport Funnel Zone.
- 16) Shri Sher Singh Ghubaya regarding menace of stray dogs in Punjab.
- 17) Shri Shafi Parambil regarding need to provide a special package for Vilangad region in Vadakara Parliamentary Constituency, Kerala affected by landslides.
- 18) Adv. Adoor Prakash regarding need to increase the number of minimum employment days in a financial year alongwith revision of working hours under Mahatma Gandhi National Rural Employment Guarantee Scheme.
- 19) Shri Chamala Kiran Kumar Reddy regarding need for construction of foot over-bridges and underpasses on National Highway 65 and 163 in Bhongir Parliamentary Constituency in Telangana.

- 20) Shri Daroga Prasad Saroj regarding power situation in Lalganj Parliamentary Constituency and also non-payment of wages under MGNREGS in a time-bound manner to labourers.
- 21) Shri Rajeev Rai regarding need to run intercity train from Dohrighat in Mau district to Allahabad in Uttar Pradesh and also run trains from Mau to Mumbai, Chennai and Bengaluru and increase the frequency of Mau – Delhi railway service.
- 22) Prof. Sougata Ray regarding need to increase allocation for Bengal Chemicals and Pharmaceutical Works and Bengal Immunity in West Bengal.
- 23) Smt. Pratima Mondal regarding need to allocate funds for reconstruction of road from Dakhsin Barasat Railway Station PWD road to Dhruvchand Halder College in West Bengal.
- 24) Smt. Kanimozhi Karunanidhi regarding need to take measures to increase the height of platforms of railway stations in Thoothukkudi Parliamentary Constituency through which Pearl City Express is enrooted.
- 25) Shri Abhay Kumar Sinha regarding need to provide stoppage of train No. 13151/52 at Paraiya Railway Station and extend the train No. 12836 upto Gaya in Bihar.
- 26) Dr. Rajkumar Sangwan regarding need to establish an AIIMS in Bagpat Parliamentary Constituency, Uttar Pradesh.
- 27) Shri Amra Ram regarding payment of crop insurance claims of farmers of Churu, Hanumangarh, Sikar and Nagaur in Rajasthan.
- 28) Shri Hanuman Beniwal regarding establishment of Kendriya Vidyalaya in Nagaur Parliamentary Constituency, Rajasthan.

12.54 P.M.

6. The Government Bill – Passed

The Finance (No.2) Bill, 2024

Time Allotted: 10 Hrs.
Time Taken: 10 Hrs. 59 Mts.

Further discussion on the motion for consideration of the Bill moved by Smt. Nirmala Sitharaman, continued.

The following members took part in the debate:-

1. Shri Jagdambika Pal
2. Shri Muhammed Hamdullah Sayeed
3. Shri Ravindra Dattaram Waikar
4. Shri Mukeshkumar Chandrakaant Dalal
5. Shri K. Subbarayan
6. Shri Balashowry Vallabhaneni
7. Shri Kalyan Banerjee
8. Dr. Kalanidhi Veeraswamy
9. Km. Sudha R.
10. Shri Rajiv Pratap Rudy
11. Shri Ram Shiromani Verma
12. Dr. Alok Kumar Suman
13. Shri N.K. Premachandran
14. Shri Gurmeet Singh Meet Hayer
15. Shri Madhavaneni Raghunandan Rao
16. Shri Asaduddin Owaisi
17. Shri Rajesh Ranjan Alias Pappu Yadav
18. Shri Shafi Parambil
19. Smt. Harsimrat Kaur Badal

20. Shri Hanuman Beniwal
21. Shri Patel Umeshbhai Babubhai
22. Adv. Chandra Shekhar
23. Shri Vishaldada Prakashbapu Patil
24. Shri Anand Bhadauriya
25. Shri Brijendra Singh Ola

Smt. Nirmala Sitharaman replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 4 was adopted, as amended.

Clauses 5 to 23 were adopted.

Clause 24 was adopted, as amended.

Clauses 25 to 28 were adopted.

Clause 29 was adopted.

Clause 30 was adopted, as amended.

Clauses 31 and 32 were adopted.

Clause 33 was adopted.

Clause 34 was adopted.

Clause 35 was adopted.

Clause 36 to 43 were adopted.

Clause 44 was adopted, as amended.

Clause 45 was adopted, as amended.

Clause 46 was adopted.

Clause 47 was adopted, as amended.

Clause 48 was adopted.

Clause 49 was adopted, as amended.

Clause 50 was adopted, as amended.

Clause 51 was adopted, as amended.

Clauses 52 to 90 were adopted.

Clause 91 was adopted, as amended.

Clauses 92 to 105 were adopted.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 33 to the Finance (No.2) Bill, 2024 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clause 105A was adopted.

New Clause 105A was also adopted.

Clause 106 was adopted, as amended.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 35 to the Finance (No.2) Bill, 2024 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clauses 106A, 106B and 106C was adopted.

New Clauses 106A, 106B and 106C were also adopted.

Clauses 107 to 154 were adopted.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 36 to the Finance (No.2) Bill, 2024 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clauses 154A, 154B and 154C was adopted.

New Clauses 154A, 154B and 154C were also adopted.

Clause 155 was adopted.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 37 to the Finance (No.2) Bill, 2024 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clauses 155A was adopted.

New Clause 155A was also adopted.

Clauses 156 and 157 were adopted.

Smt. Nirmala Sitharaman moved the following motion under Rule 388 :-

"That this House do suspend clause (i) of Rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an

amendment shall be within the scope of the Bill and relevant to the subject matter of the clauses to which it relates, in its application to the Government amendment No. 38 to the Finance (No.2) Bill, 2024 and that this amendment may be allowed to be moved".

The motion was adopted.

An amendment for insertion of new clauses 158, 159 and 160 was adopted.

New Clauses 158, 159 and 160 were also adopted.

The First Schedule was adopted, as amended.

The Second Schedule and the Third Schedule were adopted.

The Fourth Schedule was adopted, as amended.

The Fifth Schedule and the Sixth Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed, was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill, as amended, was passed.

6.26 P.M.

(Lok Sabha adjourned till 11.00 A.M., Thursday, the 8th August, 2024.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, August 8, 2024/Sravana 17, 1946 (Saka)

No. 21

11.00 A.M.

1. Starred Questions

Starred Question Nos. 241–246 were orally answered. Replies to Starred Question Nos. 247–260 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2761–2990 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The Minister of Social Justice and Empowerment (Dr. Virendra Kumar) laid on the Table a copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Department of Social Justice and Empowerment, Ministry of Social Justice and Empowerment for the year 2024-2025.

The Minister of State (Independent Charge) of the Ministry of Law and Justice; and Minister of State in the Ministry of Parliamentary Affairs (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Power; and Minister of

State in the Ministry of New and Renewable Energy (Shri Shripad Yesso Naik) laid on the Table:-

- (1) A copy of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Third Amendment) Regulations, 2023 (Hindi and English versions) published in Notification No. L-1/236/2018/CERC in Gazette of India dated 26th December, 2023 under of Section 179 of the Electricity Act, 2003.
- (2) A copy each of the following papers (Hindi and English versions) issued under Section 14 of the Energy Conservation Act, 2001:-
 - (i) S.O.2784(E) published in Gazette of India dated 16th July, 2024, making certain amendments in the Notification No. S.O.1897(E) dated 26th May, 2016.
 - (ii) S.O.2785(E) published in Gazette of India dated 16th July, 2024, making certain amendments in the Notification No. S.O.1221(E) dated 14th March, 2023.
 - (iii) S.O.2794(E) published in Gazette of India dated 18th July, 2024, making certain amendments in the Notification No. S.O.2528 (E) dated 8th August, 2017.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary) laid on the Table a copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (1) Report of the Comptroller and Auditor General of India – Union Government (Railways) (No. 4 of 2024) (Compliance Audit) for the year ended March, 2022.
- (2) Report of the Comptroller and Auditor General of India – Union Government (No. 1 of 2024) on Compliance of the Fiscal Responsibility and Budget Management Act, 2003, Department of Economic Affairs, Ministry of

Finance, for the year 2021-2022.

- (3) Report of the Comptroller and Auditor General of India – Union Government (No. 7 of 2024) (Indirect Taxes – Goods and Services Tax) Department of Revenues, for the year ended March, 2022.
- (4) Report of the Comptroller and Auditor General of India – Union Government (Railways) (No. 6 of 2024)-Performance Audit - Energy Management in Train Operations and Renewable Energy Initiatives in Indian Railways, for the year ended March, 2022.
- (5) Report of the Comptroller and Auditor General of India – Union Government (Civil) (No. 8 of 2024) (Compliance Audit Observations) for the year ended March, 2022.

The Minister of State in the Ministry of Petroleum and Natural Gas; and Minister of State in the Ministry of Tourism (Shri Suresh Gopi) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Petroleum and Natural Gas Regulatory Board, New Delhi, for the year 2022-2023, alongwith Audited Accounts.
- (2) A copy of the Oil Industry Development Board Staff Provident Fund (Amendment) Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R. 249(E) in Gazette of India dated 22nd April, 2024 under sub-section (3) of Section 31 of the Oil Industry (Development) Act, 1974.

The Minister of State in the Ministry of Road Transport and Highways (Shri Ajay Tamta) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-
 - (i) S.O.588(E) published in Gazette of India dated 9th February, 2024, notifying user fee for the project of 2LPS/4 lane Section of

Ahmednagar Kinetic Chowk to Vasunde Phata Section of National Highway-160 in the State of Maharashtra.

- (ii) S.O.589(E) published in Gazette of India dated 9th February, 2024, notifying user fee for the project of 2LPS/4 lane Section of Mantha Taluka Border to Partur Section from design of National Highway-548C in the State of Maharashtra.
- (iii) S.O.590(E) published in Gazette of India dated 9th February, 2024, notifying user fee for the project of two lane of Mangrulpir-Mahan Section from design Section of National Highway-161A in the State of Maharashtra.
- (iv) S.O.591(E) published in Gazette of India dated 9th February, 2024, notifying user fee for the project of 2LPS/4 lane Section of Bodhwad-Muktainagar-Barhanpur Section from of National Highway-753L in the State of Maharashtra.
- (v) S.O.592(E) published in Gazette of India dated 9th February, 2024, notifying user fee for the project of four or more lane Section of Meerut-Najibabad Section from design of National Highway-34 (Old National Highway-119) in the State of Uttar Pradesh.
- (vi) S.O.593(E) published in Gazette of India dated 9th February, 2024, notifying user fee for the project of four or more lane Section of Kanhauli-Ramnagar Section from design of National Highway-131G in the State of Bihar.
- (vii) S.O.672(E) published in Gazette of India dated 13th February, 2024, notifying user fee for the project of four or more lane Section of Alandi Palkhi Marg Section of National Highways-965 in the State of Maharashtra.
- (viii) S.O.673(E) published in Gazette of India dated 13th February, 2024,

notifying user fee for the project of four lane of Dhangaon to Boregaon Section from design of National Highway 347BG and 753L in the State of Madhya Pradesh.

- (ix) S.O.1015(E) published in Gazette of India dated 4th March, 2024, notifying user fee for the stretch of two-lane with paved shoulder of entire National Highway-333B (the highway starting from its junction with NH-33 at Munger and terminating at its junction with NH No. 31 at Khagaria in the State of Bihar.
- (x) S.O.1062(E) published in Gazette of India dated 5th March, 2024, notifying user fee for the project of two lane with paved shoulder of Mangaon-Mhalsa-Dighi Port Section from design of National Highway-753F in Maharashtra State.
- (xi) S.O.1063(E) published in Gazette of India dated 5th March, 2024, notifying user fee for the project of four or more lane Section of Hariharganj-Near Parwa more Section from Design of National Highway-98 in the States of Bihar and Jharkhand.
- (xii) S.O.1168(E) published in Gazette of India dated 8th March, 2024, notifying user fee bearing S.O. 280(E) dated 20th January, 2021 for the project of Muzaffanagar-Haridwar Section from design of National Highway-58 (New NH-334) in the State of Uttarakhand.
- (xiii) S.O.1170(E) published in Gazette of India dated 8th March, 2024, notifying user fee for the project of four or more lane from design of Section of National Highway -30 in the State of Chhattisgarh.
- (xiv) S.O.1312(E) published in Gazette of India dated 13th March, 2024, notifying user fee for the project of four laning of Mandi Dabwali to Chautala Section from of New National Highway -54 in the States of Haryana & Punjab.

- (xv) S.O.1314(E) published in Gazette of India dated 13th March, 2024, notifying user fee for the project of two lane with paved shoulder of Kundal to Jhadol Section from design of National Highway -58E in the State of Rajasthan.
- (xvi) S.O.1315(E) published in Gazette of India dated 13th March, 2024, notifying user fee for the project of four lane Section of Loha to Waranga from design chainage of National Highway-361 in the State of Maharashtra.
- (xvii) S.O.1316(E) published in Gazette of India dated 13th March, 2024, notifying user fee for the project of four laning of Galgalia to Bahadurganj Section from design of National Highway-327E in the State of Bihar.
- (xviii) S.O.1332(E) published in Gazette of India dated 13th March, 2024, notifying user fee for the project of four or more lane Section of Takarkhed Bhagile – Jalna from of National Highway-753A in the State of Maharashtra.
- (xix) S.O.1380(E) published in Gazette of India dated 15th March, 2024, notifying user fee for the project of four lane of Kota Bypass of National Highway-76 on Tolling, Operation, Maintenance and Transfer mode in the State of Rajasthan.
- (xx) S.O.1381(E) published in Gazette of India dated 15th March, 2024, notifying user fee for the project of four lane of Ranchi – Jamshedpur Section from design of National Highway -33 in the State of Jharkhand.
- (xxi) S.O.1500(E) published in Gazette of India dated 21st March, 2024, notifying user fee for the project of four lane of Lalitpur-Sagar-Lakhnadon Section of National Highway-44 in the States of Uttar

Pradesh and Madhya Pradesh on Tolling, Operation, Maintenance and Transfer basis.

- (xxii) S.O.1501(E) published in Gazette of India dated 21st March, 2024, notifying user fee for the project of four lane of Gwalior- Jhansi Section of National Highway-44 in the State of Uttar Pradesh and Madhya Pradesh on Tolling, Operation, Maintenance and Transfer mode.
- (xxiii) S.O.1502(E) published in Gazette of India dated 21st March, 2024, notifying user fee for the project of four lane of Binjabahal-Teleibani Section from of National Highway-49 in the State of Odisha.
- (xxiv) S.O.1503(E) published in Gazette of India dated 21st March, 2024, notifying user fee for the project of four laning of Chichra – Kharagpur Section of National Highway-49 (old NH-6) in the State of West Bengal on InvIT basis.
- (xxv) S.O.1504(E) published in Gazette of India dated 21st March, 2024, notifying user fee for the project of four or more lane of Delhi – Hapur of NH-9 in the Union Territory of Delhi and State of Uttar Pradesh on Tolling, Operation, Maintenance and Transfer mode.
- (xxvi) S.O.1505(E) published in Gazette of India dated 21st March, 2024, notifying User fee for the project of 6/8 lane of Delhi- Meerut Expressway on Nizamuddin Bridge on National Highway-9 in the Union Territory of Delhi and State of Uttar Pradesh on Tolling, Operation, Maintenance and Transfer mode.
- (xxvii) S.O.1536(E) published in Gazette of India dated 22nd March, 2024, notifying user fee for the project of four lane of Rewa-Katni-Jabalpur Section of National Highway-30 in the State of Madhya Pradesh on InvIT basis.

- (xxviii) S.O.1537(E) published in Gazette of India dated 22nd March, 2024, notifying user fee for the project of four lane of Lakhnadon – Khawasa Section of National Highway-44 in the State of Madhya Pradesh on InvIT basis.
- (xxix) S.O.1539(E) published in Gazette of India dated 22nd March, 2024, notifying user fee for the project of four lane of Kaljhar – Pattacharkuchi of National Highway-27 in the State of Assam on InvIT basis.
- (xxx) S.O.1568(E) published in Gazette of India dated 27th March, 2024, notifying user fee for the project of four or more lane of Allahbad Bypass Section of NH-19 in the State of Uttar Pradesh.
- (xxxii) S.O.1569(E) published in Gazette of India dated 27th March, 2024, notifying user fee for the project of four lane of Kachugaon – Rakhaldubi Bus Junction section of National Highway -27 and Rakhaldubi bus Junction – Kalijhar Section of National Highway -27 in the State of Assam on InvIT mode.
- (xxxiii) S.O.1570(E) published in Gazette of India dated 27th March, 2024, notifying user fee for the project of four lane of Rewa – Katni Section of National Highway-30 in the State of Madhya Pradesh on InvIT mode.
- (xxxiiii) S.O.1571(E) published in Gazette of India dated 27th March, 2024, notifying user fee for the project of four lane of Jabalpur – Lakhnadon Section of National Highway -34 in the State of Madhya Pradesh on InvIT mode.
- (xxxv) S.O.1572(E) published in Gazette of India dated 27th March, 2024, notifying the project of four or more lane of Orai – Barah Section of National Highway-25 in the State of Uttar Pradesh on InvIT basis.

- (xxxv) S.O.1575(E) published in Gazette of India dated 28th March, 2024, notifying user fee for the project of four lane of Chitradurga – Hubli Section of National Highway-48 in the State of Karnataka on InvIT mode.
- (xxxvi) S.O.1576(E) published in Gazette of India dated 28th March, 2024, notifying user fee for the project of four lane of Katni – Jabalpur – Lakhnadon Section of National Highway-30 (old NH – 7) in the State of Madhya Pradesh on InvIT mode.
- (xxxvii) S.O.1584(E) published in Gazette of India dated 28th March, 2024, notifying user fee for the project of four or more lane of Shamlaji – Motachiloda – Nanachiloda Section of National Highway - 48 in the State of Gujarat.
- (xxxviii) S.O.2198(E) published in Gazette of India dated 5th June, 2024, notifying user fee for the project of 2/4 lane Section of Satna-Maihar Section of National Highway 135 BG along with cross road to connect the highway -135 BG to highway -39 & Loop-1, Ramp-1, Ramp-2 to connect National Highway -135BG to National Highway -30 in the State of Madhya Pradesh.
- (xxxix) S.O.2199(E) published in Gazette of India dated 5th June, 2024, notifying user fee for the project of four lane of Ahmednagar-Ghogargaon-Ahmednagar/Solapur District Border Section of National Highway -561A in the State of Maharashtra.
- (xl) S.O.2200(E) published in Gazette of India dated the 5th June, 2024, notifying user fee for the project of four and more lane of Jaipur-Kishangarh Section of National Highway-8 (New NH-48) in the State of Rajasthan.
- (xli) S.O.2201(E) published in Gazette of India dated 5th June, 2024,

notifying user fee for the project of Indore-Gujarat/MP Border Section on National Highway-47 (old NH – 59) in the State of Madhya Pradesh on EPC mode.

- (xlii) S.O.2202(E) published in Gazette of India dated 5th June, 2024, notifying user fee for the project of four and more lane of Indore-Gujarat/MP Border Section on National Highways-59 in the State of Madhya Pradesh on BOT Toll basis.
- (xliii) S.O.2203(E) published in Gazette of India dated the 5th June, 2024, notifying user fee for the project of four and more lane of Talaja-Mahuva-Kagavadar Section of National Highways-8E in the State of Gujarat.
- (xliv) S.O.2204(E) published in Gazette of India dated 5th June, 2024, notifying user fee for the project of Birur to Shivamogga Section of Old National Highway-206 and New National Highway No. 69 in the State of Karnataka.
- (xlv) S.O.2211(E) published in Gazette of India dated 6th June, 2024, notifying user fee for the project of 2/4 lane Section of Chandwad to Manmad Section of National Highway 752G in the State of Maharashtra.
- (xlvi) S.O.2212(E) published in Gazette of India dated 6th June, 2024, notifying user fee for the project of two lane of Ken River near Amanganj to Start of Pawai Bypass Section of National Highway-43 Extn in the State of Madhya Pradesh.
- (xlvii) S.O.2233(E) published in Gazette of India dated 11th June, 2024, notifying user fee for the project of Numaligarh to Jorhat Section of National Highway-37 (Old) including Dergaon Town Section in the State of Assam.

- (xlviii) S.O.2234(E) published in Gazette of India dated 11th June, 2024, notifying user fee for the project of four or more lane of Una-Kodinar Section National Highway -51 (old NH – 8E) in the State of Gujarat.
- (xlix) S.O.2239(E) published in Gazette of India dated 11th June, 2024, notifying user fee for the project of Gulganj to Katni Road Section of National Highway-43 Extn in the State of Madhya Pradesh.
- (l) S.O.2253(E) published in Gazette of India dated 12th June, 2024, notifying user fee for the project of 2LPS/4 lane of Umariya-Shahdol Section of National Highway-43 (old NH No. 78) in the State of Madhya Pradesh.
- (li) S.O.2254(E) published in Gazette of India dated 12th June, 2024, notifying user fee for the project of four laning of Barhi- Koderma Section of National Highway -31 in the State of Jharkhand.
- (lii) S.O.2371(E) published in Gazette of India dated 20th June, 2024, notifying user fee for the project of two lane of Meensurutti to Chidambaram of National Highway -227 (NH No. 81) in the State of Tamil Nadu.
- (liii) S.O.2372(E) published in Gazette of India dated 20th June, 2024, notifying user fee for the project of 2LPS/4 lane of Piprakothi-Motihari-Raxaul Section on National Highway -28A in the State of Bihar.
- (liv) S.O.2489(E) published in Gazette of India dated 28th June, 2024, notifying user fee for the project of 2LPS/4 lane of Nagarjuna Sagar Dam to Davulapally Section of National Highway -565 in the State of Andhra Pradesh.
- (lv) S.O.2582(E) published in Gazette of India dated 4th July, 2024, notifying user fee for the project of 2LPS/4 lane of Yadgir Bypass to

- Andhra Border of National Highway-150 in the State of Karnataka.
- (lvi) S.O.2583(E) published in Gazette of India dated 4th July, 2024, notifying user fee for the project of two lane of Bowdara-Vizianagram Section of NH-516E in the State of Andhra Pradesh.
- (lvii) S.O.2792(E) published in Gazette of India dated 16th July, 2024, notifying user fee for the project of 2LPS/4 lane of Ajmer-Nagaur Section of National Highways-89 (New NH - 58) in the State of Rajasthan.
- (2) A copy each of the following notifications (Hindi and English versions) under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988:-
- (i) The Central Motor Vehicles (Tenth Amendment) Rules, 2023 published in Notification No. G.S.R.886(E) in Gazette of India dated 8th December, 2023 together with an explanatory memorandum and also a corrigendum thereto published in Notification No. G.S.R.899(E) dated 18th December, 2023.
- (ii) The Central Motor Vehicles (First Amendment) Rules, 2024 published in Notification No. G.S.R.27(E) in Gazette of India dated 5th January, 2024, together with an explanatory memorandum.
- (iii) The Motor Vehicles (Third Party Insurance Base Premium and Liability) Amendment Rules, 2024 published in Notification No. G.S.R.32(E) in Gazette of India dated 5th January, 2024, together with an explanatory memorandum.
- (iv) The Central Motor Vehicles (Second Amendment) Rules, 2024 published in Notification No. G.S.R.38(E) in Gazette of India dated 15th January, 2024, together with an explanatory memorandum.
- (v) The Central Motor Vehicles (Third Amendment) Rules, 2023 published in Notification No. G.S.R.141(E) in Gazette of India dated 28th

- February, 2024, together with an explanatory memorandum.
- (vi) The Central Motor Vehicles (Fourth Amendment) Rules, 2024 published in Notification No. G.S.R.159(E) in Gazette of India dated 6th March, 2024, together with an explanatory memorandum.
 - (vii) The Central Motor Vehicles (Fifth Amendment) Rules, 2024 published in Notification No. G.S.R.163(E) in Gazette of India dated 8th March, 2024, together with an explanatory memorandum.
 - (viii) The Central Motor Vehicles (Sixth Amendment) Rules, 2024 published in Notification No. G.S.R.174(E) in Gazette of India dated 11th March, 2024, together with an explanatory memorandum.
 - (ix) S.O.1306(E) published in Gazette of India dated 12th March, 2024 making certain amendments in Notification No. S.O.444(E) dated 12th June, 1989, together with an explanatory memorandum.
 - (x) The Central Motor Vehicles (Seventh Amendment) Rules, 2024 published in Notification No. G.S.R.195(E) in Gazette of India dated 14th March, 2024, together with an explanatory memorandum.
 - (xi) The Central Motor Vehicles (Registration and Functions of Vehicles Scrapping Facility) Amendment Rules, 2024 published in Notification No. G.S.R.212(E) in Gazette of India dated 15th March, 2024, together with an explanatory memorandum.
 - (xii) The Central Motor Vehicles (Eighth Amendment) Rules, 2024 published in Notification No. G.S.R.354(E) in Gazette of India dated 28th June, 2024, together with an explanatory memorandum.
 - (xiii) The Central Motor Vehicles (Ninth Amendment) Rules, 2024 published in Notification No. G.S.R.407(E) in Gazette of India dated 16th July, 2024, together with an explanatory memorandum.
- (3) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (2) above.

The Minister of State in the Ministry of Corporate Affairs; Minister of State in the Ministry of Road Transport and Highways (Shri Harsh Malhotra) laid on the Table a copy each of the following papers (Hindi and English versions):-

- (1) Detailed Demands for Grants of the Ministry of Corporate Affairs for the year 2024-2025.
- (2) Output Outcome Monitoring Framework of the Ministry of Corporate Affairs for the year 2024-2025.

4. Report of Business Advisory Committee

Shri Arjun Ram Meghwal on behalf of Shri Kiren Rijiju presented the Third Report of the Business Advisory Committee.

5. Motion for Election of two Members to the Agricultural and Processed Food Products Export Development Authority (APEDA)

Shri Jitin Prasada on behalf of Shri Piyush Goyal moved the following motion :-

“That in pursuance of clause (d) of sub-section (4) of Section 4 of the Agricultural and Processed Food Products Export Development Authority (APEDA) Act, 1985 read with Rule 3 of APEDA Rules, 1986, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members of the Agricultural and Processed Food Products Export Development Authority (APEDA) subject to the other provisions of the said Act and the Rules made thereunder.”

The motion was put to vote and adopted.

6. Motion for Election of two Members to the Tobacco Board

Shri Jitin Prasada on behalf of Shri Piyush Goyal moved the following motion :-

“That in pursuance of clause (b) of sub-section (4) of Section 4 of the Tobacco Board Act, 1975, read with Rule 4 of the Tobacco Board Rules, 1976, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Tobacco Board, subject to the other provisions of the said Act and the Rules made thereunder.”

The motion was put to vote and adopted.

7. Motion for Election of Six Members of Lok Sabha to the Court of Aligarh Muslim University

Shri Arjun Ram Meghwal on behalf of Shri Dharmendra Pradhan moved the following motion :-

“That in pursuance of sub-clause (xxiv) of clause 1 and clause 2 of Statute 14 of the Statutes of Aligarh Muslim University Act, 1920, the members of this House do proceed to elect, in such manner as the Speaker may direct, six members from amongst themselves to serve as members of the Court of Aligarh Muslim University, subject to the other provisions of the said Statutes.”

The motion was put to vote and adopted.

8. Motion for Election of one Member of Lok Sabha to the Committee on Official Language

Shri Nityanand Rai on behalf of Shri Amit Shah moved the following motion :-

“That in pursuance of sub-section 2 of Section 4 of the Official Languages Act, 1963, the members of this House do proceed to elect, in such manner, as the Speaker may direct, one member from amongst themselves to serve as member of the Committee on Official Language vice Shri Manoj Tiwari resigned, in accordance with the system of proportional representation by means of the single transferable vote, subject to the other provisions of the said Act and the Rules made thereunder.”

The motion was put to vote and adopted.

***1.03 P.M.**

9. Government Bills – Introduced

(i) The Waqf (Amendment) Bill, 2024

Shri Kiren Rijju sought leave of the House to introduce the Waqf (Amendment) Bill, 2024.

The following members opposed the introduction of the Bill and sought clarifications from the Minister:-

1. Shri K.C. Venugopal
2. Shri Mohibullah
3. Shri Sudip Bandyopadhyay
4. Smt. Kanimozhi Karunanidhi
5. Smt. Supriya Sule

*From 12.05 P.M. to 1.03 P.M., Members raised matters of urgent public importance.

6. Shri E.T. Mohammed Basheer
7. Shri K. Radhakrishnan
8. Shri N.K. Premachandran
9. Shri Thirumaavalavan Tholkappiyan
10. Shri Asaduddin Owaisi
11. Shri Imran Masood
12. Shri Akhilesh Yadav
13. Shri Kalyan Banerjee
14. Shri Mian Altaf Ahmad
15. Shri P.V. Midhun Reddy
16. Shri K. Subbarayan
17. Shri Gaurav Gogoi

The following members made submission on the Bill:-

1. \$Shri Rajiv Ranjan Singh alias Lalan Singh
2. Shri G.M. Harish Balayogi
3. Dr. Shrikant Eknath Shinde

The Minister of Parliamentary Affairs; and Minister of Minority Affairs (Shri Kiren Rijju) replied to the clarificatory questions asked by the Members.

The Minister of Parliamentary Affairs; and Minister of Minority Affairs (Shri Kiren Rijju) requested that after introduction, the Bill may be referred to a Joint Parliamentary Committee of both the Houses for thorough examination and discussion.

Thereupon, the Speaker observed[#] that after consulting all the Leaders of Parties, a Joint Parliamentary Committee will be constituted.

Thereafter, the motion was adopted and the Bill was introduced.

\$ Minister of Panchayati Raj; and Minister of Fisheries, Animal Husbandry and Dairying

[#]At 3.19 P.M. Original in Hindi. For details, please see the debates of the day.

3.12 P.M.

(ii) *The Mussalman Wakf (Repeal) Bill, 2024*

Shri Kiren Rijju sought leave of the House to introduce the Waqf (Amendment) Bill, 2024.

Prof. Sougata Ray opposed the introduction of the Bill and sought clarifications from the Minister.

Thereafter, the motion was adopted and the Bill was introduced.

3.22 P.M.

10. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Kripanath Mallah regarding need to include Bishnupriya Manipuri community of Assam in the list of Other Backward Classes (OBCs).
- 2) Shri Alok Sharma regarding violation of terms of lease agreement of land of BHEL, Bhopal leased out to industrialists.
- 3) Shri Ajay Bhatt regarding need to re-establish Indian Veterinary Research Institute in Mukteshwar, Nainital district, Uttarakhand.
- 4) Shri Brijmohan Agrawal regarding special package for people who suffered economic loss due to flooding from dam in Raipur Parliamentary Constituency, Chhattisgarh.
- 5) Smt. Daggubati Purandeswari regarding need to acknowledge Rajahmundry in Andhra Pradesh as a heritage city and include the same under HRIDAY Scheme.

- 6) Shri Ramesh Awasthi regarding need to make operational two shifts of Air Traffic Control system in Kanpur airport.
- 7) Shri Rajpalsinh Mahendrasinh Jadav regarding development of Lunavada Railway station in Panchamaharaj Parliamentary Constituency, Gujarat.
- 8) Shri Shashank Mani regarding development of temples in small districts and promotion of Sanskrit language.
- 9) Shri Haribhai Patel regarding need to start a scheme for free treatment of children with type – 1 diabetes.
- 10) Shri Arvind Dharmapuri regarding need to expedite completion of railway projects in Nizamabad Parliamentary Constituency and reinstatement of Nizamabad-bound discontinued trains.
- 11) Smt. Mahima Kumari Mewar regarding need to establish a Kendriya Vidyalaya in Rajasmand District Headquarters, Rajasthan.
- 12) Dr. Mohammad Jawed regarding need for establishment of a health and research institute like AIIMS in Kishanganj, Bihar.
- 13) Adv. Dean Kuriakose regarding need for amendment of Wildlife Act alongwith comprehensive measures to protect the life and property of farmers from menace of wild animals.
- 14) Dr. Mallu Ravi regarding need to provide financial assistance for development of various infrastructure Projects in Ranga Reddy district, Telangana.
- 15) Shri Gurjeet Singh Aujla regarding need to review the decision to impose 200% duty on Indo-Pak trade through Wagah Border.
- 16) Ms. Iqra Choudhary regarding need to set up a Trauma Centre in Shamli district, Uttar Pradesh.

- 17) Shri Dharmendra Yadav regarding need to repair the roads excavated during laying of pipelines under "Har Ghar Nal Se Jal" Scheme in Azamgarh Parliamentary Constituency, Uttar Pradesh.
- 18) Shri K. E. Prakash regarding need to take steps to eliminate Water Hyacinth from river Cauvery alongwith measures to make the river pollution- free including construction of embankment along the said river in Tamil Nadu.
- 19) Shri G. M. Harish Balayogi regarding need to set up a National Coir Training and Design Centre in Dr. B.R. Ambedkar Konaseema district of Andhra Pradesh.
- 20) Shri Sunil Kumar regarding need to establish a 'Champaran Sangrahalay' in Lauria in Valmikinagar Parliamentary Constituency, Bihar.
- 21) Shri Dileshwar Kamait regarding establishment of Kendriya Vidyalaya at SSB Camp at Birpur in Supaul Parliamentary constituency, Bihar.
- 22) Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar regarding need to expedite construction of NH 65 in Osmanabad Parliamentary Constituency, Maharashtra.
- 23) Smt. Supriya Sule regarding need to expedite approval of applications of pensioners who opted for enhanced coverage under Employees' Provident Fund Organization (EPFO) Pension.
- 24) Shri Sudama Prasad regarding refund of money to investors who invested in various schemes of Shara Company.
- 25) Com. Selvaraj V regarding need to expedite the process of acquisition of land in Karuvadikuppam village in Puducherry acquired for establishment and expansion of Coast Guard Unit by Indian Navy.

3.22 P.M.

11. Government Bill – Under Consideration

The Bhartiya Vayuyan Vidheyak, 2024

Time Allotted: 3 Hrs.
Time Taken: 4 Hrs. 49 Mts.

The motion for consideration of the Bill was moved by Shri Rammohan Naidu Kinjarapu.

The following members took part in the debate:-

1. Shri Adoor Prakash
2. Shri Rajiv Pratap Rudy
3. Shri Rajeev Rai
4. Prof. Sougata Ray
5. Shri C.N. Annadurai
6. Shri Magunta Sreenivasulu Reddy
7. Shri Dileshwar Kamait
8. Shri Shrirang Appa Chandu Barne
9. Shri Bajrang Manohar Sonwane
10. Shri Kishori Lal
11. Shri Ganesh Singh
12. Shri Abhay Kumar Sinha
13. Shri Rajesh Ranjan alias Pappu Yadav
14. Shri R. Sachithanantham
15. Shri Malvinder Singh Kang
16. Shri Vijay Kumar Dubey
17. Thiru Dayanidhi Maran
18. Dr. M.P. Adussamad Samadani

19. Dr. Rajkumar Sangwan
20. Shi Ramesh Awasthi
21. Com. V. Selvaraj
22. Dr. D. Ravi Kumar
23. Shri N.K. Premachandran
24. Adv. Gowaal Kagada Padavi
25. Shri Praveen Khandelwal
26. Shri Hanuman Beniwal
27. Adv. Chandra Shekhar
28. Shri Ravindra Dattaram Waikar
29. Km. R. Sudha
30. Shri Praveen Patel
31. Dr. Mohammad Jawed
32. Shri Tapir Gao
33. Shri Zia Ur Rehman
34. Shri Ajay Bhatt
35. Shri Jagdambika Pal
36. Shri Anand Bhadauria

The discussion wasnot concluded.

8.11 P.M.

(Lok Sabha adjourned till 11.00 A.M., Friday, the 9th August, 2024.)

UTPAL KUMAR SINGH
Secretary General

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, August 9, 2024/Sravana 18, 1946 (Saka)

No. 22

11.00 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri Iqbal Ahmed Saradgi, Member of the Thirteenth and Fourteenth Lok Sabhas; Sqn.Ldr. Kamal Chaudhry, Member of the Eighth, Ninth, Tenth and Twelfth Lok Sabhas; and Shri Ramesh Rathod, Member of the Fifteenth Lok Sabha.

The Speaker also made reference to the 82nd anniversary of the 'Quit India' movement under the leadership of Mahatma Gandhi and urged the members to rededicate to the high ideals of the freedom fighters.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed souls and to pay homage to the Father of the Nation and martyrs of freedom struggle.

11.04 A.M.

2. Felicitations by the Speaker

The Speaker, on behalf of the House, congratulated the Indian Hockey Team for winning Bronze Medal and Sri Neeraj Chopra for winning Silver medal in Javelin Throw in Paris Olympics, 2024.

11.05 A.M.

3. Starred Questions

Starred Question Nos. 261–271 were orally answered. Replies to Starred Question Nos. 272–280 were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Question Nos. 2991–3220 were laid on the Table.

12.01 P.M.

5. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Ayush; and Minister of State in the Ministry of Health and Family Welfare (Shri Parataprao Jadhav) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, for the year 2022-2023, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, for the year 2022-2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (3) A copy of the Surrogacy (Regulation) Amendment Rules, 2024 (Hindi and English versions) published in Notification No. G.S.R.119(E) in Gazette of India dated 21st February, 2024 under Section 52 of the Surrogacy (Regulation) Act, 2021.

The Minister of State in the Ministry of Finance (Shri Pankaj Chaudhary)

laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the International Financial Services Centres Authority, Gandhinagar, for the year 2023-2024, under Section 19 of the International Financial Services Centre Authority Act, 2019.
- (2) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-
 - (i) The Foreign Exchange Management (Foreign Currency Accounts by a person resident in India) (Amendment) Regulations, 2024 published in Notification No. FEMA.10R(3)/2024-RB in Gazette of India dated 23rd April, 2024.
 - (ii) The Foreign Exchange Management (Mode of Payment and Reporting of Non-Debt Instruments) (Amendment) Regulations, 2024 published in Notification No. FEMA.395(2)/2024-RB in Gazette of India dated 23rd April, 2024.
 - (iii) The Foreign Exchange Management (Deposit) (Fourth Amendment) Regulations, 2024 published in Notification No. FEMA.5(R)/(4)2024-RB in Gazette of India dated 6th May, 2024.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
 - (i) S.O.3058(E) published in Gazette of India dated 31st July, 2024, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Customs (N.T.) dated 3rd August, 2001.
 - (ii) G.S.R.456(E) published in Gazette of India dated 29th July, 2024, together with an explanatory memorandum making certain amendments in the Notification No. 22/2022-Customs

dated 30th April, 2022.

- (4) A copy of the Ad-hoc Exemption order No. 5 of 2024 (Hindi and English versions) dated 23rd July, 2024, exempting from payment of Customs Duty in terms of section 25(2) of Customs Act, 1962 for re-importation of one unit of Liebherr Heavy Lift Crawler Crane (Model: LR 1350/1, Sl.No. 074113) by Bharat Heavy Electricals Limited under Section 159 of the Customs Act, 1962.

The Minister of State in the Ministry of Health and Family Welfare; and Minister of State in the Ministry of Chemicals and Fertilizers (Smt. Anupriya Singh Patel) laid on the Table:-

- (1) A copy of the Output Outcome Monitoring Framework (Hindi and English versions) of the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers for the year 2024-2025.
- (2)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute of Medical Sciences & Kasturba Hospital, Wardha, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Mahatma Gandhi Institute of Medical Sciences & Kasturba Hospital, Wardha, for the year 2022-2023.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Medical Sciences (India), New Delhi, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the National Academy of Medical Sciences (India), New Delhi, for the year 2022-2023.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Postgraduate Institute of Medical Education & Research, Chandigarh, for the year 2022-2023, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Postgraduate Institute of Medical Education & Research, Chandigarh, for the year 2022-2023.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2022-2023.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2022-2023 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Health and Family Welfare, New Delhi, for the year 2022-2023.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10)
 - (i) A copy of the Annual Report (Hindi and English Version) of the All India Institute of Medical Sciences, New Delhi, for the year

2022-2023, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of All India Institute of Medical Sciences, New Delhi for the year 2022-2023.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy each of the following papers (Hindi and English versions) under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-
 - (a)
 - (i) Statement regarding Review by the Government of the working of the Goa Antibiotics & Pharmaceuticals Limited, Goa, for the year 2022-2023.
 - (ii) Annual Report of Goa Antibiotics & Pharmaceuticals Limited, Goa, for the year 2022-2023 and alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)
 - (i) Statement regarding Review by the Government of the working of HLL Infratech Limited (HITES), Thiruvananthapuram, for the year 2022-2023.
 - (ii) Annual Report of the HLL Infratech Limited (HITES), Thiruvananthapuram, for the year 2022-2023, and alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c)
 - (i) Statement regarding Review by the Government of the working of HLL Biotech Limited, Thiruvananthapuram, for the year 2022-2023.
 - (ii) Annual Report of the HLL Biotech Limited, Thiruvananthapuram, for the year 2022-2023, alongwith Audited Accounts and

comments of the Comptroller and Auditor General thereon.

- (d) (i) Statement regarding Review by the Government of the working of the HLL Lifecare Limited, Thiruvananthapuram, for the year 2022-2023
- (ii) Annual Report of the HLL Lifecare Limited, Thiruvananthapuram, for the year 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Statement regarding Review by the Government of the working of the Madras Fertilizers Limited, Chennai for the years 2021-2022 and 2022-2023.
- (ii) Annual Report of the Madras Fertilizers Limited, Chennai, for the years 2021-2022 and 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Statement regarding Review by the Government of the working of the National Fertilizers Limited, New Delhi, for the years 2020-2021, 2021-2022 and 2022-2023.
- (ii) Annual Report of the National Fertilizers Limited, New Delhi, for the years 2020-2021, 2021-2022 and 2022-2023, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Statement regarding Review by the Government of the working of the Rashtriya Chemicals and Fertilizers Limited, Mumbai for the years 2021-2022 and 2022-2023.
- (ii) Annual Report of the Rashtriya Chemicals and Fertilizers Limited, Mumbai, for the year 2021-2022 and 2022-2023 alongwith Audited Accounts and comments of the Comptroller and Auditor

General thereon.

- (h) (i) Statement regarding Review by the Government of the working of the Hindustan Fertilizer Corporation Limited, New Delhi, for the years 2021-2022 and 2022-2023.
- (ii) Annual Report of the Hindustan Fertilizer Corporation Limited, New Delhi, for the years 2021-2022 and 2022-2023 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) (i) Statement regarding Review by the Government of the working of the Fertilizers and Chemicals Travancore Limited, Kochi, for the years 2021-2022 and 2022-2023.
- (ii) Annual Report of the Fertilizers and Chemicals Travancore Limited, Kochi, for the year 2021-2022 and 2022-2023 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (j) (i) Statement regarding Review by the Government of the working of the FCI Aravali Gypsum and Minerals India Limited, Jodhpur, for the years 2019-2020, 2020-2021, 2021-2022 and 2022-2023.
- (ii) Annual Report of the FCI Aravali Gypsum and Minerals India Limited, Jodhpur, for the years 2019-2020, 2020-2021, 2021-2022 and 2022-2023 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (k) (i) Statement regarding Review by the Government of the working of the Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh, for the year 2019-2020, 2020-2021, 2021-2022 and

2022-2023.

- (ii) Annual Report of the Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh, for the years 2019-2020, 2020-2021, 2021-2022 and 2022-2023 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (l)
 - (i) Statement regarding Review by the Government of the working of the Project and Development India Limited, Noida, for the years 2020-2021, 2021-2022 and 2022-2023.
 - (ii) Annual Report of the Project and Development India Limited, for the years 2020-2021, 2021-2022 and 2022-2023 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (m)
 - (i) Statement regarding Review by the Government of the working of the Fertilizer Corporation of India Limited, New Delhi, for the years 2020-2021, 2021-2022 and 2022-2023.
 - (ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the years 2020-2021, 2021-2022 and 2022-2023 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (13) Thirteen statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

The Minister of State in the Ministry of Ports, Shipping and Waterways (Shri Shantanu Thakur) laid on the Table a copy of the Board of Major Port Authority for Deendayal Port (Meetings and Transactions of Business) Regulations, 2023 (Hindi and English versions) published in Notification No. LW/GN/2790/2024/001 in Gazette of India dated 8th April, 2024 under section

73(A) of the Major Port Authorities Act, 2021.

The Minister of State in the Ministry of Women and Child Development (Smt. Savitri Thakur) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Adoption Resource Authority, New Delhi for the year 2022-2023, alongwith Audited Accounts.
- (ii) Statement regarding review (Hindi and English versions) by the Government of the working of Central Adoption Resource Authority, New Delhi for the year 2022-2023.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

6. Messages from Rajya Sabha

Secretary General reported the following messages from Rajya Sabha:-

- (i) That the Rajya Sabha had no recommendations to make to the Lok Sabha in the Jammu and Kashmir Appropriation (No.3) Bill, 2024, passed by the Lok Sabha on the 30th July, 2024.
- (ii) That the Rajya Sabha had no recommendations to make to the Lok Sabha in the Appropriation (No.2) Bill, 2024, passed by the Lok Sabha on the 5th August, 2024.
- (iii) That the Rajya Sabha had no recommendations to make to the Lok Sabha in the Finance (No.2) Bill, 2024, passed by the Lok Sabha on the 7th August, 2024.

7* Motion

Shri Baijyant Panda on behalf of Shri Kiren Rijiju moved the following motion:-

"That this House do agree with the Third Report of the Business Advisory Committee presented to the House on 8th August, 2024."

The motion was put to vote and adopted.

12.03 P.M.

8. Government Bills – Introduced

(i) The Banking Laws (Amendment) Bill, 2024

Shri Pankaj Chaudhary on behalf of Smt. Nirmala Stharaman sought leave of the House to introduce the Banking Laws (Amendment) Bill, 2024.

Shri Manish Tewari, Shri N.K. Premachandran and Prof. Sougata Ray opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of Finance; and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) replied to the clarificatory questions asked by the Members.

Thereafter, the motion was adopted and the Bill was introduced.

(ii) The Carriage of Goods by Sea Bill, 2024

Shri Sarbananda Sonowal sought leave of the House to introduce the Carriage of Goods by Sea Bill, 2024.

Prof. Sougata Ray opposed the introduction of the Bill and sought clarification from the Minister.

*At 12.30 P.M.

The Minister of Ports, Shipping and Waterways (Shri Sarbananda Sonowal) replied to the clarificatory question asked by the Member.

Thereafter, the motion was adopted and the Bill was introduced.

(iii) The Bills of Lading Bill, 2024

(iv) The Railways (Amendment) Bill, 2024

Shri Ashwini Vaishnaw sought leave of the House to introduce the Railways (Amendment) Bill, 2024.

Prof. Sougata Ray opposed the introduction of the Bill and sought clarification from the Minister.

The Minister of Railways; Minister of Information and Broadcasting; and Minister of Electronics and Information Technology (Shri Ashwini Vaishnaw) replied to the clarificatory question asked by the Member.

Thereafter, the motion was adopted and the Bill was introduced.

#1.44 P.M.

9. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- 1) Shri Arun Kumar Sagar regarding implementation of 'Har Ghar Jal' Scheme under Jal Jeevan Mission in Shahjahanpur Parliamentary Constituency.
- 2) Shri Janardan Singh Sigriwal regarding need to establish Horticulture and Forestry college in Maharajganj parliamentary Constituency, Bihar.

#From 12.31 P.M. to 2.40 P.M., Members raised matters of urgent public importance.

- 3) Dr. Rajesh Mishra regarding displacement of people in Jayant in Singrauli district, Madhya Pradesh.
- 4) Dr. Vinod Kumar Bind regarding need to construct a bridge over Ganga river in Bhadohi Parliamentary Constituency, Uttar Pradesh.
- 5) Shri Raju Bista regarding need to formulate a national policy to grant land rights to ancestral land of the people.
- 6) Shri Rajkumar Chahar regarding need to complete construction of remaining portion of Agra – Tantpur court Road in Uttar Pradesh declared as National Highway.
- 7) Smt. Kalaben Mohanbhai Delkar regarding need to include tribal people of Dadra & Nagar Haveli and Daman & Diu in the Fifth and Sixth Schedules to the Constitution.
- 8) Shri Ananta Nayak regarding need for establishment of a Trauma centre in Keonjhar district, Odisha.
- 9) Shri Vijay Baghel regarding need to grant Divyanga status to Ostomy patients.
- 10) Shri Ganesh Singh regarding need to construct Road over Bridge in Satna City Madhya Pradesh and also provide additional funds for construction of Satna and Tamas Rivers.
- 11) Ms. Kangna Ranaut regarding need to promote spiritual tourism in Himachal Pradesh and also set up a Yoga Vidyalaya in Mandi area of the State.
- 12) Shri Jagdambika Pal regarding need to establish a 'Bharatiya Rashtriya Gramin Bank'.
- 13) Shri Kanwar Singh Tanwar regarding need to set up a Trauma Centre at Gajraula on National Highway 9.
- 14) Shri Manickam Tagore B. regarding revised schedule to conduct Census of the country.

- 15) Shri Captain Viriato Fernandes regarding poor condition of the national Highway stretching from Canacona to Pernem in Goa.
- 16) Shri Rajmohan Unnithan regarding need to set up an institute like AIIMS at Kasaragod in Kerala.
- 17) Shri Varun Chaudhry regarding need to increase the limit of MPLADS fund from Five Crore rupees to Fifteen Crore rupees.
- 18) Smt. Geniben Nagaji Thakor regarding need to release funds under Border Area Development Programme in Banaskantha Parliamentary constituency, Gujarat.
- 19) Shri Babu Singh Kushwaha regarding need to provide stoppage of various trains at Kheta Sarai Railway Station in Jaunpur Parliamentary Constituency, Uttar Pradesh.
- 20) Shri Neeraj Maurya regarding need to construct an over bridge/ under pass at level crossing No. 6A and 6B in Bisharatganj in Aonla Parliamentary Constituency, Uttar Pradesh.
- 21) Shri Selvaganapathi T.M. regarding need to construct road over bridge at level crossing No. 128 between Attur and Thalaivasal Railway Stations in Tamil Nadu.
- 22) Shri Ravindra Dattaram Waikar regarding need to accord the status of classical language to Marathi.
- 23) Shri Balashowry Vallabhaneni regarding need to address the bottlenecks in implementation of Jal Jeevan Mission Scheme in Krishna district in Andhra Pradesh.
- 24) Adv. Chandra Shekhar regarding collegium system for appointment of judges in higher Judiciary.
- 25) Shri Rajesh Ranjan regarding need to take measures to promote production of Foxnut seeds (Makhana) and also set up industry for 'Makhana' production in Purnia, Bihar.

2.40 P.M.

10. Bill for Reference to Joint Committee – Motion adopted

Shri Kiren Rijiju moved the following motion:-

“That the Bill further to amend the Waqf (Amendment) Act, 1995, be referred to a Joint Committee of the Houses consisting of the following 21 Members from this House:-

*The Waqf
(Amendment)
Bill, 2024.*

1. Shri Jagdambika Pal
2. Dr. Nishikant Dubey
3. Shri Tejasvi Surya
4. Smt. Aparajita Sarangi
5. Dr. Sanjay Jaiswal
6. Shri Dilip Saikia
7. Shri Abhijit Gangopadhyay
8. Smt. D.K Aruna
9. Shri Gaurav Gogoi
10. Shri Imran Masood
11. Dr. Mohammad Jawed
12. Shri Mohibbullah
13. Shri Kalyan Banerjee
14. Shri A. Raja
15. Shri Lavu Sri Krishna Devarayalu
16. Shri Dileshwar Kamait
17. Shri Arvind Sawant
18. Shri Mhatre Balya Mama Suresh Gopinath
19. Shri Naresh Ganpat Mhaske
20. Shri Arun Bharti
21. Shri Asaduddin Owaisi

and 10 Members from the Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of Members of the Joint Committee,

that the Committee shall make a report to this House by the last day of the first week of next Session;

that in other respects, the Rules of Procedure of this House relating to Parliamentary Committee shall apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House names of the Members to be appointed by Rajya Sabha to the Joint Committee.”

The motion regarding reference was put to vote and adopted.

2.44 P.M.

11. Government Bill – Passed

The Bharatiya Vayuyan Vidheyak, 2024

Time Allotted: 3 Hrs.

Time Taken: 5 Hrs. 45 Mts.

Further discussion on the motion for consideration of the Bill moved by Shri Rammohan Naidu Kinjarapu on the 8th August, 2024 continued.

Shri Rammohan Naidu Kinjarapu replied to the debate.

The motion for consideration was adopted and the clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 4 was adopted.

Clauses 5 and 6 were adopted.

Clauses 7 to 9 were adopted.

Clauses 10 to 17 were adopted.

Clauses 18 to 21 were adopted.

Clauses 22 to 25 were adopted.

Clause 26 was adopted.

Clauses 27 to 43 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Rammohan Naidu Kinjarapu.

The motion was adopted and the Bill was passed.

3.36 P.M.

12. Private Members' Bills – Introduced

- 1) The Intelligence Services (Powers and Regulation) Bill, 2024 by Shri Manish Tewari, M.P.
- 2) The Constitution (Amendment) Bill, 2024 (Amendment of article 80, etc.) by Shri Manish Tewari, M.P.
- 3) The Constitution (Amendment) Bill, 2024 (Amendment of article 324, etc.) by Shri Manish Tewari, M.P.
- 4) The Compulsory Military Training in Schools and Other Educational Institutions Bill, 2024 by Shri Shrirang Appa Barne, M.P.
- 5) The Visual Representation of Income Tax Collections Bill, 2024 by Shri Shrirang Appa Barne, M.P.
- 6) The Glucotest Strips (Regulation and Price Control) Bill, 2024 by Shri Shrirang Appa Barne, M.P.

- 7) The Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2024 (Amendment of section 3 and Schedule II) by Shri N.K. Premachandran, M.P.
- 8) The ASHA Workers (Regularisation of Service and Other Benefits) Bill, 2024 by Shri N.K. Premachandran, M.P.
- 9) The Anganwadi Workers (Regularisation of Service and Welfare) Bill, 2024 by Shri N.K. Premachandran, M.P.
- 10) The Backward Areas Development Board Bill, 2024 by Shri K Navaskani, M.P.
- 11) The Ban on Entrance Examination in Professional Courses Bill, 2024 by Shri K. Navaskani, M.P.
- 12) The Overseas Workers (Welfare) Bill, 2024 by Shri K. Navaskani, M.P.
- 13) The Quality Education (Enhancing Through Internship) Bill, 2024 by Ms. Praniti Sushilkumar Shinde, M.P.
- 14) The Solid Waste Management Bill, 2024 by Dr. T. Sumathy (A) Thamizhachi Thangapandian, M.P.
- 15) The Special Financial Assistance to the State of Tamil Nadu Bill, 2024 by Dr. T. Sumathy(A) Thamizhachi Thangapandian, M.P.
- 16) The Constitution (Amendment) Bill, 2024 (Amendment of the Seventh Schedule) by Shri P.P. Chaudhary, M.P.
- 17) The Constitution (Amendment) Bill, 2024 (Amendment of article 58) by Shri P.P. Chaudhary, M.P.
- 18) The Constitution (Amendment) Bill, 2024 (Amendment of the Seventh Schedule) by Shri P.P. Chaudhary, M.P.
- 19) The Micro, Small and Medium Enterprises Development (Amendment) Bill, 2024 (Insertion of new sections 10A and 10B) by Shri D.M. Kathir Anand, M.P.
- 20) The Food Safety and Standards (Amendment) Bill, 2024 (Amendment of section 3,etc.) by Shri D.M. Kathir Anand, M.P.

- 21) The Special Financial Assistance for Ancient Monuments and Archaeological Sites and Remains in the State of Tamil Nadu Bill, 2024 by Shri D.M. Kathir Anand, M.P.
- 22) The Andhra Pradesh Reorganisation (Amendment) Bill, 2024 (Insertion of new section 90A) by Shri Maddila Gurumoorthy, M.P.
- 23) The Compulsory Teaching of Sanskrit Language in Schools Bill, 2024 by Smt. Smita Uday Wagh, M.P.
- 24) The National Youth Commission Bill, 2024 by Smt. Smita Uday Wagh, M.P.
- 25) The Victims of Natural Lightning Disaster (Compensation) Bill, 2024 by Shri V.K. Sreekandan, M.P.
- 26) The High Court of Kerala (Establishment of a Permanent Bench at Palakkad) Bill, 2024 by Shri V.K. Sreekandan, M.P.
- 27) The All India Institute of Medical Sciences (Amendment) Bill, 2024 (Insertion of new section 3A) by Shri V.K. Sreekandan, M.P.
- 28) The Promotion of Organic Farming Bill, 2024 by Shri Rajkumar Chahar, M.P.
- 29) The Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2024 (Insertion of new section 5A, etc.) by Shri Hibi Eden, M.P.
- 30) The Air (Prevention and Control of Pollution) Amendment Bill, 2024 (Amendment of section 2, etc.) by Shri Hibi Eden, M.P.
- 31) The Airlines Passenger Services Authority Bill, 2024 by Shri Hibi Eden, M.P.
- 32) The Play Schools (Regulation) Bill, 2024 by Shri Janardan Singh 'Sigrival', M.P.
- 33) The Orphans (Reservation of Posts in Government Establishments and Welfare) Bill, 2024 by Shri Janardan Singh 'Sigrival', M.P.
- 34) The Rural Labour Welfare Fund Bill, 2024 by Shri Janardan Singh 'Sigrival', M.P.

3.59 P.M.

13. Private Members' Bill – Under Consideration

The Commission for Regulation and Development of Information Technology Industry Bill, 2024, by Shri C.N. Annadurai

The motion for consideration of the Bill was moved by Shri C.N. Annadurai.

Dr. Nishikant Dubey took part in the debate and his speech was unfinished.

The discussion was not concluded.

4.08 P.M.

14. Valedictory Reference

Speaker made Valedictory Reference on the conclusion of the Second Session of the Eighteenth Lok Sabha.

4.13 P.M.

15. National Song

The National Song was played.

4.14 P.M.

(Lok Sabha adjourned sine-die at 4.14 P.M.)

UTPAL KUMAR SINGH
Secretary General